

COMMITTEE
ON
GOVERNMENT ASSURANCES
(1971-72)

(FIFTH LOK SABHA)

FIRST REPORT

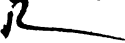
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LOK SABHA SECRETARIAT
NEW DELHI

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C_O_R_R_A_G_E_N_D_A

to the

First Report of the Committee on
Government Assurances (Fifth Lok Sabha)

Page No.	Correction
Contents page (i)	Line 1: under the heading 'Minutes' <u>For</u> page 1 <u>read</u> page 4 Line 4: under the heading 'Minutes' <u>For</u> page '147' <u>read</u> '141'
1	Line 11: from bottom, <u>For</u> 'called' <u>read</u> 'culled'
8	Line 3: from top, <u>For</u> 'fo' <u>read</u> 'of'
132	Sl.No.155 <u>For</u> U.S.Q.No.'66113' <u>read</u> '6113'
142	Line 7: from top, <u>For</u> 'droped' <u>read</u> 'dropped'
144	Sl.No.5, <u>For</u> USQ.No.'7815' <u>read</u> '781'

New Delhi;

November 19, 1971

Kartika 28, 1893 (Saka)

CONTENTS

	PAGE
COMPOSITION OF THE COMMITTEE	(ii)
I. Introduction	I
II. Sittings of the Committee	I
III. Review of pending Assurances of Fourth Lok Sabha	I
MINUTES	
Minutes of the First Sitting with Annexure held on 2-6-1971	I
Minutes of the Second Sitting with Annexure held on 23-6-1971	II
Minutes of the Third Sitting with Annexure held on 14-7-1971	69
Minutes of the Fourth Sitting with Annexure held on 2-8-1971	147
Minutes of the Fifth Sitting held on 10-8-1971	226
APPENDICES	
APPENDIX I. Statement showing the up-to-date position of assurances per- taining to the Fourth Lok Sabha	228

(i)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT
ASSURANCES

(1971-72)

1. Dr. G. S. Melkote—*Chairman.*
2. Shri Anand Singh
3. Shri M. Deiveekan
4. Shri V. Shanker Giri
5. Shri Krishna Chandra Halder
6. Shri Popatlal M. Joshi
7. Shri T. D. Kamble
8. Shri Sat Pal Kapur
9. Shri Inder J. Malhotra
10. Shri Paokai Haokip
11. Shri R. Balakrishna Pillai
12. Shrimati B. Radhabai Ananda Rao
13. Shri C. K. Jaffer Shariff
14. Shri Hari Kishore Singh
15. Shri Ram Chandra Vikal

SECRETARIAT

- Shri P. K. Patnaik—*Joint Secretary.*
Shri M. C. Chawla—*Deputy Secretary.*
Shri K. D. Chatterjee—*Under Secretary.*

REPORT

I. Introduction

1. The Chairman of the Committee on Government Assurances, having been authorised by the Committee to present the Report on their behalf, hereby present this First Report of the Committee.

2. The Committee was constituted on the 27th May, 1971.

II. Sitzings of the Committee

3. The Committee held 5 sittings on the 2nd June, 23rd June, 14th July, 2nd August and 10th August, 1971.

4. At these sittings, the Committee reviewed the assurances which were pending at the time of the dissolution of Fourth Lok Sabha.

5. A brief account of the discussions held and the conclusions arrived at by the Committee on the above matters is set forth in the Minutes of the above Sitzings of the Committee which are appended to this Report and form part of it.

6. Cases, where the Committee found it necessary to make certain observations or recommendations, are dealt with in detail as under:

III. Review of pending assurances of Fourth Lok Sabha

7. The position of pending assurances at the time of dissolution of the Fourth Lok Sabha and assurances of the Fourth Lok Sabha which are now pending is given in a statement (Appendix I). From the statement it would be observed that during the Fourth Lok Sabha, 11,000 assurances were called out. Out of these, 9597 assurances have since been implemented leaving a balance of 1403 still to be implemented. These figures take into account the latest statements of implemented assurances, laid on the Table by the Minister of Parliamentary Affairs on 5th August, 1971.

8. According to the well established Parliamentary practice, the assurances given by the Ministers on the floor of the House which are pending implementation do not lapse on the dissolution of the House. However, only such assurances as are of substantial character and of public importance are retained by the Committee after scrutiny of all pending assurances for being pursued further.

9. Due to the earlier dissolution of the Fourth Lok Sabha on the 27th December, 1970, the Committee on Government Assurances (1970-71) ceased to function from that date and therefore could not review the pending assurances of Fourth Lok Sabha. These assurances are now being reviewed by the present Committee.

10. At their sitting held on 23rd June, 14th July and 2nd August, 1971, the Committee took up for review in batches the pending assurances relating to Fourth Lok Sabha. During these sittings, the Committee considered 392 pending assurances covering the period from First to Seventh Sessions of Fourth Lok Sabha (March, 1967 to May, 1969). Out of these, 128* pending assurances which are of substantial character and public importance have been selected by the Committee for being pursued further. The remaining 264* assurances have been dropped as the Committee felt that most of them have lost their importance by efflux of time.

11. In addition, the Committee selected 111** assurances out of the entire lot of pending assurances (Seventh to Twelfth Sessions Fourth Lok Sabha), which they considered to be of public importance and desired that these should be implemented expeditiously.

12. The remaining 1,000 pending assurances relating to the period from Eighth to Twelfth Sessions of Fourth Lok Sabha (July 1969 to December, 1970) will be reviewed in batches by the Committee.

13. The Committee have decided to drop a large number of pending assurances pertaining to the Fourth Lok Sabha which had been pending for the last two to three years as they felt that the informations promised in such assurances have lost their public importance and utility due to efflux of time.

14. During the course of the review of pending assurances, the Committee have noted with concern that most of the pending assurances contained a stereotyped reply viz. "the information is being collected and will be laid on the Table of the Lok Sabha." The Committee, therefore, reiterate the recommendations of the last Committee as contained in their Ninth Report (Fourth Lok Sabha) that "in all such cases where the collection of the information is likely to take a long time, instead of waiting for the collec

*See Annexure to Minutes dated 14 July and 2nd August, 1971.

**See Annexure to Minutes dated 23rd June, 1971.

tion of the entire information, whatever information is readily available should be laid on the Table of the House at the earliest possible opportunity. The rest of the information as and when it becomes available should be laid on the Table of the House periodically in piece-meal say, quarterly, half-yearly and so on."

15. The Committee desire that the various Ministries and Departments concerned should take vigorous steps to implement the assurances selected by the Committee for being pursued further and ensure that the implementation is achieved within the next two months.

16. The Committee trust that notwithstanding the decision taken by them to drop a large number of pending assurances, the Ministries on their part would continue to take action thereon, wherever necessary, in fulfilment of the assurances given by the Ministers on the floor of the House.

NEW DELHI;
August 10, 1971.

Savana 19 1893 (Saka).

G. S. MELKOTE,
Chairman,
Committee on Govt. Assurances.

MINUTES

I. First Sitting

(See para 5 of Report)

The Committee met on Wednesday, the 2nd June, 1971 from 16.00 to 16.45 hours.

PRESENT

Dr. G. S. Melkote—*Chairman.*

MEMBERS:

2. Shri V. Shanker Giri
3. Shri Krishna Chandra Halder
4. Shri Sat Pal Kapur
5. Shri Inder J. Malhotra
6. Shri Paokai Haokip
7. Shri R. Balakrishna Pillai
8. Shri Hari Kishore Singh
9. Shri Ram Chandra Vikal.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

2. At the outset, the Chairman welcomed the Members and gave a brief account of the origin, functions and working of the Committee on Government Assurances (Annexure I).

3. The Committee then considered their future programme of work and decided to meet on Wednesday, the 23rd June, 1971 at 15.30 hours to review the pending assurances on the dissolution of Fourth Lok Sabha.

The Committee then adjourned.

ANNEXURE I

(Vide para 2 of Minutes)

Inaugural Address delivered on 2nd June, 1971 by the Chairman, Committee on Government Assurances, Fifth Lok Sabha— (1971-72) at the First Sitting of the Committee.

I am very happy to welcome you to this first sitting of the Committee on Government Assurances.

2. As most of us are new to the Committee, I would like to give at the outset a brief background of the scope and purpose of the Committee on Government Assurances.

3. As you are aware, while replying to the questions or supplementaries thereon or during discussions on Bills, resolutions, motions, etc. Ministers at times give assurances, undertakings or promises either to consider a matter, take action or furnish relevant information to the House later. In order to watch the implementation of such assurances on behalf of Lok Sabha, a Committee known as Committee on Government Assurances was first constituted by the Speaker on the 1st December, 1953 with six Members.

4. Prior to the constitution of this Committee, it was left to each individual Member to keep a watch whether promises given by the Ministers on the floor of the House had been implemented. There was no obligation on the part of the Government to make a report to anybody and it was left to their good sense to follow up the promises given by the Ministers on the floor of the House. In that state of affairs some important matters were delayed, some escaped attention and in some cases where the Ministers were somewhat lavish in giving promises on the floor of the House, it was difficult for the Administration to implement them.

5. The appointment of such a Committee has helped not only to keep a vigil on the administrative efficiency, but has also helped in removing many of the difficulties inherent in the previous system. The membership of the Committee was subsequently increased from 6 to 15 with a view to bringing it in line with the membership of some other Parliamentary Committees. All Parties and Groups in Lok

Sabha are represented on this Committee in proportion to their respective strength in the House.

6. This is a unique Committee of its type and has no parallel in any of the Parliaments having Parliamentary democracy.

7. I would now broadly explain the functions of this Committee as contained in Rule 323 of the Rules of Procedure and Conduct of Business in Lok Sabha which are to scrutinise the assurances, promises, undertakings etc., given by Ministers from time to time on the floor of the House and to report on:—

- (a) the extent to which such assurances, promises, undertakings etc., have been implemented; and
- (b) where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

8. In the earlier stages, the Committee on Government Assurances had to lay down the procedure and principles for their working as there were no precedents from which they could draw guidance. Accordingly the Committee of the First Lok Sabha in May, 1954 laid down a Standard List of expressions of forms which should be treated as constituting assurances, undertakings, etc., given by Ministers on the floor of the House. These are appended to the Brochure entitled "Committee on Government Assurances, Functions and Procedure" a copy of which has already been circulated to all the Members of the Committee. These expressions, though not exhaustive, are meant for the guidance of the Committee. Any addition to, or deletion from, these forms is done with the approval of the Committee. Besides laying down the standard forms, the Committee had also, with the approval of the Speaker, made detailed Rules of Procedure for their internal working, which have also been circulated to the Members of the Committee.

9. The Committee also laid down the time-limit of two months for the implementation of assurances which was subsequently raised to 3 months in February, 1968 on representation from Department of Parliamentary Affairs.

10. I may also mention for the information of the Members, a few important cases touching upon the procedural matters relating to the working of the Committee which were dealt with by the Committee on Government Assurances during the Fourth Lok Sabha:

(i) Consequent on the revocation of the President's Proclamations under article 356 of the Constitution in the States of Bihar, Punjab, Uttar Pradesh and West Bengal, the Committee on Government Assurances (1968-69) decided to drop all the outstanding assurances/undertakings/promises which were given in respect of matters pertaining to those States, when the President's Proclamations in those States were in force.

The Committee felt that after the revocation of the President's Proclamations, even the assurances/undertakings/promises relating to matters pertaining to those States should not be kept alive for if their implementation was insisted upon, it would amount to interference in matters of day-to-day administration of the State Governments.

(ii) The Committee considered the suggestion from the Department of Parliamentary Affairs that the time-limit of two months fixed for the implementation of assurances, should be raised to six months as it was not only inadequate but was necessitated by the present steep rise in the incidence of assurances. The Committee were not convinced by the reasons advanced by the Department of Parliamentary Affairs for an omnibus raising of the time-limit fixed by the Committee for implementation of the Assurances. They, however, agreed that the maximum time-limit might be raised from two to three months instead of six months on an experimental basis and its working watched for some time before a final decision was taken. The Committee later on agreed that the time-limit of three months, as agreed to on an experimental basis may be finally laid down for implementation of the assurances.

(iii) The Committee while noting the sharp increase in the number of assurances from 3,500 in Third Lok Sabha to 10,700 in the Fourth Lok Sabha, expressed the opinion that the main reason for swelling the number of assurances was that there was a growing tendency on the part of certain Ministers to withhold information from the House by giving evasive replies such as "the matter is under consideration/the matter is being examined etc."

The Committee suggested that in all such cases where the collection of the information was likely to take a long time, instead of waiting for the collection of the entire information, whatever information was readily available should be laid on the Table of the House at the earliest possible opportunity. The rest of the information as and when it became available should be laid on the Table of the House periodically in piece-meal say, quarterly, half-yearly and so on.

11. I would now explain in brief the role of Department of Parliamentary Affairs which acts as a co-ordinating agency between the Ministries/Departments for the Government of India and the Committee to ensure prompt implementation of assurances.

12. The Department of Parliamentary Affairs examines Debates Part I and Part II and culls out assurances given by Ministers in the House. The statements of assurances culled out are sent to Lok Sabha Secretariat within a week of the dates to which they relate. The Lok Sabha Secretariat also examines Debates in order to mark independently those replies or the statements of Ministers which constitute assurances. The Statements of assurances received from the Department of Parliamentary Affairs are checked with the assurances marked in this Secretariat and those assurances, which are of substantial character but have not been culled out by the Department of Parliamentary Affairs in their statements, are referred to them for being treated as assurances.

13. On behalf of the various Ministries/Departments of the Government of India, the Minister of Parliamentary Affairs lays on the Table of the Lok Sabha from time to time statements showing action taken by the Government in implementation of assurances. These statements are examined by the Lok Sabha Secretariat in terms of Rule 323 of the Rules of Procedure. Such of the assurances as do not appear to have been satisfactorily implemented are placed before the Committee for further directions.

14. Here are some comparative statistical figures which will give an idea of the volume of work handled by the Committees of 3rd and 4th Lok Sabha:—

There is a sharp increasing trend in the number of assurances which have risen from 3,500 in the Third Lok Sabha to 10,700 in the Fourth Lok Sabha which give an idea of the work load to be shouldered by the Committee.

61 sittings were held during the Fourth Lok Sabha as against 29 sittings held during Third Lok Sabha.

Ten Reports of Committee were presented during Fourth Lok Sabha as against Four Reports during the life of Third Lok Sabha.

Out of the 10,700 assurances which were culled out during the life of Fourth Lok Sabha, 9,110 Assurances have been implemented leaving a balance of 1600 assurances still to be implemented.

15. Generally before the dissolution of Lok Sabha, all the pending work before Parliamentary Committees lapse. But in the case of Committee on Government Assurances, the assurances given by the Ministers on the floor of the House which are pending implementation by Government do not lapse automatically on the dissolution of the House.

16. All the pending Assurances are scrutinised by the Committee and only those assurances which are of substantial nature and of considerable importance are retained for being pursued further. The rest are dropped.

17. I may also mention that the Committee have been gaining popularity in public mind and more and more organisations, associations, individuals, etc. are approaching them for redressing their grievances relating to non-implementation of assurances, given by the Ministers on the floor of the Lok Sabha. The Committee is doing its best to help them as far as possible after examining each case thoroughly on merits.

18. In this connection, I should like to make a special mention of a significant achievement of the Committee in tackling the most human problem of resettlement of displaced persons from West Pakistan, which has benefited several thousands of persons in the Capital.

19. An assurance was given by the then Minister of Works, Production and Supply (the late N. V. Gadgil in 1951) that the displaced persons from West Pakistan would not be uprooted unless alternative accommodation was provided to them. Later on, however, the Committee noticed that in several cases justice had not been done. Such cases which needed relief under the "Gadgil Assurances", were taken up by the Committee with the Government. After considering the matter carefully in all its aspects, the Committee came to the conclusion that by and large the 'Gadgil Assurances' had not been implemented in letter and spirit. The Committee recommended that Government should consider the whole matter keeping in view the human aspect of the problem. Since then, the Committee has been pursuing the matter regarding implementation of the "Gadgil Assurances" with the authorities concerned.

20. Before I conclude, I would urge all of you to take an active interest in the working of this Committee, which acts as an important functional limb between the Executive and the Legislature in the matter of implementation of assurances given by Ministers on

the floor of the House. I am sure by our labours and co-operative efforts, this Committee would become more effective and we shall continue to maintain the happy and well-established tradition of working in a non-partisan spirit in the Committee and arriving at unanimous decisions as far as possible, on all issues coming up before the Committee. I would also welcome any suggestion which you might like to offer for effecting an improvement in the working of the Committee.

MINUTES

II. Second Sitting

(See para 5 of Report)

The Committee met on Wednesday, the 23rd June, 1971 from 15.30⁰ to 16.15 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri V. Shanker Giri
3. Shri Krishna Chandra Halder
4. Shri T. D. Kamble
5. Shri Sat Pal Kapur
6. Shri R. Balakrishna Pillai
7. Shri Ram Chandra Vikal.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri M. C. Chawla—*Deputy Secretary.*

2. The Committee took up for consideration Memorandum No. I regarding review of pending Assurances of the Fourth Lok Sabha.

3. The Chairman informed the Committee that during the Fourth Lok Sabha about 11,000 assurances were culled out. Out of these, 9400 assurances had been implemented leaving a balance of 1600^A assurances to be implemented.

4. Out of those 1600 pending assurances, the Committee approved the first batch of 111 assurances which were of substantial character and public importance for being pursued further (Annexure I). The Committee decided that Government should be requested to implement these assurances expeditiously.

5. As regards the remaining assurances, the Committee decided that these may be placed before the Committee in convenient batches for their consideration.

6. The Committee decided to meet on Wednesday, the 14th July, 1971 at 15 30 hours.

The Committee then adjourned.

ANNEXURE I

(Vide para 4 of Minutes)

Pending Assurances pertaining to Fourth Lok Sabha

S. No.	Date and Reference	Text of the Question	Assurance given	Remarks
1	2	3	4	5

SEVENTH SESSION, 1969

(DEPARTMENT OF COMMUNICATIONS)

1. USQ. No. 8856 dated the 8th May, 1969 by Shri Kanwar Lal Gupta and others. Asking for the amount lying unadjusted in Delhi, Madras, Bombay and Calcutta out of the amount deposited by people in connection with the payment of their telephone bills. The information regarding the unadjusted credits is being collected and will be placed on the Table of the Sabha in due course.

MINISTRY OF EDUCATION AND YOUTH SERVICES

Secretary to Co-ordination Committee for publication of Books

2. USQ. No. 660 dated the 21st February, 1969 by Shri Atal Bihar Vajpayee and others.
 - (a) Whether an Officer has been appointed as a Secretary of the Co-ordination Committee constituted in regard to the programme of publication of books by the Central Government involving crores of rupees ;
 - (b) if so, the details regarding his qualifications, suitability and experience; and

(c) whether charges of financial irregularities have been levelled against him.

(c) Mention has been made in the audit report about some financial irregularities in the Publications Unit under him and the matter is under consideration.

3. USQ. No. 2246 dated the 7th March, 1969 by Shri Sharda Nand and others.

(a) whether the Chief Vigilance Commissioner, New Delhi had received any complaint in December, 1968 from any Member of Parliament regarding misappropriation of funds of about Rs. 1,40,000 allocated for the Post-Matric Scholarship Scheme during 1967-68 by the Delhi Administration ; and

(b) if so, the result of the enquiries made by the Chief Vigilance Commissioner in this regard ?

(b) The Central Vigilance Commission is still making enquiries.

Introduction of Bachelor of Pharmacy Degree Course in Delhi

4. USQ. No. 3174 dated the 14th March, 1969 by Shri Nihal Singh.

(a) to (c) The question of granting affiliation to the course is under the consideration of Delhi University.

(a) whether a decision has since been taken in regard to the introduction from the year 1969 of the Bachelor of Pharmacy Degree Course, which was under consideration of Delhi Administration ?

Situation of Tibet in Book on International Law

5. SQ. No. 1745 dated the 16th May, 1969 by

(a) whether it is a fact that in the book on 'International Law' prescribed for Post

Shri Ranjit Singh and others.

graduate classes by the Jammu & Kashmir University, the situation of Tibet has been described in conformity with the Chinese views;

(b) whether it is also a fact that the Indian borders have also been wrongly marked in the books published recently by the Education Department of the State;

(c) if so, the names of persons responsible for this mistake and the action taken in this connection ?

MINISTRY OF EXTERNAL AFFAIRS

6. 27-2-1969

Calling attention to matters of urgent public importance.—Kachativu Issue.

(In the context of reply given to one of the clarificatory Questions about India's sovereign rights over the Kachativu Islands, Shri Madhu Limaye asked for the details and circumstances under which representatives of the Ceylonese authorities and their one helicopter plane was allowed to land in the Islands during the St. Anthony Festival last year)

On directions from Speaker that the Minister may state about helicopter, the Minister said, "What happened last year has already been given in all details. If you so desire, Sir, I shall keep a copy of the same on the Table".

7. USQ. No. 5750 dated the 9th April, 1969 by Shri Bedabrata Barua and others.

(a) whether a number of Indian citizens have given up Indian citizenship and acquired foreign citizenship during the last three years ;

(a), (b) & (c) The information is being collected and will be placed on the Table of the House as soon as possible.

(b) which are the countries whose citizenship has been accepted by these Indians ; and

(c) whether any of them have applied for Indian citizenship again ?

8. USQ. No. 6543 dated the 16th April, 1969 by Shri Baburao Patel.
- (a) the amount India contributes annually to the United Nations and to each of the various other foreign organizations of which Government of India is a member with their names;
- (b) the amounts contributed to the above since 1966, year-wise; and
- (c) the currency in which these contributions are paid ; and
- (d) the benefit derived by the country so far from this annual drain ?
- (a), (b), (c) & (d) The required information is being collected and will be laid on the Table of the House.

MINISTRY OF FINANCE

Shri Mundhra's letter to his Agent in U.K.

9. SQ No 149 dated the 24th February, 1969 by Shri Yajna Datt Sharma.
- (a) whether Government's attention has been drawn to the photostat copy of the letter purported to be written by Shri Hari Das Mundhra to the Financial Controller of all his concerns in London asking him to give five pound of tea to Shri Verma, appearing in the 'Blitz', of the 28th December, 1968 ;
- (b) if so, whether Government have tried to decipher the significance of five pounds of tea, which is a code word ; and
- (c) if so, with what results ?
- (a) to (c) Yes. Government have seen in the 'Blitz' dated the 28th December, 1968, photostat copy of a letter purported to have been written by Shri Haridas Mundhra to one Mr. Taylor, asking him to give 'five Pounds of Tea' to Shri Verma. Enquiries in this regard are being made by the Enforcement Directorate.

10. USQ No 4434 dated the 7th April, 1969 by Shri Hukam Chand Kachwai.
- (a) whether it is a fact that Customs Officials seized gold and other smuggled goods worth about Rs. 7 lakhs at Bhurood about 50 miles from Bombay during March, 1969 ; and
 - (b) if so, the number of persons arrested in this connection and the action taken against them during the above period ?

(MINISTRY OF FOOD, AGRICULTURE, C.D. & CO.)

11. USQ No. 9703 dated the 15th May, 1969 by Shri N.R. Deoghare.
- (a) whether it is a fact that there has been a delay in the collection of information regarding the preparation of maps and atlases for the Indian forests ;
 - (b) if so, the reasons therefor ?
- (a) Yes.
 - (b) The preparation of maps and Atlases for Indian forests has been held up for want of information from States. Information is still awaited from five States.

(MINISTRY OF FOREIGN TRADES AND SUPPLY)

12. USQ No. 1101 dated the 25th February, 1969 by Shri Bhagaban Das.
- (a) whether the Government of Assam has in a memorandum submitted to Central Government urged to from a Tea Corporation for taking care of the uneconomic tea-gardens ;
 - (b) if so, the contents of the memorandum and whether Government are contemplating to from a Tea Corporations.
 - (c) if so, when ; and
 - (d) whether the marketing of tea will also be undertaken by this Corporation ?
- (a) to (d) The Government of Assam has suggested the setting up of a Tea Corporation on the lines of National Textile Corporation for taking over of closed tea gardens. The suggestion is being looked into.

13. USQ. No. 8105 dated the 30th April, 1969 by Shri Baburao Patel.

Tea Gardens in Assam

(d) and (e) The Government of Assam has suggested the setting up of a Corporation on the lines of National Textile Corporation to take over closed tea gardens. This is being looked into.

(a) the number of tea plantations in Assam, Indian and Foreign owned, with total acres under cultivation and the quantity and value of tea produced annually since 1966-67 ;

(b) the amount of Assam tea exported annually since 1966-67 with amount of foreign exchange earned so far ;

(c) whether it is a fact that the tea plantation industry in Assam is virtually on the point of collapse due to falling prices, loss of international markets, heavy taxation and neglect of replantation ;

(d) whether it is also a fact that the Assam Government have submitted a memorandum to the Central Government to set up a Tea Corporation to take over the tea plantations and make them economically productive by fresh investments and if so, the salient features thereof ; and

(e) the decision taken by Government thereon and if not, the reasons therefor ?

14. USQ. No. 8800 dated the 7th May, 1969 by Shri A.S. Kasture.

(a) to (e) The information is being collected and will be laid on the Table of the House.

(a) whether the recent orders of the Home Ministry regarding the method of grading confidential record of the employees belonging to Scheduled Castes Scheduled Tribes are implemented by the various Corporations under the Ministry of Foreign Trade and Supply;

- (b) if so, the details of promotions given to the each category of the Scheduled Castes/Scheduled Tribes employees in all the Corporations under the Ministry;
- (c) if not, the reasons for not implementing the said orders so far;
- (d) whether Government consider these reasons as adequate in view of the specific provision of reservation of posts for the Scheduled Castes/Scheduled Tribes in the Constitution; and
- (e) whether Government propose to take action against those officers who failed to do so.

MINISTRY OF HOME AFFAIRS

Government Publications in Hindi

- 15. USQ. 634, dated the 21st February, 1969 by Shri Molahu Prasad and others.
 - (a) whether it is a fact that according to an order of the Ministry of Home Affairs, all the publications of the Government of India should be published in Hindi and English both;
 - (b) if so, the names of the publications of the Ministry of Home Affairs, which are being brought out in Hindi also and whether the Ministry of Home Affairs propose to set an example for other Ministries to follow, by bringing out in Hindi such publications as are being brought out in English at present;
 - (c) the names of the publications brought out by various Ministries and the names of those, among them, which are being brought out in Hindi; and
 - (c) and (d) This information regarding Administrative and other reports published during 1968 and official papers laid before a House by the various Ministries/Departments is being collected and will be laid on the Table of the Sabha in due course.

(d) the time by which the remaining publications are likely to be brought out in Hindi.

Administrative Reforms Commission report on Delhi set-up

- 16. USQ. No. 715, dated the 21st February, 1969 by Shri Ragnvir Singh Shastri and others.
 - (a) whether it is a fact that the Administrative Reforms Commission has recommended the abolition of the Delhi Municipal Corporation and the transfer of its functions to the Metropolitan Council;
 - (b) the other recommendations made by the Commission in regard to the political set-up of Delhi; and
 - (c) the reaction of Government thereto. (c) The Report is under examination.

MINISTRY OF IND. DEV., INT. TRADE & COMP. AFFAIRS

Indian Iron and Steel Co. Ltd.

- 17. USQ. No. 1022 dated the 25th February, 1969 by Kumari Kamla Kumari and others.
 - (a) whether the shareholders of the Indian Iron and Steel Company Ltd., have complained to Government against misappropriation by the Management to the tune of crores of rupees;
 - (b) whether it is also a fact that the shareholders are going to file a law suit against the company in view of Government's indifference to their complaint;

(c) if so, whether any steps have been taken (c) and (d). The matter is under examination. to look into the affairs of the company; and

(d) if not, the reasons therefor.

Measures to safeguard the interests of Share-holders of Companies

(a) whether Government are aware that with the amendments in the Indian Company Law the Small Shareholders of the Indian Iron and Steel Company have been deprived of their legitimate rights as shareholders;

(b) whether Government are also aware that the management, by adopting various means, have been keeping under their own control shares of the company which are normally exhibited as being held for the benefit of the shareholders resulting in an additional income to the management; and

(c) if so, the steps taken proposed to be taken by Government to safeguard the interests of small shareholders of the company.

(b) and (c) Some shareholders of the company have made complaints against the management of the company which are known as "Dalhouse Holdings". These complaints are under active examination.

18. SQ. No. 703, dated 25th March, 1969 by Shri Hardayal Devgun.

19. SQ. No. 667, dated the 24th March, 1969.

MINISTRY OF PETROLEUM, CHEMICALS, MINES & METALS

Performance of Soviet aided Drug Projects

During the course of Supplementaries the Speaker directed the Minister to place—
(i) a list of letters which the management of Rishikesh Factory had written to Govt. requesting them to fix a meeting

with the concerned Soviet authorities to rectify the defects in the machinery set up there.

(ii) Something about following points:

- (a) agreement signed with the Soviet Russia regarding Four Drug Plants in the country.
- (b) the date of completion of these plants and their rated capacity and present production.

MINISTRY OF SHIPPING AND TRANSPORT

Construction of National Highway in Orissa

20 USQ No. 3180, dated 14th March, 1969 by Shri S. Kundu

(a) whether the Orissa Public Works Department worked as an agent of the Central Government for construction of National Highway from Baripada to Bhubaneswar in Orissa

(b) whether it is a fact that the contractors who worked on this project and have completed the work have not been paid their bills since the Centre has stopped paying the balance amount to the Orissa Government charged on further improvement of this portion of the road;

(c) whether wages of some labourers have not been paid as a result thereof;

(d) if so, the reasons for non-payment of the bills; and

(b) to (e). The requisite information has been called for from the State Government and will be placed on the Table of the Sabha in due course.

(e) the steps that Government are taking to resolve the matter at an early date.

MINISTRY OF TOURISM AND CIVIL AVIATION

Central Flying Training School for Training Commercial Pilots

- 21 USQ No. 6869, dated the 18th April, 1969 by Shri S. K. Tapuriah and others.
 - (a) whether it is a fact that G.C. Arya Committee has recommended immediate establishment of a 'Central Flying Training School' for training commercial pilots;
 - (b) the salient features of the report; and
 - (c) the reaction of Government thereto.
- (c) The Committee's report is still under consideration of Government.

EIGHTH SESSION

MINISTRY OF FINANCE

Unauthorised accounts of Individuals and Companies maintained abroad

- 22 USQ No. 1924, dated 4th August, 1969 by Shri Baburao Patel.
 - (a) the names of individuals and companies who were caught having unauthorised accounts abroad during the last three years with the countries where these accounts were maintained and the amount involved in each case;
 - (b) the particulars of action taken against each of those with unauthorised accounts;
 - (c) the names of individuals who were authorised to open accounts abroad with names of countries and amounts involved in each case, during last two years; and

(d) the names of individuals and companies (c) and (d). The information is being collected who asked permission to open accounts abroad but were refused permission with the reasons for refusal in each case.

MINISTRY OF FOOD, AGRICULTURE & COMMUNITY DEV. & COOP.

Registration of housing Cooperative Societies in Delhi

- 23 USQ No. 5240, dated the (a) whether it is a fact that the new Housing Cooperative Societies are not being registered by the Registrar of Cooperatives Delhi; Since implemented 28th August, 1969 by Shri Matharaj Singh Bharati. (a) *ro* (d). The information is being collected and will be laid on the Table of the House as early as possible.
- (b) whether it is also a fact that new model bye-laws for Group Housing Cooperative Societies were made available to the public as far back as July, 1968;
- (c) if so, what are the reasons for the Central Government in not permitting the registration of the new societies ; and
- (d) the reasons for issuing the model bye-laws for Group Housing Co-operative societies, if Government had no intention to permit the registration of new Co-operative societies in the near future,

MINISTRY OF FOREIGN TRADE AND SUPPLY

Purchase of Road Rollers from the United Provinces Commercial Corporation

Since implemented

24 SQ. No. 239, dated the 30th July, 1969 by Shri P. Viswambharan.

(a) the names with designation of the officers suspended on the basis of the Central Bureau of Investigation enquiry on the purchase of Road Rollers from the United Provinces Commercial Corporation;

(b) the names with designation of officers against whom criminal prosecutions have been launched in connection with the above deal ; and

(c) of the action taken against the then Director-General of Supplies and Disposals who passed order for payment of 90 per cent advance on certificate of inspection at works.

(c) The matter is under consideration.

Under and over-invoicing of Export Licences for Woollen Goods

25 USQ No. 2348, dated the 6th August, 1969 by Shri Jai Singh and others.

(a) whether the irregularities of under and over invoicing and other malpractices in respect of Licences issued under the Export promotion scheme for the woollen goods have been brought to the notice of Government;

(b) if so, the nature and number of such cases detected by Government during the last three years; and

(c) the action taken by Government in each case.

(b) and (c). The cases involved over-invoicing and mis-declaration of contents of woollen and woollen goods for export. Details of such cases along with action taken thereon are being collected.

MINISTRY OF HOME AFFAIRS

Pension to Shrimati Shahjahan Begum

- 26 S.Q.No. 122, dated the 25th July, 1969-Supplementary Question by Shri D. N. Patodia.
- Asking whether there is any legislation available in foreign countries regarding pension and other facilities to be given to the widows of Presidents.
- The Minister promised to look into the matter if there was any such legislation like this.

MINISTRY OF INDUSTRIAL DEV., INTERNAL TRADE AND COMPANY AFFAIRS

Indian Iron and Steel Co., Calcutta

- 27 USQ. No. 309, dated the 22nd July, 1969 by Shri Prakash Vir Shastri and Hem Barua.
- (a) whether Government have received some complaints of misappropriation worth crores of rupees in the shares of Indian Iron and Steel Company, Calcutta;
- (b) If so whether the attention of Government has been drawn to the opinion of Shri C. K. Daphtary, former Solicitor General of India, in regard to these irregularities where-in he has supported the point relating to bungling by the company on a large scale ; and
- (c) The results of the investigations held so far.
- (c) The matter is under examination.

NINTH SESSION, 1969

MINISTRY OF EDUCATION AND YOUTH SERVICES

Public, Convent and English Medium Schools

- 28 USQ.No.1993, dated 28th November, 1969 by Shri Bal Raj Madhok.
- (a) the sources from which the public schools or convent schools or English medium schools in the country are meeting their expenses when Government do not give them any grants;
- (a) to (e). Necessary information is being collected and will be laid on the Table of the Sabha in due course.

(b) whether these schools get aid from foreign countries the foreign Governments or whether they are run directly indirectly by the Cambridge University, England;

(c) if so, whether it is not against the Constitution and sovereignty of India

(d) if so, whether Government have to acquiesce in this respect as a compensation for the foreign aid; and

(e) if not, whether Government propose to control the expenses of these schools.

MINISTRY OF EXTERNAL AFFAIRS

Expenses on visit of Khan Abdul Ghaffar Khan

29 USQ. No. 5155, dated 24th December, 1969 by Shri S. M. Krishna and others. (a) the total amount spent by Government on the visit of Khan Abdul Ghaffar Khan; and (b) the head under which this amount has been spent. (a) and (b). Information is being collected and will be laid on the Table of the House upon the conclusion of the visit.

MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT

Drugs recovered from Monghyr Sadar Hospital donated for relief purposes

30. SQ No. 585, dated 15th December, 1969 by Shri Deven Sen and others. (a) whether it is a fact that a raid was conducted on the Sadar Hospital in District Monghyr, Bihar, on the 22nd November, 1969 at his instance and medicines worth 75 lakhs of rupees donated by foreign countries two years ago for the relief of flood-affected people were seized; and

(b) if so, the action proposed to be taken by Government against the officers concerned and whether a detailed report in this respect will be laid on the Table of the House. (b) A detailed inquiry is also proposed to be instituted in the matter and a report will be laid on the Table of the Sabha.

Health Department of D.M.C.

- 31 USQ No. 3876, dated the 15th December, 1969 by Shri Raghuvir Singh Sheastri.
- (a) whether it is a fact that serious irregularities have been detected in the accounts of the Health Department and Hospitals of the Delhi Municipal Corporation after their audit;
- (b) if so, the year upto which the accounts have been audited and the details of the irregularities detected during the last three years;
- (c) the action taken against the officers concerned; and
- (d) the action proposed to be taken by Government to streamline the functioning of the Health Department and hospitals of the Corporation.
- (a) *to (d)*. The information is being collected and will be laid on the Table of the Sabha.

MINISTRY OF LABOUR, EMPLOYMENT & REHABILITATION

- Non-payment of salaries to the employees of newspapers for the period of strike
- 32 USQ No. 4387, dated the 18th December, 1969 by Shri Shashi Bhushan.
- (a) whether Government's attention has been drawn to the fact that the agreement reached in regard to payment of salaries to the employees for the period of strike and lock-out in the Newspapers last year is not being implemented;
- (b) the names of such of the owners of the Newspapers as have made payment to their employees for the above period;
- (a) *to (d)*. The information is being collected and will be laid on the Table of the House.

- (c) the names of the owners of those Companies which have not so far made payment to the employees for the above period and the reasons therefor; and
- (d) whether any sort of conditions were imposed for the disbursement of the salary, and if so, the details thereof.

DEPARTMENT OF SUPPLY

Purchase of Road Rollers

33 SQ. No. 643, dated 17th December, 1969 by Shri P. Viswambharan.

Referring to the reply given to Starred Question No. 239 on the 30th July, 1969 and asking:

- (a) whether any final decision has since been taken regarding the action to be taken against the Director General of Supplies and Disposals who passed orders for payment of 90 per cent advance for road rollers on certificate of inspection at works; and

(a) and (b).

The matter is still under consideration.

- (b) if so, the details thereof.

Since implemented

TENTH SESSION, 1970

(MINISTRY OF EDUCATION AND YOUTH SERVICES

Issue of Fake Diplomas and degraded by certain Institutions in Delhi

34 USQ. No. 6526, dated the 17th April, 1970 by Shri D.N. Patodia and others.

(a) and (b)

- (a) whether it is a fact that many institutions are functioning in the capital which are issuing fake Diplomas and Degrees which are not recognised by Government; and

The necessary information is being collected and will be laid on the Table of the Sabha as early as possible.

- (b) whether functioning of such institutions is permissible under the law and, if not, what steps have been taken by Government to stop them.

MINISTRY OF FINANCE

Loans given by Nationalised Banks to Graduates possessing Technical know-how

- 35 USQ. No. 65, dated the 23rd February, 1970 by Shri Nathu Ram Ahirwar.
- (a) for the amount paid by the Nationalised banks as loans to the Graduates possessing technical know-how for setting up their own industries ; and
- (b) the type of the technical know-how the State-wise number thereof category-wise.

Realisation of income tax from All India Trade Union Congress

- 36 SQ. No. 1559 dated the 11th May, 1970 by Shri Hukam Chand Kachwai and others.
- (a) whether Government have examined the sources of income of the All India Trade Union Congress and its affiliated Trade Unions ;
- (b) if so, the details thereof ;
- (c) whether Government are in possession of sufficient proofs to show that the amount of mobby collected by the aforesaid organisation is so huge that it can be made liable to income-tax; and
- (d) if so, the action proposed to be taken by Government in this regard.

Report of Tariff Commission on pricing of viscose Filament yarn

- 3 USQ. No. 9495, dated the 13th May, 1970 by Shri Suraj Bhan and Shri Yajna Datt Sharma,
- (a) whether the Tariff Commission has submitted its final report on the question of reasonable prices of viscose filament yarn;

- (b) if so, what are its recommendations ; and
 - (c) the action taken by Government on these recommendations.
- (b) & (c)
 The Report of the Tariff Commission is under examination and as soon as decisions on the recommendations contained therein are taken, the Report and Government's Resolution thereon will be laid on the Table of the House.

Under-invoicing and over-invoicing by firms granted import licences

- 38 USQ. No. 9554, dated the 13th May, 1970 by Shri Sitaram Kesri.
- (a) whether it is a fact that a number of firms who had obtained import licences during 1967-68, 1968-69 and 1969-70 indulged in under-invoicing and over-invoicing and thus affected export targets; and
 - (b) if so, the action taken against the defaulting firms.
- (a) & (b)
 The information to the extent available is being collected and will be placed on the Table of the House.

Grants of import licences to firms for exporting a part of their production

- 39 USQ. No. 9555, dated the 13th May, 1970 by Shri Sitaram Kesri.
- (a) the number of firms that were issued import licences during 1967-68, 1968-69 and 1969-70 on the specific condition of earmarking a portion of their products for export ;
 - (b) whether all these firms fulfilled their export targets ; and
 - (c) if not, the action taken against the defaulting concerns.
- (a) to (c)
 The information is being collected and will be placed on the Table of the House.

MINISTRY OF HOME AFFAIRS

Formation of Senas

- 40 USQ. No. 1988 dated the 9th March, 1970 by Shri Beni Shanker Sharma and Shrimati Sharda Mukerjee.
- (a) the names of different Senas working in different parts of the country at present;
 - (b) what are their aims and objectives ; and
- (a) to (c)
 Information is being collected from all State Governments.

1970-71

(c) the steps taken by Government to watch their activities and the reaction of Government thereto.

41 S.Q. No. 561, dated the 24th March, 1970 by Shri Surendra Nath Dwivedy.

(a) The matter is still under consideration of the Government.

(b) if not, the reasons therefor ; and
(c) whether it is a fact that delay in taking a decision in such a matter deprives hundreds of youngmen from their chance to appear in such competitive examinations.

(c) While Government have no precise information regarding the number of candidates who are likely to benefit from any decision to raise the maximum age, an attempt is being made to take a final decision in the matter as early as possible.

42 U.S.Q. No. 3668, dated the 24th March, 1970 by Shri Baburao Patel

(a) whether it is a fact that the Kashmir Government have suddenly released from jail Ghulam Mohammad Resho and several other agents and saboteurs of Pakistan;
(b) if so, their names and dates of release ; and

(a) According to information received from the Government of J. & K. some detenus including Ghulam Mohammad Resho were released in Jan., 1970 on the expiry of the maximum period of detention permissible under the Law.

(c) whether it is a fact that the Chief Minister of Kashmir Government had stated in the Kashmir Assembly that Resho and his companies and saboteurs and many important documents and arms and ammunition were found in their possession and cases under Sections 3/25 of the Indian Arms Act and under Section 44(B) of the Defence of India Rules had been registered against them.

(b) and (c) Information is awaited from the State Government and will be laid on the Table of the House.

Recovery of Arms and Ammunition in West Bengal, Rajasthan and Jammu and Kashmir.

43 USQ No. 6344, dated the 17th April, 1970 by Shri Gopal Saboo and others.

- (a) whether it is a fact that a large quantity of arms and ammunition has been recovered in West Bengal, Rajasthan and Jammu and Kashmir;
- (b) if so, the quantity of arms and ammunition recovered in the said States during the period from 1st January, 1969 to date;
- (c) whether it is also a fact that most of the arms and ammunition thus recovered had foreign markings;
- (d) the action Government propose to take to check smuggling of foreign arms and ammunition in the country; and
- (e) the total number of persons arrested in this connection and the number of those against whom cases have been filed in the court.

1(d) to (e)

The required information is being collected from the Governments of West Bengal, Rajasthan and Jammu and Kashmir and it will be laid on the Table of the House on receipt.

MINISTRY OF INDUSTRIAL DEV., INTERNAL, TRADE AND COMPANY AFFAIRS

Small Industries Commission

44 USQ No. 219, dated the 24th February, 1970 by Shri Raghuvir Singh Shastri and Shri B. K. Daschowdhury.

- (a) whether it is a fact that the Administrative Reforms Commission has recommended in one of its Reports that a Small Scale Industries Commission should be appointed in place of the present Small Scale Industries Board;
- (b) the other recommendations made in this connection; and
- (c) the reaction of Government thereto.

(c) The matter is under consideration of the Government.

Small Scale Industries Finance Corporation

45 S.Q. No. 335, dated the 10th March, 1970 by Shri C. Muthusami and others.

(a) whether the Administrative Reforms Commission has recommended the creation of a Small Scale Industries Finance Corporation to serve as a Central and local institutions to provide all financial assistance both long term and short term to the small sector ; and

(b) if so, the reaction of Government thereto

(b) The matter is under consideration of the Government.

Birla group of concerns censored by Company Law Board

4 S.Q. No. 1334, dated the 3rd March, 1970 by Shri Jyotirmoy Basu.

(a) the names of the Birla groups of concerns which were censored or warned during the last three years by the Company Law Board for failure to abide by the provisions of the Companies Act, 1956 ;

(b) how many concerns under the control of the Birla group were punished by the Company Law Board on charges of irregularities during the last three years ; and

(c) the nature of punishment given in each case.

(a) to (c) The information is being collected and it will be laid on the Table of the House.

**Companies violating ceiling on salaries
of Managing Agents and Directors**

- 47 USQ. No. 2236, dated the 10th March, 1970 by Shri Mohammed Ismail.
- (a) whether it is a fact that a number of companies have been violating the ceiling on salaries and other privileges of Managing Agents and Directors ;
- (b) if so, the names and total number of companies which are violating the ceiling ; and
- (c) the action taken against these Companies.

Narula Finance (P) Ltd., Delhi

- 48 USQ. No. 3222 dated the 17th March, 1970 by Shri P. C. Adichan.
- Referring to the reply given to Unstarred Question No. 4102 on the 16th December, 1969 regarding Narula Finance (Pvt.) Ltd., Delhi and asking
- (a) for the total amount realised by M/s. Narula Finance (P) Ltd., from the parties during 1964 to 1967, year-wise, in its branch office ;
- (b) whether the Company or its last Directors had any shares/investments in the Beas Engineering Works (P) Ltd., (Har- yana) ; Consolidated Machines (P) Ltd., Delhi or such other sister concerns and if so the details thereof and the manner of their disposal ; and
- (c) whether any of the concerns mentioned in part (b) above disposed of its assets in 1969 to pay out deposits and, if so, particulars of such depositors and the total amount thus paid out.
- (b) and (c) The information in respect of 1969 is being collected and will be placed on the Table of the House.
- (a) to (c) The account books and other relevant papers of the company are being examined by the Official Liquidator with the assistance of a departmental officer. Information as would become available on completion of such examination will be laid on the Table of the House in due course.

Setting up of Factory in Nepal by Former Chief Minister of Orissa

49 USQ. No. 3863, dated the 24th March, 1970 by Shri Jagdishwar Yadav.

Asking for the number of firms owned at present in the name of the former Chief Minister of Orissa, Shri Biju Patnaik, and his wife and the nature of business being carried on by them.

Information is not readily available. The same is being collected and will be laid on the Table of the House.

Placing of orders for manufacturing Jute Mail Bags to Parachute Factory, Kanpur instead of Small Scale Manufacturers

50 USQ. No. 3882, dated the 24th March, 1970 by Shri Samar Guha.

(a) whether Governments have placed orders for jute mail bags worth rupees one crore with the Government Parachute Factory at Kanpur ;

(a) to (f)
The information is being collected and will be laid on the Table of the House.

(b) whether the Calcutta Small Scale Manufacturers of such bags offered more competitive and favourable terms ;

(c) if so, the reason for placing orders with the Parachute Factory;

(d) whether the production of jute mail bags was so long considered as a sphere for the small-scale industries ;

(e) whether by denying the small scale producers the scope for supplying such bags, nearly 1,000 employees have been rendered unemployed and the future of this small scale industry has been endangered ; and

(f) whether such policy of placing orders jute mail bags with a big concern like the Parachute Factory at Kanpur is against the announced policy of Government of encouraging the small scale industry.

51. USQ. No. 4571, dated the 31st March, 1970 by Shri P. C. Adichan.
- (a) the amount of donations given by the Commercial and Industrial firms of the Sahujiain Group, Dalmia Group, Tata Group, Kirloskar Group, J.K. Singhbani-Group, Birla Group and Goenka group to each of the political parties during the last three years ;
- (b) the year-wise number of industrial licences granted to each of them during the last three years ; and
- (c) whether any complaints of misuse of these licences have been received and, if so, the number and details thereof.
- (a) to (c) Information is being collected and will be laid on the Table of the House.

Demands made b Federation of Indian Chambers of Commerce and Industry at Annual Session held in New Delhi

52. USQ. No. 5390, dated the 7th April, 1970 by Shri D. Amat and others.
- (a) the demands made by the Federation of Indian Chambers of Commerce and Industry in their annual session held recently in New Delhi ; and
- (b) Government's reaction to each of them.
- (a) and (b) Information is being collected and will be placed on the Table of the House.

**Report of Inquiry Commission on
British India Corporation Ltd.**

- 53 USQ. No. 6959, dated the 21st April, 1970 by Shri Ram Avtar Sharma and Shri Deven Sen.
- (a) whether the Inquiry Commission appointed to go into the affairs of the British India Corporation Ltd. has submitted its report ;
- (b) if so, the details thereof ; and
- (c) the action taken on the recommendations made by the Commission.

(b) & (c)

The Report is being examined in consultation with the concerned Ministries.

**Cases pending against companies under
Companies Act, 1956**

- 54 USQ. No. 8597, dated the 5th May, 1970 by Shri Deven Sen.
- (a) the names of the Companies against whom cases are pending for the last three years under the Companies Act, 1956; and

(a) and (b)

Information is being collected and will be laid on the Table of the House.

(b) the reaction of Government thereto.

Remittance of dividend by foreign controlled Cigarette Companies in India

55. S.Q. No. 1723, dated the 19th May, 1970 by Shri S. Kundu.
- Referring to the reply given to unstarred Question No. 3298 on the 17th March, 1970 regarding foreign controlled Cigarette Industry and asking ;
- (a) for the names of the three companies having majority foreign share holding in the cigarettes industry during 1968 which have been allowed to retain a. d remit the dividend ;

(b) what is the criterion for allowing such concessions ;

(c) whether any steps are taken to reduce the remittance of such dividend and, if so, the nature thereof ; and

(d) what are the other foreign holding companies which are allowed the remittance of the dividend, and what was the amount of such dividend remitted during the years 1967, 1968 and 1969.

(d) The information is being collected and will be laid on the Table of the House.

Violation of Provision of Companies Act

56. USQ. No. 10233, dated the 19th May, 1970 by Shri Rabi Ray.

(a) whether it is a fact that there were 2464 prosecution cases initiated by Government against the 1115 companies and their officers for their violation of different provisions of the companies Act from 1st April to 30th September, 1967 ; and

(b) if so, what are the names of those companies and officers against whom these prosecutions were initiated and the charges against them.

(b) Information is being collected and will be laid on the Table of the House.

Ministry of Petroleum and Chemicals and Mines and Metals

57. USQ. No. 11 dated the 1st April, 1970 by Madhu Limaye.

Enquiry Committee on Haldia-Barauni Oil pipe line.

During supplementaries, the Minister promised to lay before the House the Report of the Technical Committee.

ELEVENTH SESSION, 1970

DEPARTMENT OF COMPANY AFFAIRS

58. USQ. No. 1336, dated the 4th August, 1970 by Shri Madhu Limaye.

(a) whether a proposal has been made for the amalgamation of D. Macropolo (a cigarette manufacturing Company) Godfrey Philips ;

- (b) whether D. Macropolo was brow-beaten into amalgamation by Godfrey Phillips by saying that they would not act as their selling agents or distributors in future ;
- (c) whether this amalgamation involves repatriation of foreign exchange ; and
- (d) whether this agreement was cleared by the Reserve Bank despite the protest made by a section of the shareholders.

(d) The matter is still under consideration of Ministry of Finance/Reserve Bank of India.

Emoluments for full-time Managing Directors and Directors

59. USQ. No. 1338, dated the 4th August, 1970 by Shri Madhu Limaye.
- (a) whether the Company Affairs Department have received from Members of Parliament and shareholders a large number of complaints about the fantastic emoluments sought to be fixed by the management after the abolition of the managing agency system for their full-time Managing Directors and other full-time Directors;
- (b) if so, the list of the said companies and their proposals about the emoluments of full-time Directors ; and
- (c) the decision of the Company Law Board in respect of each of these cases.
- (a) to (c) The information is being collected and a statement will be laid on the Table of the House.

**MINISTRY OF EDUCATION AND
YOUTH SERVICES**

**Text Books for Delhi Municipal Corporation
Schools**

60 SQ No. 136 dated the
31st July, 1970 by
Shri Jharkhande Rai.

(a) whether the Education Department of the Delhi Municipal Corporation has sent 31 books to the libraries of all the Corporation Schools to be used as reference text books for imparting moral education to the children;

(b) whether these books are written with a communal bias and some of the passages dealing with important episodes are written in a provocative communal style ; and

(c) if so, what steps have been taken to prevent the use of such books as reference text books in Schools.

Irregularities committed by ex-Principals, Government Boys Higher Secondary Schools, Malviya Nagar, New Delhi.

61 USQ. No. 3632 dated
the 21st August, 1970
by Shri P. L. Barupai.

(a) whether it is a fact that an inquiry into the bungling committed by the ex-Principal of the Government Boys Higher Secondary School, Malviya Nagar, New Delhi in the purchase of articles is being made by the C.B.I. Police Establishment, Kota House, New Delhi ;

(b) whether it is also a fact that the Director of Education, Delhi Administration has received complaints to the effect that bungling is being committed by the present Principal of the said School in the purchase of articles ; and

(b) and (c) The matter is under consideration of the Government.

(a) to (c) The requisite information is being collected from the Delhi Administration and will be placed on the Table of the Sabha as early as possible.

(c) if so, the details of the purchases made from the Games, Library, Health and Contingency funds during the last two years, from 1st April, 1968 to 31st March, 1970 indicating the names of the firms from which purchased together with bill No. and date.

Utilization of Employers' Welfare Fund collected by Training Institute of N.F.C.

62 USQ. No. 3724 dated the 21st August, 1970 by Shri Madhu Limaye.

(a) whether any amount was collected from the N.D.S. Trainees at the Training Institutes of National Fitness Corps for contribution towards their Welfare Fund;

(b) if so, the total amount collected ;

(c) whether any constitution or Committee was formed to sanction the expenditure from this fund and whether these powers are vested in the Director General, N.F.C. ;

(d) if so, whether the committee still exists;

(e) if not, under what authority the D.G., N.F.C. is sanctioning the grants to the employees out of this Fund and why a committee consisting of employees' representatives was not formed for the purpose; and

(f) what is the total amount given to the employees with details.

(a) to (f) Information is being collected and will be laid on the Table of the House. 5-8-71.

Restrictions on Indian Jockeys to participate in races organised by foreign countries

USQ. No. 4339 dated the 28th August, 1970 by Shri R. K. Birla.

(a) whether foreign Jockeys are allowed to come to India for participation in races;

(a) to (d) The necessary information is being collected and will be laid on the Table of the Sabha as soon as possible.

(b) whether Indian Jockeys are not allowed by the respective foreign countries to participate in the races organised in those countries.

(c) if so, the reasons therefor; and

(d) what steps are being taken by Government to ensure reciprocity in this matter.

Transfer of Delhi Municipal Corporation Schools to Delhi Administration

64 USQ. No. 4457 dated the 28th August, 1970 by Shri Raghuvir Singh Shastri.

(a) whether the Secondary and Higher Secondary Schools of Delhi Municipal Corporation have been transferred to the Delhi Administration from July, 1970;

(b) whether the trained Graduate teachers of the Primary Schools of the Delhi Municipal Corporation used to be promoted to the Secondary and Higher Secondary schools;

(c) whether after the transfer of the said Secondary and Higher Secondary Schools to the Delhi Administration, these trained Graduate teachers of the Primary Schools of the Corporation would continue to get promotions as before;

(e) The requisite information has been called for from the concerned authorities and will be laid on the Table of the Sabha as soon as possible after it is received.

(d) if not, whether a decision to find out some other avenue of promotion for these trained Graduate teachers of the Primary Schools has been taken; and

(e) if so, the details thereof and, if not, the reasons therefor.

MINISTRY OF EXTERNAL AFFAIRS

Indians acquiring British citizenship through service in British High Commission, New Delhi for five years

65 USQ. No. 2385, dated the 12th August, 1970 by Shri George Fernandes.

(a) to (c) Information is being collected.

(a) whether it is a fact that about 1,000 Indians have taken advantage of securing British citizenship through the British law which allows them automatic citizenship after 5 years service at the British High Commission in New Delhi ;

(b) if so, when did this fact come to the notice of the Government of India ; and

(c) what is the Government's reaction to this situation.

MINISTRY OF FINANCE

Assessment of Income-tax on Modi Group of Industries

66 USQ. No. 98, dated the 28th, July, 1970, by Hukam Chand Kachwai and others.

(a) to (d) The requisite information is not readily available. It is being collected in respect of the Modi Group of Industries as appearing in the Monopolies Inquiry Commission's Report, 1965 for the financial years 1967-68, 1968-69 and 1969-70

(a) for the amount of Income-tax assessed on the Modi Group of Industries during the financial years 1967, 1968 and 1969 ;

(b) the amount of Income-tax realised from them during the aforesaid years ;

will be laid on the Table of the Lok Sabha as early as possible.

(c) whether it is a fact that a huge amount of Income-tax is outstanding against the Modi Group of Industries; and

(d) if so, the amount outstanding against them on this account and the action taken by Government to realise the same.

Nomination of Directors of Interim Boards for Nationalised Banks

67 USQ. No. 1116 dated the 3rd August, 1970 by Shri Madhu Limaye and others.

(a) and (b) The scheme required to be framed under Section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 is being finalised in consultation with the Reserve Bank of India and will be placed before the Parliament as soon as possible.

(a) whether Government have finalised the scheme which they are required to formulate in terms of the Bank Nationalisation Act; and

(b) when it will be placed before Parliament.

Seizure of Gold in contravention of Gold Control Act

68 USQ. No. 2051 dated the 10th August, 1970 by Shri Bansh Narain Singh and others.

(a) and (b) The information about the quantity of gold (viz. primary gold, articles and ornaments) seized under Gold (Control) and Customs Acts from the 1st September, 1968 (when the Gold control Act, 1968 came into force) to the 30th June, 1970 its value, and the number of persons who have been arrested for prosecution in courts of law in connection with the cases arising out of the said seizures is being collected and will be laid on the Table of the Lok Sabha.

(a) for the quantity of contraband gold seized in different parts of the country since the enforcement of the Gold Control Act; and

(b) the value of the gold seized and the number of persons against whom action has been taken in this regard.

Loans advanced by Nationalised Banks to Industrial Groups

- 69 USQ. No. 2078 dated the 10th August, 1970 by Shri Venudevan Nair and others.
- (a) whether the 14 nationalised commercial banks prior to their nationalisation had advanced loans to any of the 75 industrial groups mentioned in the monopoly Inquiry Commission Report; and
- (b) if so, the names of the industrial groups which had taken loans and the amount outstanding against them at the time of nationalisation.
- (a) and (b) The total amount of advances outstanding against 71 out of 75 industrial groups mentioned in the Monopoly Inquiry Commission Report, aggregated Rs. 440.28 crores as on the 18th July, 1969. Information in respect of individual industrial groups is being collected and will be placed on the Table of the House.

MINISTRY OF FOREIGN TRADE

Grant for Quota for raw Materials to Shri R. K. Soni at Himachal Pradesh

- 70 USQ. No. 403 dated the 29th July, 1970 by Shri Shashi Bhushan.
- (a) whether it is a fact that as per policy quota allocation for hosiery can only be made if there was part consumption during 1956/59;
- (b) whether it is also a fact that Shri Raj Kumar Soni has been obtaining quotas for hosiery machine at Himachal Pradesh valued at Rs. 18 lakhs;
- (c) whether Government have made on the spot investigation of the existence of such machinery and utilisation of raw material and
- (d) the action taken by Government in this respect.
- (c) and (d) whether any such investigation was made by the Director of Industries, Himachal Pradesh is being ascertained from him.

Import Licences issued to Shri R. K. Soni of Ludhiana

- 71 USQ. No. 1540 I dated the 5th August, 1970 by Shri George Fernandes.
- (a) for the circumstances in which the Import licences for Rs. one crore was issued to Shri R. K. Soni of Ludhiana and whether the licences were saleable ; and
- (b) the other conditions of the licence.
- (a) and (b) Information about the exact value of licences is being collected.

Misuse of "Actual Users' Import Licence"

- 72 USQ. No. 3228 dated the 19th August, 1970 by Shri Bhogendra Jha.
- (a) whether it is a fact that several textile mills and commission agents have sold in black market cotton and drugs imported from the U.S.A. under the "Actual Users' Import Licence" and
- (b) if so, details thereof and the action taken against those responsible for the issuing of licences.
- (a) and (b) The information to the extent available is being collected and will be placed on the Table of the House.

Price of Rayon Yarn

- 73 USQ. No. 4004 dated the 26th August, 1970 by Shri Mangalathu-madam.
- (a) whether the report of the Tariff Commission on the price of Rayon Yarn has been submitted to Government ; and
- (b) if so, the important findings of the report.
- (b) The report of the Tariff Commission is under consideration and as soon as decisions on the recommendations contained therein are taken, the Report and Government's Resolution thereon will be laid on the Table of the House.

Irregularities committed by Shri R. K. Soni of Ludhiana

74 USQ. No. 4051 dated 26th August, 1970 by Shri Baburao Patel.

(a) whether it is a fact that Raj Kumar Soni, a businessman of Ludhiana, was found to be involved in several irregularities like converting export licence for brassware and utensils into import licences for wool and synthetic fibre ;

(b) if so, the quantity and value of licences involved in these deals ;

(c) the names of persons who are reported to have abetted him in this racket ;

(d) whether it is also a fact that the Bombay High Court has held the allotment of raw material import licence in the name of his Kabir Woollen Mills for production of hair belting yarn as "perverse" ; and

(e) if so, the action which Government propose to take in the matter.

(a) to (e) The information to the extent available is being collected and will be placed on the Table of the House.

Unauthorised Imports of Stainless Steel and Polythene Moulding Powder

75 SQ. No. 767 dated 2nd September, 1970 by Shri Shashi Bhushan.

(a) to (c) The information to the extent available is being collected and will be placed on the Table of the House.

(a) whether it is a fact that the Customs authorities have during the last three years detected large-scale unauthorised imports of stainless steel and polythene moulding powder by certain unscrupulous importers who managed to manipulate licences ;

(b) if so, the action taken against the importers concerned and the officials responsible for such manipulation ; and

Implemented on 2-7-71.

(c) the names of those concerns against whom Government have received complaints, the reaction of Government thereto and the action taken on such complaints.

Grant of Import Licences to Bharat Carpets Ltd.

76. USQ. No. 4924 dated 2nd September, 1970 by Shri Chandra Shekhar Singh.

(a) for the value of all the import licences issued to the Bharat Carpets Ltd., New Delhi during the last three years together with names of countries from where imports were permitted ;

(b) the value of actual imports of machinery into this country and whether these have since been installed at their factory in Faridabad ;

(c) whether any undue influence was used and these import licences were secured by this Company without any foreign collaboration and in excess of its requirements ; and

(d) if so, the action taken on the matter.

MINISTRY OF HOME AFFAIRS

77. USQ. No. 837 dated 31st July, 1970 by Shri Shri Gopal Saboo and others.

(a) whether it is a fact that the act of stripping by the cabaret dancer is not banned by law ;

(b) whether it is also a fact that the cabaret dancers are not required to observe any rules of dress or keep a specified distance from the audience ; and

(c) if so, whether Government propose to ban the cabaret dancers by law and, if not the reasons therefor.

(a) to (d). Information is being collected and will be placed on the Table of the House. Since implemented.

(a), (b) & (c). The information is being collected from the State Governments and Union Territories and will be laid on the Table of the House.

Activities of Foreign Philanthropic Organisations in India

78. SQ. No. 447 dated 14th August, 1970 by Shri Jyotirmoy Basu.

(a) to (e). Information is being collected and will be laid on the Table of the House.

(a) for the names of foreign controlled or mainly foreign financed Philanthropic organisations of each country which are now carrying on their activities in India ;

(b) the types of activities carried on by each organisation;

(c) the details regarding the sources of their funds;

(d) whether Government are keeping a close watch on the activities of these foreign Philanthropic organisations ; and

(e) if so, whether Government are aware that some of the organisations working in India have been sponsored by the Central Intelligence Agency of America.

Appointment of Women to I.A.S. Cadre

79. USQ. No. 2878 dated 14th August, 1970 by Shri S. A. Agadi, and others.

(a) whether it is a fact that the Uttar Pradesh Government have requested the Union Government not to post Women Officer to the I.A.S. Cadre in Uttar Pradesh and also requested the feasibility of stopping recruitment of women officers to the I.A.S. Cadre ; and

(b) if so, the action taken in the matter. (b) The matter is under consideration.

MINISTRY OF LABOUR AND REHABILITATION

Alternative Accommodation to Refugees in Delhi under 'Gadgil Assurances'

80. USQ. No. 4220 dated 27th August, 1960 by Shri Kanwar Lal Gupta.
- (a) for the number of refugees in Delhi who have not been given alternative accommodation so far, who come under the 'Gadgil Assurances';
- (b) What is the plan of the Government to rehabilitate these refugees and provide them alternative accommodation; and
- (c) how much money Government will spend in the next two years for the rehabilitation of these refugees in Delhi.

MINISTRY OF LAW

Raids to Curb Call Girl Racket in Delhi

81. USQ. No. 1205 dated 4th August, 1970 by Shri Baburao Patel.
- (a) the number of raids made in Delhi during the last two years ending 31st July, 1970 to curb the call girl racket, the names of persons arrested and areas where the raids were carried out with dates;
- (b) whether it is a fact that when the Police raided the Andhra State Guest House on Ashoka Road on 10th July, 1970 two women were found drunk and seminude; and
- (c) the reasons why the suppression of Immoral Traffic in Women and Girls, Act is not properly enforced.

Since implemented.

MINISTRY OF RAILWAYS

Revenue Loss to Railways and Man-days Lost Due to Strikes on Railways in Eastern Region

82. USQ. No. 4841, dated 1-9-1970 by Shri D.N. Patodia.
- (a) for the total man-days lost on all the Railways in the Eastern region because of strikes during the last three years, Railway-wise;
- (b) the loss on this account to the Railway revenue;
- (c) the number of trains suspended during this period and the approximate number of passengers who could not travel as a result thereof; and
- (d) what are the sensitive points wherefrom the troubles start and the steps Government have taken to keep the trains running smoothly.

(a) to (d). Information is being collected and will be laid on the Table of the Sabha.

DEPARTMENT OF SOCIAL WELFARE

Arrest of Secretary of Social Welfare Centre in Calcutta for Misappropriation of Government Money

- 83 USQ. No. 3004 dated 18th August, 1970 by Shri Jyotirmoy Basu.
- (a) whether, as reported by a leading Bengali Daily, published from Calcutta, in its issue dated the 19th June, 1970 the Secretary of a Social Welfare Centre has recently been arrested by the Police in
- The information is being collected and will be laid on the Table of the Sabha.

Calcutta on the charge of misappropriating 73 thousand rupees collected by the Centre for carrying on Welfare activities;

- (b) whether the attention of Government has also been drawn to a report published in the same issue of the said paper that relief goods like milk powder and others, sent to the said Social Welfare Centre from U.S.A. are being regularly black-marketed; and
- (c) if so, the details thereof including the particulars of that Centre and of the man arrested on charges of misappropriation.

MINISTRY OF STEEL AND HEAVY ENGINEERING

Sale of Steel Sheets by Indian Oil Corporation to M/s. Standard Drum and Barrel Mfg. Co. Bombay

84. USQ. No. 1316 dated the 4th August, 1970 by Shri Sitaram Kesri.
- (a) whether it is a fact that the Indian Oil Corporation have sold 1,300 tons of steel sheets to M/s. Standard Drum and Barrel Manufacturing Co., Bombay; and
- (b) if so, how the said quantity of steel sheets was utilised by them.
- (a) & (b). The information is being collected and will be laid on the Table of the House.

12TH SESSION, 1970

Department of Company Affairs

Concentration in certain industries

85. USQ. No. 2753 dated the 27th November, 1970 by Shri Bhagaban Das.
- (a) whether as per findings of the Monopolies Inquiry Commission, 1965, there is high degree of concentration in some industries in the private sector, viz., Soap, Rubber products, Cigarette and Pharmaceuticals;

(b) if so, what is the present position in these industries; (b) to (d) . Information is being collected from concerned Ministries/Departments.

(c) what steps, if any, have been taken by Government since 1960-61 to check the concentration and restrictive trade practices in the above mentioned industries; and

(d) how far the steps taken so far have helped the country in this regard.

Arrears of Provident Fund outstanding against M/s. Turner Morrison Company Ltd.

86. USQ. No. 4198 dated the 11th December, 1970 by Shri Deven Sen.

(a) the Reserve Fund of Turner Morrison Co. Ltd. in the year 1964 and its present Reserve Fund;

(b) when Shri Mundra purchased shares of the company and the percentage of shares purchased by him;

(c) whether the Company is in arrears of one crore of rupees towards the Provident Fund;

(d) whether the Company owes about Rupees 70 lakhs to the West Bengal Government on account of royalty; and

(e) if the replies to parts (c) and (d) above be in the affirmative, whether Government are considering to take over the concern.

(a) to (e). Information is being collected and it will be laid on the Table of the House.

**Contributions for Battalion Fund of
18 Punjab Regiment**

87. USQ. No. 2943 dated the 2nd December, 1970 by Shri Suraj Bhan.

Referring to the reply given to Unstarred Question No. 553 on the 23rd February, 1970 regarding raising of Battalion Fund of 18 Punjab Regiment, and Asking :

(a) to (e). The requisite information is being collected and will be laid on the Table of the House in due course.

(a) for the amount of contribution from each source separately year-wise, from May, 1964 to December, 1967;

(b) the amount of contribution from each source separately from January, 1968 to September, 1969;

(c) the amount of contribution from each source separately from October, 1969 to October, 1970;

(d) if the figures for the period from October, 1969 onwards are far low in comparison with those for the period from May, 1964 to December, 1967, the sources being the same throughout, the reasons for the huge disparity; and

(e) whether Government will hold an independent court of enquiry or investigation by C.B.I. to look into the circumstances if not the reasons therefor.

MINISTRY OF EXTERNAL AFFAIRS

Sending of Nuns from Kerala to foreign countries

88. USQ. No. 60 dated the 9th November, 1970 by Shri Ram Avatar Sharma and others.

(a) to (d). The Government's inquiry into the sending of Nuns from Kerala to Europe is continuing. The House will be informed of its findings when it is complete.

(b) if so, the details thereof and whether any follow-up action has been taken;

(c) whether action has been taken against any individual or association in India for indulging in the sending of nuns to foreign countries; and

(d) if so, the details thereof and if not, the reasons therefor.

Investigations into the issue of Passport to Cooil Mastan of Bombay

89. USQ. No. 984 dated the 16th November, 1970 by Shri George Fernandes.

(a) whether Government have investigated into the circumstances in which Cooil Mastan alias Haji Mirza, a notorious smuggler of Bombay, came to get the passport;

(b) whether in view of the statement made by Shri Nityanand Kanungo that the certificate recommending a passport to Cooil Mastan allegedly given by him is in fact a forged document, Government have impounded the passport given to Cooil Mastan;

(c) whether any criminal prosecution has been launched against Cooil Mastan and his accomplices for securing the passport by using forged documents; and

(d) if not, the reasons therefor?

(a) & (d). Not yet, Sir. The case is under further investigation in consultation with the Government of Maharashtra.

MINISTRY OF FINANCE

Assesses Possessing Wealth Above Rs. 25 Lakhs

90. USQ. No. 1751 dated the 20th November, 1970 by Shri Kanwar Lal Gupta.
- (a) for the names and addresses of the assesses who have either declared their wealth above Rs. 25 lakhs or have been assessed above this figure; and
- (b) the extent to which enhancement has been made in each case by the Department and on what grounds.

Arrears of Income-Tax

91. USQ. No. 1793 dated the 20th November, 1970 by Shri Onkar Lal Berwa and Shri Bharat Singh Chauhan.
- (a) for the names of those top 50 firms against whom maximum arrears of Income Tax are outstanding;
- (b) the exact amount thereof in each case,
- (c) the steps taken to recover the amount of arrears and the results achieved therefrom; and
- (d) The steps proposed to be taken in this regard.

Reported Unearthing of Foreign Exchange Racket at Bombay

92. 26-11-70.

CALL ATTENTION—

Reported unearthing of foreign exchange racket at Bombay.

In the course of discussion, Shri Aral Bihari Vejsayee wanted to know (i) if some officials of Air India have a hand in this foreign exchange racket, (ii) if so, who are the people and what action is being taken against them.

The Minister said that documents were being examined and whatever the information was available, the House would be informed.

93. 26th November, 1970.

Reported unearthing of Foreign Exchange racket at Bombay. (Shri Atal Bihari Vajpai)

Calling Attention

Re: the name of the Bank (in London) in which the foreign exchange/uncleared was being deposited, the Minister stated that the investigation was in progress and that the House would be informed of any definite information that might become available.

94. USQ. No. 2599 dated the 27th November, 1970 by Shri N. Shivappa, Shri Onkar Lal Beriwa and Shri Ram Singh Ayarwal.

Seizure of Concealed Money

(a) for the number of raids conducted by the Income tax Department to unearth unaccounted money during the last three years; and
(b) the amount of unaccounted money unearthed during the period.

(a) and (b). Necessary details are being collected and will be laid on the Table of the House.

95. USQ. No 2648 dated the 27th November, 1970 by Shri Chhangalaya Naidu.

Complaints against Chit Fund Companies

(a) whether it is a fact that Smarts Chit Fund and some other Chit Fund Companies are involved in fraudulent charges with the clients and numerous complaints have been received by Government regarding cheating etc. by these Companies; and

(a) and (b). The facts are being ascertained and will be laid on the Table of the House.

(b) whether any investigations have been made into the working of these Chit Fund Companies and if so, with what results.

Financial Aid for Engineering Graduates from Nationalised Banks

96 U.S.Q. No. 3357 dated the 4th December, 1970 by Shri Himatsingha.

(a) for the number of applications received by nationalised banks for financial aid from Engineering Graduates and Diploma Holders and other Graduates for starting enterprises including the setting up of petrol pumps since the nationalisation thereof in 1969; and

(b) what percentage has been turned down as being unviable.

(a) and (b). The information is being collected and the same will be placed on the Table of the House.

Loans given by nationalised Banks to big industrialists and others

97 U.S.Q. No. 3368 dated 4-12-70 by Shri Kanwar Lal Gupta.

(a) for the total amount of loans given by nationalised banks, including the State Bank of India to big industries, medium industries, small scale industries, trade, farmers scooter rickshaw and taxi drivers and other individuals in Delhi after the nationalisation of banks;

(b) the figures separately for public and private sector;

(c) the total number of applications received during this period in Delhi and in how many cases loan was sanctioned; and

(d) the total amount of loans given by all the aforesaid banks to the aforesaid classes in Delhi, in one year just before the nationalisation of banks.

(a) to (d). The information is being collected and the same will be laid on the Table of the House.

Loans secured by Goenka group of companies

98. U.S.Q. No. 3370 dated 4-12-70 by Shri Jyotirmoy Basu.
- (a) for the name of Goenka Group of Companies which have secured loans, till now, from each financial institution, including State Bank of India, Industrial Finance Corporation, Industrial Development Bank of India, Life Insurance Corporation of India and Industrial Credit and Investment Corporation of India;
- (a) to (c). The information is being collected and will be laid on the Table of the House.
- (b) whether a Jute Company named "National Company Ltd.," under the control of Goenka Brothers secured a loan of Rs. 4 crores from the State Bank of India even though its paid-up capital amounts to Rs. 40 lakhs only;
- (c) if so, the details thereof.

Payment of Income Tax by J.C. Mills, Gwalior

99. USQ. No. 3381 dated the 4th December, 1970 by Shri Atam Das
- (a) for the amount of income tax outstanding against J.C. Mills of Gwalior and whether any investigation is being made in regard to the evasion of income tax by that Mill and the present stage of investigation;
- (a) to (e). The requisite information is being collected and will be laid on the Table of the House.
- (b) the total amount of donations exempted from income tax in the case of this concern during the year 1969-70 and whether the said donations were actually given;

(c) the names of Institutions to which donations were given;

(d) whether the restrictions imposed by the Central Government on making of donations are applicable to the J.C. Mills also; and

(e) if so, whether these have been observed by the said Mill and whether investigations have been made in this regard.

Filing of Income-tax returns by Shri R.K. Nayyar

100. USQ. No. 5232 dated the 18th December, 1970 by Shri Chandra Shekhar Singh.

(a) whether Shri R.K. Nayyar, Producer has not paid any income tax nor filed any Income Tax Return of the income he was receiving as a Director of various pictures before he started producing pictures; and

(b) if so, the action Government have taken against him in the matter.

(a) and (b). The information is being collected and will be laid on the Table of the House as early as possible.

Misuse of 'P' Form obtained for Shooting Abroad the Film "Yai Zindgi Kitni Hassien Hai"

101. USQ. No. 5283 dated 18-12-70 by Shri Suraj Bhan.

(a) whether the film producer Shri R.K. Nayyar was granted permission for the shooting of his film "Yai Zindgi Kitni Hassien Hai" abroad on the declaration that the cost of the production abroad will be met by his foreign distributors;

(b) whether the correspondence seized during the raid on his house revealed that no cost was borne by any foreign distributors abroad and that money was illegally sent abroad from India;

(a) to (d). Information is being collected and will be laid on the Table of the House.

(c) whether the persons not connected with this picture were taken abroad on 'P' Form obtained for shooting as the members of his unit and if so, their names and the action taken against them; and

(d) whether the correspondence seized has revealed that bogus invitations were manipulated by Shri Nayyar and his wife to get 'P' forms to visit a foreign country.

MINISTRY OF FOOD, AGRICULTURE & COOPERATION

Recovery on account of failure to carry out contractual obligations.

102. USQ. No. 4067 dated 10th Dec. 1970 by Shrimati Sucheta Kripalani

(a) for the names of those firms who have backed out, during the last three years, of their contractual obligations after their tenders having been accepted by the Department of Food/Food Corporation of India and from whom the Department of Food/Food Corporation of India have decided to effect recovery due to risk and cost on account of their failure to carry out contractual obligations; and

(a) and (b). The information is being collected and will be laid on the Table of the House.

(b) the names of those firms from whom the aforesaid recoveries could not be effected so far and those officers with whose manipulations, the said recoveries are being delayed as well as the reasons for the delay in effecting such recoveries from those firms.

**MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING
AND URBAN DEVELOPMENT**

Sale of Spurious and Sub-Standard Drugs in India

103 USQ. No. 1803 dated the 23rd November, 1970 by Shri Baburao Patel.

(a) for the number of firms caught selling spurious and sub-standard drug in India State-wise since the 1st January, 1970; Sabha in due course.

(b) whether it is a fact that after testing 1285 samples of drugs and cosmetics, the Food and Drug Administration of Maharashtra found one out of every three samples of drugs and Cosmetics to be sub-standard; and

(c) the names of articles and preparations which were found sub-standard by the Maharashtra Food and Drug Administration.

Implemented on
2-7-71.

Violation of Drugs and Cosmetics Act

104 USQ. No. 4380 dated the 14th December, 1970 by Shri Baburao Patel.

(a) for the total number of arrests made for (a) to (d). The information is being collected and will be laid on the Table of the Cosmetics Act, Statewise during the last two years, ending October 30, 1970; Sabha in due course.

(b) the total quantity and value of spurious drugs, tablets, capsules and other cosmetic material, seized during this period State-wise;

(c) the names of the firms and persons found violating the Act with nature of action in each case; if not, the reasons therefor; and

(d) the steps taken to stop production of spurious cosmetics.

MINISTRY OF HOME AFFAIRS

New Muslim Organisations in Kerala

105 U. S. Q. No. 541 dated the 11th November, 1970 by Shri Baburao Patel.

(a) whether the Ministry is aware that (a) to (d). Facts are being ascertained.

several new Muslim organisations like the Kerala Islam and Modern Age Society, Anti-Modern Age Conference, Thinkers Association, Muslim Defence Organisation and Islam International have been recently founded in Kerala with very influential membership;

(b) whether the M.D.O. (Muslim Defence Organisation) and I.I. (Islam International) are militant organisations which have already begun giving military training to their members with guns and ammunition, supplied by China and Pakistan;

(c) whether the Kerala Police have ceased to investigate the anti-national activities carried out, particularly in the Mallapuram district, by these new communal bodies; and

(d) if so, what steps Government propose to take to check the growth of new militant Muslim Organisations.

Shortage of Raw Materials for Small Scale Industries in West Bengal

- 106 USQ. No. 2019 dated the 24th November, 1970 by Shri Saurdar Amjad Ali.
- (a) whether the non-availability of steel, pig-iron, cast-iron, aluminium metal sheets and soda has resulted in the closure of a considerable number of small scale industries in West Bengal; and
- (b) if so, the steps being taken to assure the supply of such materials to the entrepreneurs.

Gramophone Company of India

- 107 USQ. No. 3791 dated The 8th December, 1970 by Shri Madhu Limaye.
- (a) whether Government's attention has been drawn to the peculiar arrangements which the Gramophone Company of India (EMI Group of Cos) are entering with the artistes forcing them not to make any recording for any other companies for unreasonable long period in view of their strangle hold over the industry and market;
- (b) whether Government are also aware that this Company forces its dealers and distributors not to sell and distribute the records of any other company on the pain of being boycotted and ex-communicated by the Gramophone Company of India;
- (c) whether Government are aware that some dealers in Bombay region have been so penalised by this Company; and
- (d) if so, the steps taken by Government to protect the interest of the artistes, dealers, distributors and customers.
- (a), (b), (c) and (d). The information is being collected and will be laid on the Table of the House.

108 USQ. No. 3792 dated
The 8th December,
1970 by Shri Madhu
Limaye.

- (a) whether Government are aware that in view of the virtual monopoly which the Gramophone Company of India (EMI Group of companies) has been enjoying all these years they have pushed the prices of gramophone records to unreasonable levels and have fleeced the helpless consumers mercilessly;
- (b) whether Government are also aware that the cost of producing of long playing records of good quality is less than Rs. 6½;
- (c) whether Government are aware that these records are being sold to the customers at Rs. 36/ or above;
- (d) whether Government are aware that even the main distributors have to pay a very high price, that is to say a price in the neighbourhood of Rs. 27/ per record; and
- (e) if so, the steps taken by Government to reduce the prices of these records substantially.

**Remittance of foreign exchange by
Gramophone Co. of India**

109 USQ. No. 3793 dated
the 8th December, 1970
by Shri Madhu Limaye.

- (a) whether Government's attention has been drawn to the fact that Gramophone Co. of India (EMI Group of Companies) have enjoyed a virtual monopoly in the matter of gramophone records for all these years; and

(b) The information is being collected and will be laid on the Table of the House.

(b) the amount of foreign exchange that has been sent out by this Company in the form of dividends, royalties, fees for technical collaborations and other charges during the last three years.

MINISTRY OF SHIPPING AND TRANSPORT

Rationalisation of toll-tax at Rishikesh and Hardwar

(a) and (b). The information is being collected from the Government of Uttar Pradesh and will be laid on the Table of the Sabha, when received.

(a) whether it is a fact that toll tax is charged at a number of places between entering Hardwar and reaching Rishikesh by car and that every time a person enters Hardwar or goes out of it to Rishikesh by car, he has to repeatedly pay such tax; and

(b) if so, whether, in order to avoid annoyance and inconvenience caused to tourists, the present system is proposed to be rationalised in consultation with the State Government so that toll tax is charged only at one place in the journey to Rishikesh and Hardwar and only once during the day for any one car.

ii USQ. No. 3397 dated the 4th December, 1970 by Shri S. S. Kothari.

iii USQ. No. 4953 dated the 16th December, 1970 by Shri Achal Singh.

MINISTRY OF HOME AFFAIRS

Use of Staff Car in Civil Defence Organisation of Delhi

(a) whether Staff Car cannot be used out of the station without the prior permission of Government under the Rules;

(b) if so, what are the rules governing the use of the Staff Car;

(c) whether during the period from 1st April, 1968 to 30th September, 1969 Major-General Bhagwati Singh of the Civil Defence, Delhi had visited various places 1832 times; and

(d) if so, the names of places and the number of visits of each place. (d) The required information is being collected and will be laid on the Table of the House.

MINUTES

III. Third Sitting

(See para 5 of Report)

The Committee met on Wednesday, the 14th July, 1971 from 15.30 to 16.20 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri V. Shanker Giri
3. Shri T. D. Kamble
4. Shri C. K. Jaffer Shariff
5. Shri Hari Kishore Singh
6. Shri Ram Chandra Vikal.

SECRETARIAT

Shri P. K. Patnaik—*Joint Secretary.*

Shri K. D. Chatterjee—*Under Secretary.* ..

2. The Committee took up for consideration Memorandum No. 2 regarding review of pending assurances of the Fourth Lok Sabha.

3. The Committee considered a batch of 172 pending assurances pertaining to First to Fifth Session of Fourth Lok Sabha (Annexure I). After some discussion, the Committee decided that out of those, 30 assurances at Sl. Nos. 1, 4, 35, 38, 39, 52, 56, 63, 82, 86, 89, 93, 95, 100, 105, 115, 124, 125, 130, 138, 141, 142, 144, 149, 150, 151, 158, 160, 170 and 171 which were of substantial character and public importance might be pursued. The Committee desired that Government should be requested to implement these assurances expeditiously.

4. The Committee decided that 142 assurances at Sl. Nos. 2, 3, 5 to 34, 36, 37, 40 to 51, 53 to 55, 57 to 62, 64 to 82, 84, 85, 87, 88, 90 to 92, 94, 96 to 99, 101 to 104, 106 to 114, 116 to 123, 126 to 129, 131 to 137, 139, 140, 143, 145 to 148, 152 to 157, 159, 161 to 169 and 172 (Annexure I) most of which had lost their importance by efflux of time, might be dropped.

5. The Committee then decided to meet on Monday, the 2nd August, 1971, at 15.30 hours to review another batch of pending Assurances of Fourth Lok Sabha.

The Committee then adjourned.

ANNEXURE I

(Vide paras 31-4 of Minutes dt. 14-7-71)

Pending Assurances pertaining to Fourth Lok Sabha

Sl. No.	Date and Reference	Text of the Question	Assurance given	Remarks
1	2	3	4	5

FIRST SESSION, 1967

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

Apeejay Shipping Company

1 Supplementary by Shri Madhu Limaye on SQ. No. 84, dated the 28th March, 1967.

Referring to the Half-an-Hour Discussion on Apeejay Shipping Company held on the 1st December, 1966, and asking:—

(a) whether Government have taken any legal action against Apeejay Shipping Company which tried to cheat Government;

(b) whether other Government Departments have been advised not to have any dealings with this Shipping Company at Government level; and

(c) if not, the reasons therefor.

On the points raised by Shri Madhu Limaye, the Minister said, "I have already submitted that the matter is being further considered. The Ministry of Iron and Steel had issued an order banning transactions with Messrs Surendra Overseas (P) Ltd., in May, 1966. But against this order the firm and its allied concerns filed a writ petition in the Calcutta High Court, and the Calcutta High Court has subsequently issued a stay order not to implement this order. We are examining the implications and seeing whether we can proceed in this matter. I have already stated in the main answer that we are examining it further in all its implications."

MINISTRY OF COMMERCE

- 2 USQ. No. 2675, dated the 16th June, 1967 by Shri Sheopujan Shastri and others.
- (a) whether it is a fact that hundred of bales of cotton imported by Dhanrajmal Gobindran for New Commercial Mills and delivered to Mafatal Group of Mills without any permit;
- (b) whether cotton imported by the Khadi Mills through the same firm was similarly delivered to Century Mills of the Birla Group without the requisite permit; and
- (c) if so, the actual quantities sold without permit to Mafatal and Birla Group Mills and the values involved.

DEPARTMENT OF COMMUNICATIONS

- 3 USQ. No. 162, dated the 24th May, 1967 by Shri Madhu Limaye and others.
- Referring to the reply given to Starred Question No. 587 on the 30th November, 1966 and asking:
- (a) how much of the total arrears of Rs. 2.30 crores outstanding against the names of the Ministers and Officers of the Central Government for the period ending 30th November, 1965 have since been recovered;
- (b) the amount of the new arrears that has accumulated since that date so far; and
- (c) the details of the arrears of each Central Minister and Officer at the Secretaries level.
- (a), (b) & (c)—Information on the amount of arrears outstanding against Ministers and Officers of Central Government as now asked for is not readily available. The data is being collected and will be placed on the table of the House in due course.

MINISTRY OF DEFENCE

- 4 USQ. No. 3651 dated the 26th June, 1967 by Shri Narendra Singh Mahida.
- (a) whether it is a fact that various State administrations are not paying as much attention towards the needs of the service personnel as was done during the Indo-Pakistan conflict;
- (b) whether facilities for jawans like the allotment of land for housing and agricultural purposes are quickly granted;
- (c) if not, the reasons therefore;
- (d) whether a scholarship to the son of late Major Shaitan Singh 'the hero of Chushul' was promised by the Chief Minister of Rajasthan; and
- (e) if so, whether it is a fact that the Director of Education, Rajasthan Government rejected his application and the Major's son had to discontinue his studies.

Since implemented.

(d) and (e)—The Government of Rajasthan has been addressed to furnish the required information, it will be laid on the Table of the House, when received.

MINISTRY OF EDUCATION

- 5 USQ. No. 4553, dated the 5th July, 1967 by Shri Dhuleshwar Meena and others. ■
- Referring to the reply given to Unstarred Question No. 2489 on the 17th August, 1966 and asking:
- (a) whether Government have since considered the proposal to enact legislation to check the steady depletion of archaeological treasures in India; and
- (b) if so, the details thereof.
- (a) and (b)—The matter is still under consideration of Government.

MINISTRY OF EXTERNAL AFFAIRS

- 6 SQ. No. 279, dated the 5th June, 1967 by Shri George Fernandes and others.
 - (a) what is the number of international and world bodies, associations, organisations and committees of which India is a member;
 - (b) the annual subscription paid by India to each of these organisations and the currency in which it is paid; and
 - (c) the rise in the amount to be paid as subscription consequent upon devaluation.
- (b) and (c)—Information is being collected and will be placed on the Table of the House in due course.

MINISTRY OF HOME AFFAIRS

7 12-7-1967

PAPERS LAID ON THE TABLE— Information in regard to the action taken on the Commission's report promised later.

Report of Commission of Inquiry re: collapse of three houses in Delhi.

MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS

- 8 SQ. No. 1454, dated the 28th July, 1967 by Shri N.K.F. Saive and others.
 - (a) whether the Jaishree Textile Industry is a Birla Group concern;
 - (b) whether the said industry was given an industrial licence for the manufacture of fire-fighting hoses for full capacity as was fixed by the Planning Commission;
 - (c) if so, what was the said capacity;
 - (d) whether the said industry took licences for the import of flax from the Textile Commissioner and also from the Supply Wing of the Ministry of Defence for the manufacture of said hose-pipes;
- (a) to (f)—The information is being collected and will be laid on the Table of the House.

(e) if so, the quantity of flax permitted to be imported on each licence and the quantity of fire-fighting hoses that could be manufactured from the flax imported; and

(f) the total quantity of fire-fighting hoses actually manufactured.

THIRD SESSION, 1967

MINISTRY OF COMMERCE

9 USQ. No.3677-O, dated the 8th December, 1967 by Shri Shashi Bhushan Bajpai.

(a) whether Government's attention had been drawn to the order issued recently by the Government of Ceylon to the Customs authorities there directing them to confiscate all saracs reaching there from India;

(b) if so Government's reaction in this regard; and

(c) the object of the Ceylon Government for the issue of such orders.

(a) to (c) — The information is being collected and will be laid on the Table of the House as soon as possible.

10 USQ. No. 1991, dated the 27th November, 1967 by Shri M.L. Sondhi,

MINISTRY OF EXTERNAL AFFAIRS

(a) the number of various State and Central Government employees who have been selected to serve in the various agencies of the United Nations Organisations during the last two years ;

(a) to (c) — Information promised later,

- (b) the number of employees at present working in each of the U.N. Offices and the terms of appointment in each case; and
- (c) whether there are cases where employees have been sent more than once to U.N. jobs and if so, the reasons therefor.
- 11 USQ. No. 2005, dated the 27th November, 1967 by Shri Ram Charan.
- (a) whether it is a fact that India is represented as a Member on several International Organisations at present;
- (b) if so, how many of the Indian representatives in such International Organisations belong to the Scheduled Castes and Scheduled Tribes; and
- (c) the total annual expenditure incurred by Government on them.
- (b) and (c) Information promised later.

MINISTRY OF HOME AFFAIRS

- 12 USQ. No. 1283, dated the 22nd November, 1967 by Shri J. Mohamed Iman and others.
- (a) the number and names of the Central Ministers who visited foreign countries during the months of August, September and October, 1967;
- (b) the names of countries they visited and the purpose of their visit;
- (c) the total expenditure incurred as a result of these tours;
- (d) whether they have submitted any reports to the Prime Minister about their activities abroad; and
- (e) if so, whether Government propose to lay a copy each of these reports on the Table of the House.
- (a) to (e). The Information is being collected and will be laid on the Table of the House in due course.

13 SQ. No. 787, dated the 20th December, 1967 Supplementary by Shri Kameshwar Singh.

Drawing the attention to the following news-item appearing in Patriot dated 20.12.1967;

"New York December 19.—A sharp division of opinion has been reported among members of a White House Panel over a plan to finance publicly those organisations once secretly supported by the Central Intelligence Agency."

and asking what would be the policy of Government of India if U.S. Government propose to finance all these Organisations in India which were getting funds from C.I.A. previously ?

The Minister stated :

"As far as the first part of the question is concerned, I have not seen that report. I will certainly look into what exactly it conveys, I will have to see that first."

MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS

14 USQ. No. 1638 dated the 24th November, 1967 by Shri Narendra Singh Mahida.

(a) the number and kind of industries the Birlas and Tatas own in Gujarat ;
(b) the total investment of the Birlas and the Tatas in Gujarat ; and

(c) the number and kind of new industries for which the Birlas and Tata Firms have applied for licences, the number of licences issued and the number of such applications still under consideration.

(a) to (c)
The information is being collected and will be laid on the Table of the House.

15 USQ. No. 4434, dated the 15th December, 1967 by Shri G.S. Mishra

(a) whether Government are aware that on rural electrification, the necessity of galvanized pipes, rubber pipes, etc. and its accessories, fencing material, pumping sets, and its controlling system and its spares have considerably increased ;

(a) to (c)

The information is being collected and will be laid on the Table of the House in due course.

- (b) whether these items are manufactured in industrial towns and thereby its cost in the rural side, particularly in the remote areas, became considerably high ;
- (c) the steps Government have taken to provide these necessary items for irrigation to farmers at lower initial cost and without any difficulty ;
- (d) whether Government are considering to earmark a definite quota for agricultural requirements, and adopting a uniform trading policy for the whole of India and if so, the details thereof ; and
- (e) the names of States which are subsidising the purchase of irrigation and protection accessories, item-wise, and percentage of subsidy granted on each item separately.

PRIME MINISTER'S SECRETARIAT

- 16 SQ. No. 725, dated the 18th December, 1967
Supplementary Question by Dr. Surya Prakash Puri.
- (a) whether it has come to the notice of the Government that certain foreign agencies gave a huge sum to the Bharat Sewak Samaj during the last two years ;
- (b) whether it is not a fact that an account has been opened with the Grindlays Bank in Connaught Place in which Rs. 2 lakhs, received by the Bharat Sewak Samaj in aid of Bihar Relief Fund, has been deposited and the interest thus obtained on this amount is disbursed as salary of the employees ; and
- (c) what are those foreign agencies giving such aids to the Bharat Sewak Samaj in terms of rupees.
- (a), (b) & (c)
The Minister promised to look into the matter.

MINISTRY OF STEEL, MINES AND METALS

- 17 SQ. No. 392, dated the 1st Bharat Barrel and Drum Manufacturing Company (P) Limited. On a point raised by Shri Madhu Limaye in regard to the increasing of capacity of the Bharat Barrel and Drum Manufacturing Co. (P) Ltd. by unlawful acts, the Minister said "I am not making any statement either agreeing or denying it as I do have the facts. As soon as I can get the information I will pass it on to you.

MINISTRY OF WORKS; HOUSING AND SUPPLY

- 18 USQ. No. 3332, dated the 7th December, 1967 by Shri Ram Gopal Shalwale.
- (a) the rate at which land acquired by the Delhi Development Authority during the last year, had been purchased by them;
- (b) whether it is also a fact that this land, after development, was disposed of at higher rates by them ; and
- (c) if so, the amount of profit earned by the said Authority during the last year.
- (a) to (c) The information is being collected and will be laid on the Table of the sabha in due course.

FOURTH SESSION, 1968

MINISTRY OF COMMERCE

19. USQ. No. 1279 dated the 20th February, 1968 by Shri S. C. Samanta and Shri Valmiki Chaudhary.
- (a) the proportionate expenditure borne by the Government of India, the United Nations Organisations and other countries, respectively, in connection with the preparations for UNGTAD Conference, reception of its delegates and other allied items;
- (a) to (c) Information will be available only after the conclusion of the Conference.

(b) the expenditure incurred by the Delhi Administration on decorating the city, repairs to roads, etc. and constructing new structures in this connection ; and

(c) the details of expenditure incurred on the shows etc. arranged for the entertainment of the delegates of the Conference and taking them round the places of cultural interest and other important places.

MINISTRY OF COMMERCE

20. USQ. No. 4274, dated the 19th March, 1968 by Shri Baburao Patel.

(a) the annual cost of maintaining the Tea Board during the last three years with the names of places where it has its branches or representatives ;

(a) *to (d)*.
The information is being collected and will be laid on the Table of the House in due course.

(b) the annual salaries and travelling allowances paid to twenty top officials of the Tea Board ;

(c) the dates of foreign trips and the countries visited with names by each of these twenty top officials during the last three years and expenses of each trip with air fare in Indian and foreign currency ; and

(d) the amount spent by the Tea Board on Publicity and advertisement in India and foreign countries annually during the last three years.

21. USQ. No. 5291, dated the 26th March, 1968 by Shri Viswanatha Menon.

(a) the sanctioned strength of the staff of the Tea Board ;

(a) *to (e)*

(b) whether any vacancies exist in the office at present and if so, how many ;

The information is being collected and will be laid on the table of the House as soon as possible.

(c) whether it is a fact that the employees of the office did not receive their salaries on the 1st March, 1968 protesting against the action of the Board in not filling up

the vacant posts and not informing the Employees' Association about the sanctioned strength of the office ;

(d) if so, the reasons for not filling the vacancies in that office and not informing the Employees' Association about the sanctioned strength of the staff of office ; and

(e) the action taken against the officers concerned in this regard.

22. USQ. No. 8179, dated the 23rd April, 1968 by Shri P. K. Daschowdhury.

(a) the names and places of location of foreign and Indian owned tea companies in India with capital investments and the names of Directors together with the details of foreign collaboration, if any, in each case ;

(b) the names and particulars of products with their quantity and value produced by each tea company annually during the last five years ; and

(c) the value of products exported annually with the names of countries to which exported during the above period.

23. USQ. No. 8329, dated the 23rd April, 1968 by Shri P. K. Daschowdhury.

(a) the amount of foreign exchange allowed annually during the last five years and the amount of profits remitted a broad annually during the said period by the foreign-owned Tea Companies ;

(b) the number of employees in each of them and their annual wage bill ; and

(a) to (c)

The information is being collected and will be placed on the table of the House as soon as possible.

(a) to (c)

The information being collected and will be laid on the Table of the House as soon as possible.

(c) the number of foreigners employed, their salaries and their annual remittances over seas, company-wise.

24. S.Q. No. 1693, dated the 7th May, 1968 by Shri D.N. Patodia.

(a) the quantities of human hair exported annually by the State Trading Corporation since it entered this trade ;

(b) how these figures compare with the quantum of trade affected by the private traders during these years ;

(c) whether it is a fact that the State Trading Corporation and the private traders are competing with each other ;

(d) whether India is also facing competition from Indonesia in the export of human hair and if so, the markets lost as a result of this competition ; and

(e) whether Government have evolved any machinery to launch joint publicity and export promotion drive for the Indian products abroad with the cooperation of Private traders and if so, the steps taken in the matter.

DEPARTMENT OF COMMUNICATIONS

25. USQ. No. 2204, Dated the 29th February, 1968 by Shri Kanwar Lal Gupta

the steps being taken by Government for efficient and quick delivery of mail in Delhi.

Part (d) of the Question Information is being collected which will be laid on the Table of the Lok Sabha in due course.

26. USQ. No. 3215, dated the 7th March, 1968 by Shri Yashpal Singh.

(a) the number of special stamps issued on various occasions during 1967 ; and

(b) the earnings to Government therefrom.

(b) The sale figures are being collected and will be placed on the Table of the Sabha later.

(a) 10 (c)

The information is being collected and will be laid on the Table of the House.

27. Short Notice Question No. 13, dated the 28th March, 1968.—Supplementary Question by Shri S.M. Banerjee.
- Whether the Minister will evolve a method by which the charges from Members of Parliament for using the telephones in their constituencies are also deducted from their salaries.
- The Minister said, "I will examine that suggestion."
28. Short Notice Question No. 13, dated the 28th March, 1968.—Supplementary Question by Smt. Sucheta Kripalani.
- Whether the Government are aware that in several cases where the subscribers were given wrong bills and while they were getting their bills corrected, through the Department of Communications, their phones were disconnected and for reconnections they had to pay a penalty of Rs. 25/-.
- The Minister said "I shall myself try to get this information but if any instance is brought to my notice, I shall see that reconnection charge of Rs. 25/- is refunded immediately."
29. USQ. No. 5607, dated the 28th March, 1968 by Shri Hukam Chand Kachwai.
- (a) the number of new commemoration postal stamps issued so far since January, 1967 and the denomination of each postal stamp so issued ; and
- (b) the amount credited to Government by the sale of each new series of postal stamps on the first day of its issue.
- The sale figures are being collected and will be placed on the Table of the Lok Sabha later.
30. USQ. No. 6410, dated the 4th April, 1968 by Shri J. B. Singh.
- Referring to the reply given to Unstarred Question No. 4638 on 21st March, 1968 and asking—
- (a) the number of postage stamps bearing the facsimile of Mahatma Gorky sold at various Post Offices in Delhi on the first day of its issue ; and
- (b) the total sale proceeds in respect of these stamps.
- Total sale figures are being collected and will be placed on the Table of Sabha later.

During the course of discussion, the Minister promised to examine the question of establishing RMS Divisions at Madurai and Jharchhoga.

During the course of discussion the Minister promised to extend the telephone facilities to Jabirabad.

GENERAL BUDGET—DEMANDS FOR GRANTS (DEPTT. OF COMMUNICATIONS)

GENERAL BUDGET—DEMANDS FOR GRANTS (DEPTT. OF COMMUNICATIONS)

MINISTRY OF DEFENCE

(a) to (b)
The information in respect of the firms in the organised sector is being collected and will be laid on the Table of the House.

The State Directors of Industry deal with the firms in the small scale sector and the information in respect of such firms to the extent available will be laid on the Table of the House on receipt from the Directors of Industry.

(a) to (c)
The information is being collected and will be laid on the Table of the House.

31. 22-4-1968

32. 22-4-1968

33. USQ. No. 5409, dated the 27th March, 1968 by Shri K.N. Pandey.

34. USQ. No. 5409, dated the 27th March, 1968 by Shri K.N. Pandey.

- (a) the number, names, places and addresses of Foreign and Indian-owned Radio and Transister manufacturing Companies in India, with capital investments, names of directors, details of foreign collaboration if any, of each unit ;
 - (b) the names and particulars of products with their quantity and value produced by each unit annually during the years 1964-65, 1965-66 and 1966-67 ;
 - (c) the amount of foreign exchange allowed annually during the above period to each manufacturing unit and particulars of items imported with their specific purpose ; and
 - (d) the value of products exported annually with the names of countries during the above period by each unit.
- (a) the amount of profits remitted to foreign countries annually during the last five years by foreign-owned Companies ; manufacturing radios and transisters ;
- (b) the number of foreigners employed, their salaries and their annual remittances overseas, company-wise ; and
- (c) the amount of annual profit by the Radio and Transister manufacturing companies during the above period, company-wise.

MINISTRY OF EDUCATION

35. USQ. No. 759, dated the 16th February, 1968 by Shri Samar Guha.
- (a) whether Government have received reports of police violation of the sanctity of educational institutions inside their campus in some States;
- (b) if so, the details thereof; and
- (c) whether the Central Government propose to take steps to evolve a general policy in consultation and agreement with State Governments so that police refrain from entering the campus of an educational institution for dealing with law and order problems without the permission from the educational authorities.
- (c) The matter is under consideration of the Government.
36. USQ. No. 4805, dated the 22nd March, 1968 by Shri Bharat Singh Chauhan.
- (a) the efforts being made by Government to obtain the lists or catalogues of the Indian Archeological exhibits in the British Museum; and
- (b) the names of the articles in respect of which the lists have been prepared and whether copies thereof would be laid on the Table.
- (b) The relevant information will be laid on the Table of the House when it is available with the Government.

MINISTRY OF EXTERNAL AFFAIRS

37. S.Q. No. 455, dated the 6th March, 1968 by Shri P. Gopalan and others.
- (a) the average amount paid annually by Indian to the various U.N. Organisations; and
- (b) the number of Indians employed in such organisation.
- (a) and (b) The information is being collected.

INDIA'S BORDERS

38. S.Q. No 871, dated the 27th March, 1968 —
Supplementary by
Shri A. B. Vajpayee.

During the course of supplementaries the Speaker directed "..... I think a well considered paper, the same thing which she (Prime Minister) read out and other things after verification, as suggested by Shri Atal Bihari Vajpayee may be laid on the Table of the House."

MINISTRY OF FINANCE

39. USQ. No. 903, dated the 19th February, 1968 by Shri Mrityunjay Prasad

(a) whether it is a fact that it is imperative for the Public Undertaking to get the rules regarding recruitment, pay scales, allowances and facilities, privileges, etc., promotion policy and service conditions of their employees approved by the Central Government ;

(b) if so, the names of public undertakings, (b) and (c) which have framed the rules in this regard and got them approved by the Central Government ; and

(c) the names of the public undertakings which have not framed any rules for their employees or have framed rules in regard to certain matters only and the matters in regard to which rules have been framed as also the matters for which no rules have been framed by them.

The information is being collected and will be placed on the table of the House as soon as possible.

MINISTRY OF HEALTH AND FAMILY PLANNING AND URBAN DEVELOPMENT

40. USQ. No. 1185, dated the 19th February, 1968 by Shri M. Megha Chandra.

(a) whether the working staff nurses including Sisters and Midwives of the Government Hospitals of Manipur are paid the same pay scales and allowances as their counterparts in the Hospitals of Assam ;

(a) to (d) The information is being collected and will be laid on the Table of the Sabha when received.

- (b) if so, the details of the allowances enjoyed by the nursing staff of Assam ;
- (c) whether it is a fact that the staff nurses working in the Hospitals of Manipur are denied a number of allowances ; and
- (d) if so, the details thereof.

41. USQ. No. 2511, dated the 4th March, 1968 by Shri Deorso Patil.

- (a) whether it is a fact that there is an acute shortage of drinking water in Maharashtra especially in Yeotmal and Darha cities in Yeotmal district ;

(a) to (c)

Information is being collected and will be laid on the Table of the Sabha when received.

- (b) if so, whether Maharashtra Government have sought assistance from the Central Government in this connection ; and

- (c) if so, the action taken by Government in the matter.

42. USQ. No. 3431, dated the 17th March, 1968 by Shri M. S. Marti.

- (a) the total number of Medical graduates produced in the country during the Second and Third Plan periods in the country separately, year-wise ;

- (b) the total number out of them who appeared and passed for the E.C.F.M.G. (Educational Council for Foreign Medical Graduates) during the Second and Third Five Year Plan periods separately year-wise ;

(b) to (d)

Information is being collected and the data that becomes available will be laid on the table of the Sabha.

(c) the total number out of them who passed through E.C.F.M.G. Examination, the number of graduates who went abroad during Second and Third Plan periods ; and

(d) the total number of graduates who went abroad and the number returned to the country again.

(a) whether any recruitment rules exist in the All India Institute of Medical Sciences;

(b) if so, whether the same have been circulated amongst the employees of the hospital ;

(c) if not, the reasons therefor ; and

(d) whether Government propose to lay a copy of the same on the Table of the House.

43 USQ. No. 5053, dated the 25th March, 1968 by Shri R.K. Amin and others.

(d) A copy of the Recruitment Rules will be placed on the Table of the Sabha, as required under sub-section (3) of Section 28 of the All India Institute of Medical Sciences Act, 1956, after Central Government's approval.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

—Serious situation arising out of suspension of surgical operations in Calcutta hospitals.

44 15-4-1968

During the course of discussion, the Minister promised to inquire into the points raised by Shri Jyotirmoy Bose namely:

(i) throwing out of employment thousands of Class IV employees from hospitals in Calcutta;

(ii) inadequate accommodation arrangements for them; and

(iii) occurrences of tetanus cases in Calcutta.

MINISTRY OF HOME AFFAIRS

45 USQ No. 6517, dated the 5th April, 1968 by Shri Madhu Limaye.

(a) whether Government are satisfied that (a) to (c)

the Car Nicobar Trading Co. and Nancowrite Trading Co., having monopoly trade licence in Car Nicobar Island, and Nancowrite Group of Islands respectively and in which tribals of Nicobar Islands have 50 per cent interest; are getting full price from the existing selling agencies for their copra and betelnuts shipped by them to mainland markets;

The matter is *sub-judice* and information about prices obtained by the firms in 1966-67 is being collected and will be laid on the Table of the House.

(b) whether Government have evolved any measures to ensure that these firms, and through them the tribal people, get full price for their copra and betelnuts shipped for sale to mainland markets; and

(c) the net prices per quintal of copra and betelnuts obtained by these firms during 1966-67 after deducting all expenses from the stage of taking delivery from the ship upto their sale and delivery.

46 USQ No. 7827, dated the 19th April, 1968 by Shri E. K. Nayyar and others.

(a) whether Government have examined the (a) to (c)

observations of the Supreme Court Characising the payment from discretionary grants (vested with the Ministers) on the eve of General Elections as "evil practice";

The matter is still under examination. Efforts are being made to get it expedited.

(b) if so, the decision taken thereon; and

- (c) if not, when the examination is likely to be completed.
- (a) the number of days for which the Central Ministers of the Cabinet, Ministers of State and Deputy Ministers remained on tour in the country and abroad during 1967-68; Information is being collected and will be laid on the Table of the House.
- (a) to (d)
- (b) the expenses incurred on T.A. of the Ministers;
- (c) the expenses otherwise incurred during the tours and;
- (d) the foreign exchange expended by each Minister.

47 S.Q. No. 1618, dated the 3rd May, 1968 by Shri Prem Chand Verma.

48 USQ. No. 10321, dated the 10th May, 1968 by Shri Murasoli Maran.

While giving other information, it was stated that the information regarding the amount being paid to each pensioner at present would have to be compiled, if required, by getting it from the State Governments.

MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS

- 49 USQ. No. 3 dated the 13th February, 1968 by Shri Baburao Patel.
- (a) the number, names and places of foreign and Indian owned breweries manufacturing beer and liquor in India with capital investments, names of directors, details of foreign collaboration, if any of each unit;
- (a) to (h):
- The information is being collected and will be laid on the Table of the House.
- (b) the names and particulars of products with their quantity and value produced by each unit annually during the last 3 years;

- (c) the value of products exported annually with the names of countries during the last 3 years by each unit;
- (d) the amount of foreign exchange allowed annually during the last 3 years to each manufacturing unit and particulars of items imported with their specific purpose;
- (e) the amount of profits remitted to foreign countries annually during the last five years by foreign-owned companies;
- (f) the number of employees and annual wage bill company-wise;
- (g) the number of foreigners employed, their salaries and their annual remittances overseas, company-wise; and
- (h) the amount of annual profit by the manufacturers during the last 3 years, company-wise.

50 USQ. No. 133, dated the 13th February, 1968 by Shri Molahu Prasad

- (a) the amounts advanced by the Central Government in the shape of loans and financial assistance to the various States, State-wise during the three Five Year Plans for the development of various industries and also the names of those industries; and

- (b) the amount given by each of the State Governments as loans and financial assistance to the various industries and the names of those industries.

(a) and (b):

The information is being collected and it will be laid on the Table of the House in due course.

- 51 USQ. No. 185, dated the 13th February, 1968 by Shri M.N. Reddy.
- (a) the total number and places of location of public sector undertakings and industrial establishments in Andhra Pradesh; and
- (b) the number and names of the industrial undertakings in Andhra Pradesh under the management of Birlas.
- (a) and (b):
The information is being collected and it will be laid on the Table of the House in due course.
- 52 S.Q. No. 176; dated the 20th February, 1968 by Shri Jugal Mondal and others.
- (a) whether Government have taken any decision to ban donations by companies to political parties; and
- (b) if so, when it is likely to be put into operation.
- (b) It is proposed to introduce a Bill in the current session for implementing the decision.
- 53 USQ. No. 1200, dated the 20th February, 1968 by Shri Baburao Patel.
- (a) the number, names and places of foreign and Indian owned factories manufacturing tyres and tubes in India with capital investments, names of directors, details of foreign collaboration, if any, of each unit;
- (b) the names and particulars of products with their quantity and value produced by each unit annually during the last 3 years; and
- (c) the value of tyres and tubes exported annually with the names of countries during the above period by each unit.
- (a) to (c):
The information is being collected and will be laid on the Table of the House.
- 54 USQ. No. 1201, dated the 20th February, 1968 by Shri Baburao Patel.
- (a) the amount of foreign exchange allowed annually during the last three years to each unit manufacturing tyres and tubes and particulars of items imported with their specific purpose;
- (a) to (c):
The information is being collected and will be laid on the Table of the House.

(b) the amount of profits remitted to foreign countries during the last five years by foreign-owned tyre manufacturing companies; and

(c) the amount of annual profit made by the manufacturers during the last 3 years, company-wise.

55 USC. No. 1202, dated the 20th February, 1968 by Shri Baburao Patel.

(a) The number of employees and annual wage bill of the companies manufacturing tyres and tubes, company-wise; and
(b) the number of foreigners employed, their salaries and their annual remittances overseas, company-wise.

(a) and (b):

The information is being collected and will be laid on the Table of the House.

56 USQ. No. 1281, dated the 20th February, 1968 by Shri B.K. Daschowdhury.

(a) whether there have been any cases where foreign collaboration agreements have not been used by Indian parties during the last five years;

(b) if so, the details thereof; and

(c) whether such Indian parties have been black-listed.

(a) to (c):

The information regarding the cases if any, in which foreign collaboration agreements which had been concluded have not actually fructified for reasons attributable to the parties, is being collected and will be laid on the Table of the House

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57 USQ. No. 1284, dated the 20th February, 1968 by Shri Nihal Singh

(a) to (c):

(a) the number and names of fully or partly Government owned Companies running in Delhi at present;

(b) the amount of foreign exchange earned by these Companies; and

(c) the amount of foreign exchange allotted to them during the last three years.

The information is being collected and will be laid on the Table of the House

53. S. Q. No. 283, dated the 27th February, 1968 by Shri Abdul Ghani Dar.
- (a) whether it is a fact that M/s. Amin Chand Pyarelal & Company was blacklisted during the last five years and if so how many times it was blacklisted;
- (b) whether it is a fact that licences were given to this concern even after it was blacklisted;
- (c) if so, how many licences were given and the value of such Licences; and
- (d) the action taken against the officers responsible in the matter.
59. USQ. No. 2806, dated the 5th March, 1958 by Shri Baburao Patel.
- (a) the number, names and places of foreign and Indian owned factories manufacturing paints and varnishes in India with capital investments, names of directors, details of foreign collaboration, if any, of each unit;
- (b) the names and particulars of products with their quantity and value produced by each unit annually during the last 3 years;
- (c) the value of products exported annually with the names of countries during the above period by each unit; and
- (d) the amount of foreign exchange allowed annually during the last 3 years to each manufacturing unit and particulars of items imported with their specific purpose.
- (a) Messrs. Amin Chand Pyarelal and Company have neither been blacklisted nor any licence issued to these by the Ministry of Industrial Development and Company Affairs during the last five years. Information from other Ministries/Departments is being collected and will be laid on the Table of the House when complete.
- (b) to (d).
Do not arise as far as the Ministry of Industrial Development and Company Affairs is concerned. Information in respect of other Ministries/Departments is being collected and will be laid on the Table of the House when complete.
- (a) to (d).
The information is being collected and it will be laid on the Table of the House.

60. USQ. No. 2807, dated the 5th March, 1968 by Shri Baburao Patel.
- (a) the amount of profit remitted to foreign countries annually during the last five years by foreign-owned companies manufacturing paints and varnishes;
 - (b) the number of employees and annual wage bill company wise;
 - (c) the number of foreigners employed, their salaries and their annual remittances overseas, company-wise; and
 - (d) the amount of annual profit by the manufacturers during the last 3 years, company-wise.
- (a) to (d).
The information is being collected and it will be laid on the Table of the House.
61. S.Q. No. 569, dated the 12th March, 1968 by Shri Ramavatar Shastri
- (a) whether it is a fact that the Government of Orissa have announced their industrial policy in the State Legislative Assembly on the 22nd February, 1968 which envisages various concessions to the industrialists with a view to attracting private investment; and
 - (b) if so, the details thereof and Government's reaction thereto.
- (a) to (b).
A statement will be laid on the Table of the House as soon as the information in respect of the part (a) of the Question is received from the Government of Orissa.
62. USQ. No. 3652, dated the 12th March, 1968 by Shri Lalit Sen.
- (a) the number and nature of new industries set up in Himachal Pradesh during the last five years;
 - (b) whether this industrial development has been according to scheduled; and
 - (c) the new industries proposed to be set up in the public and private sectors.
- (a) to (c).
The information is being collected and will be laid on the Table of the House in due course.

63. USQ. No. 3685, dated the 12th March, 1968 by Shri O.P. Tyagi.
- (a) the number of Government aided industries in India which are being completely run by Harijans; and
 (b) the measures adopted by Government for attracting Harijans towards industries and the success achieved in this regard.
- (a) and (b).
 The information is being collected and will be laid on the Table of the House in due course.
64. USQ. No. 3755, dated the 12th March, 1968 by Shri K.N. Pandey.
- Referring to the reply given to Unstarred Question No. 1638 on the 24th November, 1967 and asking
- (a) whether the information asked for in respect of industries owned by Birlas and Tatas in Gujarat has since been collected; and
 (b) if so, the number and kind of new industries for which the Birla and Tata firms have applied for licenses, the number on licences issued and the number of such applications still under consideration.
- (a) and (b).
 The information is still being collected.
65. USQ. No. 4361, dated the 19th March, 1968 by Shri Ramavatar Shastri.
- (a) the position of the industrial development of Bihar prior to Independence and at present;
 (b) the number of large and small scale industries separately, before Independence and at present in the State; and
 (c) the position of Bihar in the field of industrial development in the country.
- (a) to (c).
 The information is being collected and will be placed on the Table of the House.
66. USQ. No. 7250, dated the 16th April, 1968 by Shri Kashi Nath Pandey.
- (a) the names, places and full addresses of foreign and Indian owned rolling Steel and tin plates companies or factories in India with capital investment, names of Directors, details of foreign collaboration, if any, of each unit;
- (a) to (d).
 The information is being collected and will be laid on the Table of the House in due course.

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- (b) the names and particulars of products with their quantity and value produced by each unit annually during the years 1964-65, 1965-66 and 1966-67;
- (c) the amount of foreign exchange allowed annually during the said period to each company and particulars of items imported with their specific purpose; and
- (d) the value of products exported annually with the names of countries during the said period by each unit.
- (a) the number, names, places and addresses of foreign and Indian owned fan factories in India with capital investments;
- (b) the names of Directors, details of foreign collaboration if any, of each unit, the names and particulars of products with their quantity and value, produced by each unit annually during the last five years, year-wise;
- (c) the total number of fans exported annually with the names of companies during the above period by each unit;
- (d) the number of employees and annual wage bill of the companies manufacturing fans, company-wise; and
- (e) the number of foreigners employed, their salaries and their annual remittances overseas, company-wise.
67. USQ. No. 7251, dated the 16th April, 1968 by Shri Jugal Mondal.
- (d) to (e).
The information is being collected and will be placed on the Table of the House.

68. USQ. No. 8296, dated the 23rd April, 1968 by Shri Virendrakumar Shah.
- (a) whether Government have lately speeded up action to revoke unused licences with a view to ensure that investment opportunities are blocked for new entrepreneurs;
- (b) if so, the number of licences issued in 1966-67 which have not been proceeded with, or in connection with which the progress is rather slow; and how many of them relate to iron and steel industry and the manufacturers of these latter licences; and
- (c) the action taken so far for the revocation of these licences and for issuing alternative licences to new entrepreneurs.
- (a) and (b).
Information is being collected and it will be laid on the Table of the House.
69. S.Q. No. 1531, dated the 30th April, 1968—
Supplementary Question by Shri Kanwar Lal Gupta.
- (a) whether an enquiry in respect of the shareholders whose names have been indicated and who have deposited money will be made as to the position of share purchased by them, and whether they were in a position to purchase the shares and give loans; and
- (b) wherefrom the donations of Rs. 9 lakh were realised.
- The Minister said, "I do not have the information with me just now. I take note of these names and I shall enquire".
70. S. No. 1531 dated the 30th April, 1968—
Supplementary by Shri P. Venkatasubbaiah.
- Asking whether a thorough investigation has been made with regard to the loans and also the share capital contributed by various members to the Patriot, and whether there has been any political motive behind the running of this paper.
- The Minister said, "I have already said that I will certainly communicate the views expressed by hon. Members to the respective departments and get the information."
71. S.Q. No. 1556 dated the 30th April, 1968 by Shri Maharaj Singh Bharati.
- (a) the different kinds of licences issued so far during the last five years in favours of the following firms:—
- (a) to (c).
The information is being collected and it will be laid on the Table of the House.

(i) Cementation Patel, Bombay, (ii) W.H. Brady and Co., Ltd., (iii) Orient General Industries Ltd., Bombay, (iv) Lellubhai Amin Chand (P) Ltd., Bombay (v) Blundell Bomite Paints Ltd., Bombay (vi) Assam Oil Co., Ltd., New Delhi, Rallis India Ltd., Bombay and (viii) National Tobacco Co. of India Ltd., Calcutta;

(b) whether these licences have been fully utilised by the above firms; and

(c) if not, the action taken by Government in this regard.

72. USQ. No. 8919, dated the 30th April, 1968 by Shri Baburao Patel.

(a) the number and names of places of foreign and Indian owned units manufacturing vacuum & thermos flasks in India with capital investment; names of Directors, details of foreign collaboration, if any, of each unit;

(b) the names and particulars of products with their quantity and value manufactured by each unit annually during the last three years;

(c) the value of products exported annually, with names of countries, during the last three years by each unit;

(d) the amount of foreign exchange allowed annually during the last three years to each unit and particulars of items imported with their specific purpose;

(a) to (h).
The information is being collected and it will be laid on the Table of the House.

- (e) the amount of profits remitted to foreign countries annually during the last three years by foreign owned companies;
- (f) the number of employees and annual wage bill, company-wise;
- (g) the number of foreigners employed, their salaries and annual remittances overseas, company-wise; and
- (h) the amount of annual profit made by the manufacturers during the last three years, company-wise.

73. USQ. No. 8969, dated the 30th April, 1968 by Shri Mangalathumadam Shri P. Viswambharan.

(a) to (e). The Information is being collected and it will be laid on the Table of the House.

- (b) how many of them have been granted licences;
- (c) whether any application has been rejected only on the ground that the full capacity for such an industry under the Plan has already been licenced elsewhere;
- (d) if so, the name of the industry and the capacity licenced on a State-wise basis of that industry; and
- (e) the other grounds for rejecting the applications.

74. USQ. No. 9029, dated the 30th April, 1968 by Shri K. Lakkappa.

(a) and (b) The information is being collected and it will be laid on the Table of the House.

(b) the grounds given by Government for such rejection.

75. USQ. No. 9047, dated the 30th April, 1968, by Shri Deiveekan.

(a) whether it is a fact that India also participated in the second meeting of the Industrial Development Board of the U.N. Industrial Development Organisation held in Vienna.

(b) if so, the subjects discussed at the meeting;

(b) to (d). The information can be furnished only after the Session is over and report of the Indian delegation becomes available.

(c) whether India moved any proposal; and
(d) if so, the main features thereof and how far it has achieved success.

76. USQ. No. 9124, dated the 30th April, 1968 by Shri Arjun Singh Bhadoria.

(a) how many industrial licenses have been issued to Mafatal Group of Industries, Bombay during the last three years;

(a) to (c). The information is being collected and will be laid on the Table of the House.

(b) whether it is a fact that this group of industries has been given the maximum licences; and

(c) whether this has created a monopoly in their hands.

77. USQ. No. 9125, dated the 30th April, 1968 by Shri Arjun Singh Bhadoria.

(a) the different kinds of licences issued so far in favour of (i) Bird and Company (ii) Sampson Group of Industries, Madras and (iii) Larven and Toubro Ltd., Bombay;

(a) to (c). The Information is being collected and will be laid on the Table of the House.

(b) whether these licences have been fully utilised by the said companies; and

- (c) if not, the action taken by Government in this regard.
78. USQ. No. 9130, dated the 30th April, 1968 by Shri R. Barua.
- (a) the different kinds of licences issued so far to the following firms during the last four years (i) Dalmia Iron and Steel Ltd., Calcutta, (ii) Ogale Glass Works Ltd., (iii) J.K. Industries Ltd., Calcutta, (iv) Agia India Ltd., Bombay (v) Dalmia Cement Bharat Ltd., New Delhi (iv) Madan Mohan Lal Shri Ram (P) Ltd., Delhi and (vii) India Cement Ltd., Madras;
- (b) whether these licences have been full utilised by these firms; and
- (c) if not, the action taken by Government in this regard.
- (a) to (c). The information is being collected and will be laid on the Table of the House.
79. USQ. No. 9131, dated the 30th April, 1968 by Shri Jugal Mondal.
- (b) the different kinds of licences issued so far to the following Companies during the last five years (i) A.V. Thomas and Co. Ltd., Kerala (ii) Coca-Cola Export Corporation, New Delhi, (iii) Britania Biscuits Co. Ltd., Calcutta and (iv) Union Carbide India Ltd.,
- (a) to (d). The information is being collected and will be laid on the Table of the House.
- (b) whether these licences have been fully utilised by the said firms;
- (c) If not, the action taken by Government in the matters; and
- (d) Whether it is also a fact that these firms have monopoly in India, if so, to what extent and the amount of capital invested in India by the said firms.

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80. USQ. NO. 9132, dated the 30th April, 1968 by Shri B. K. Das Chowdhury.

(a) the different kinds of licences issued so far in favour of the following Companies during the last three years (i) C. Edulji. and Co., Nagpur, (ii) Aluminium Industries Ltd., Kundara, (iii) J. B. Advani Verlikon Electrodes (P) Ltd., Bombay (iv) Radio and Electricals Manufacturing Co. Ltd., Bangalore (v) Johnson and Johnson of India Ltd., Bombay (vi) Orient Paper Mills Ltd., Calcutta (vii) V. M. Salga-Car and Brothers, Goa, (viii) Chowgule and Co. Ltd., Goa (ix) Martin and Harris (P) Ltd., Calcutta (x) Electro Steel Castings Ltd., Calcutta, (xi) Modi Industries Ltd., Modinagar, and (xii) Associated Electrical Industries Ltd., Bhopal;

(b) whether these licences have been fully utilised by the said companies; and
(c) if not, the action taken by Government in this regard.

81. USQ. No. 9132, dated the 30th April, 1968 by Shri B. K. Das Chowdhury.

(a) the different kinds of licences issued so far in favour of the following firms during the last five years:—(i) Golden Tobacco Co. (P) Ltd., Bombay (ii) Bengal Coal Co. Ltd., West Bengal (iii) Asiatic Oxygen and Acetylene Co. Ltd., Calcutta and (iv) Jay Engineering Works, Calcutta;

(b) Whether these licences have been fully utilised by the said Companies; and
(c) If not, the action taken by Government in this regard.

(a) to (c). The information is being collected and will be laid on the Table of the House.

(a) to (c). The information is being collected and will be laid on the Table of the House.

82. USQ. No. 9135, dated the 30th April, 1968 by Shri B. K. Daschow-dhury.

(a) how many industrial licences have been issued to the following Companies of Mafatlal Group of Industries (i) Mafat Lal Gagalbhai and Co. (P) Ltd., (ii) Gagalbhai Jute Mills (P) Ltd., (iii) New Shurrock Spinning and Manufacturing Co. Ltd., (iv) Standard Mills Co. Ltd., (v) India Dystuff Industries Ltd., (vi) M. G. Investment Corporation Ltd., (vii) Mafat Lal services (P) Ltd., (viii) National Organic Chemical Industries Ltd., (ix) Polyolefins Industries Ltd.;

(b) whether these licences have been fully utilised by the said Companies and products to be manufactured by them; and

(c) If not, the action taken by Government in this regard.

(a) to (c)
The information is being collected and will be laid on the Table of the House.

83. USQ. No. 9931, dated the 7th May, 1968 by Shri Kartik Oraon.

(a) whether it is a fact that large area of land acquired for the establishment of the Heavy Engineering Corporation Ltd., Ranchi; Bokaro Steel Plant; Rourkela Steel Plant and Bhilai Steel Plant belonged to the members of Scheduled Tribes; and

(b) If so (i) the total number of acres of land acquired in respect of each project; (ii) the total number of acres of land belonging to the members of Scheduled Tribes, (iii) the total number of families displaced on account of these projects separately; (iv) the total number of such families which belong to the members of Scheduled Tribes, Project-wise; and (v) whether all the displaced persons have rehabilitated.

(a) to (b) ✓
The information is being collected and will be laid on the Table of the House.

MINISTRY OF INFORMATION AND BROADCASTING

- 84. USQ. No. 9207, dated the 1st May, 1968 by Shri S.K. Tapuriah.
 - (a) the number of applications received in various States for building cinema houses during the last five years, year-wise;
 - (b) the number of licences granted; and
 - (c) the number of licences fructified not fructified and lying pending.

This is a matter which concerns the State Governments. Information is being collected from them and will be laid on the Table of the House in due course.

MINISTRY OF LABOUR, EMP. & REHABILITATION

- 85. S.Q. NO. 1176, dated the 11th April, 1968 by Shri R. S. Vidyarthi.
 - (a) the number of strikes/lock-outs recorded during the years 1965-66, 1966-67 and 1967-68 upto February, 1968 in various Offices of Government of India Undertakings along with their names;
 - (b) the reasons in each case and the assurances given by Government in respect of their demands;
 - (c) the number of persons working in those Offices against whom legal action is pending due to their participation in strikes; and
 - (d) the loss of working days and the estimated damage to Government property as a result of those strikes.

The information is being collected and will be laid on the Table of the House.

DEPARTMENT OF PARLIAMENTARY AFFAIRS

- 86. USQ. No. 1650, dated the 22nd February, 1968 by Shri Kanwar
 - (a) whether it is a fact that a decision to provide certain facilities to the political parties, their leaders and the Whips was taken at Simla in October, 1967, read;

Lal Gupta.

taken at the conference of Chief Whips held in Simla; and

(b) If so, the action taken by the Central Government in this regard.

“The Government Chief Whips of the State/Union Territories should be Ministers of Parliamentary Affairs as in the Centre; the Government Deputy Chief Whips should be either Deputy Ministers; the Chief Whips of recognised Opposition Parties in Parliament/Legislatures should be given facilities as available to Deputy Ministers; and the Regional Government Whips and Chief Whips of the recognised opposition Groups in Parliament/Legislatures should be given the facilities as are available to Parliamentary Secretaries. Suitable facilities should be provided to Whips of different parties in the Metropolitan Council also”.

(b) The matter is under consideration.

MINISTRY OF PETROLEUM AND CHEMICALS

87. Short Notice Question No. 5, dated the 8th March, 1968 by Shri Bhogendra Jha and others.

(a) whether it is a fact that there was a blaze of fire in the waters of the Ganga near Monghyr and Jamalpur on the 3rd March, 1968;

(b) whether it is also a fact that this fire was caused due to the overflow of petroleum from the Barauni Oil Refinery;

(c) whether water supply to Monghyr Jamalpur towns has been stopped due to the water having been contaminated with petrol; and

(d) whether Government have enquired into matter and if so, the result thereof.

(b) & (d) The Government, on receipt of the News about the fire, ordered Indian Oil Corporation to get an immediate report as to the facts. An expert from the Central Water and Power Commission was also sent and is assisting the situation. The matter is under investigation.

88. USQ. No. 6715, dated the 8th April, 1968 by Shri D. N. Patodia.
- (a) whether the terms of enquiry to probe into the causes of the pollution of Ganga water also includes probe into the allegation of production of sub-standard aviation fuel by the refinery;
- (b) whether the enquiry Committee consists of any persons who is not associated with the Indian Oil Corporation;
- (c) whether Government have asked the Enquiry Committee to furnish any advance report on the pollution issue; and
- (d) If not, the reasons therefor and whether report will be laid on the Table.
- (d) A copy of the Enquiry Report will be placed on the Table of the House in due course.

PLANNING COMMISSION

89. USQ. No. 6294, dated the 3rd April, 1968 by Shri Murasoli Maran.
- (a) The State-wise list of details of all projects with a proposed capital outlay of more than one crore of rupees, which have not been completed so far and which should have been completed during the First, Second and Third Five Year Plans as originally scheduled;
- (b) the reasons for the delay; and
- (c) the time by which they would be completed.
- (a) to (c) The detailed information required is being collected and will be placed on the Table of the house; this will take some time.

In the course of supplementaries, the audited figures of expenditure to be supplied by the States in respect of the Third Plan period as a whole and upto the end of 1967-68 were promised to be placed on the Table of the House.

(It was *inter-alia*, explained in reply to the main question that the final adjustments which determined the actual utilisation of Central grants by the States were made on the basis of audited figures of expenditure supplied by the State Governments).

90. S.Q. No. 1259, dated the 17th April, 1968.
Grants to States (Central grants for various schemes)

91. USQ. No. 9183, dated the 1st May, 1968 by Shri G.C. Dixit.
(a) the details in regard to the development projects of Madhya Pradesh which were included in the First, Second and Third Five Year Plans;

(b) the names and number of such schemes which have been completed;

(c) whether all those schemes were completed in time; and

(d) If not, the reasons thereof.

(c) to (d)
Information is being collected and will be placed on the Table of the House as soon as this is received.

PRIME MINISTER'S SECRETARIAT

92. 23-2-1968

MOTION OF THANKS ON PRESIDENT'S ADDRESS

During the course of discussion, the Prime Minister stated that the Report of the Administrative Reforms Commission had been entrusted to a Committee of the Cabinet and Government's decisions thereon would be placed before the House during the current Session.

DEPARTMENT OF SOCIAL WELFARE

93. USQ. No. 935, dated the 19th February, 1968 by Shri Gadilingana Gowd.
- (a) whether the President of the Bharat Sewak Samaj is elected or nominated; Since implemented
- (b) the reasons for giving large sums to such an institution in case it is not an elected post; and
- (c) the reasons for not patronising other Registered societies doing similar relief work.
- The information is being collected and will be placed on the Table of the Lok Sabha.

MINISTRY OF STEEL, MINES AND METALS

94. USQ. NO. 7233, dated the 16th April, 1968 by Shri Kamachandra Veerappa.
- (a) the names of minerals found in Mysore State; and
- (b) the annual profit accruing to Government therefrom.
- The information is being collected and will be laid on the Table of the House.

FIFTH SESSION, 1963

MINISTRY OF COMMERCE

95. USQ. No. 1613, dated the 30th July, 1968 by Shri Shashi Bhushan.
- (a) whether Government have issued licences for the import of wool and nylon yarn during the last ten years to persons who have set up or propose to set up their factories only this year;
- (b) the number of other cases where licences have been granted to certain companies but they have not started their factories so far and whether their respective quotas have also been mentioned in these licences;

- (c) whether Government have fixed any specified period in respect of them for starting their factories and on the expiry of which the licences issued to them would lapse ; and
- (d) if so, the number of such cases and the action taken by Government in this regard.
- (a) for the numbers of Directors, Deputy Directors and Assistant Directors under the Khadi and Village Industries Commission (State-wise);
- (b) the minimum qualifications laid down for the recruitment of such Officers;
- (c) whether it is a fact that many of them do not possess the minimum qualifications; and
- (d) whether it is also a fact that some senior Auditors have been recruited in the Certification Section who are not even matriculates.

96. USQ. No. 1865 dated the 30th July, 1968 by Shri Devan Sen.

1928 (E) LS—8.

Enemy Property Bill

97. 30.7.1968
- (a) During consideration of the Bill Shri Tridib Kumar Chaudhary stressed that some provision be made in the Bill to the effect that the custodian of Enemy Property should submit a report to the Government which should be laid every year before Parliament.
- (b) Shri S.M. Banerjee requested the Government to protect the House belonging to Shri Rabindra Nath Tagore, his books and furniture which are in East Pakistan.
- The Minister said, "so far as Member's request is concerned that the said report may be produced in the House, I shall definitely see to it."
- The Minister said, "We shall make an effort at every step so that those things could be protected and Government would try its best, in this respect."

98. USQ. No. 2904 dated the 6th August, 1968 by Shri S.M. Baserjee.
- (a) whether it is a fact that ten thousand Railway wagons are likely to be exported to U.S.S.R.; and
- (b) if so, whether these wagons will be manufactured in the Railway Workshops.
- (b) The question of manufacture of some of these wagons in the Railway Workshops is under consideration.
99. USQ. No. 2951 dated the 6th August, 1968 by Shri Himmatnighka.
- (a) for the targets of Tea production and exports fixed for the Fourth Five Year Plan ;
- (b) the additional acreage proposed to be brought under the tea cultivation for achieving the said targets ; and
- (c) the details of the schemes and the measures to be taken for their achievement.
- (a) to (c) The Fourth Five Year Plan period has been rephased so as to commence from the year 1969-70. The proposals for the development of the tea plantations including the targets for tea production and exports, the extent of plantation and new plantation necessary to achieve the desired targets and the development schemes that may be considered for implementation during this period are being worked out by the Tea Board. Their report, in this connection, is awaited.
100. USQ. No. 3785 dated the 13th August, 1968 by Shri Abdul Ghani Dar.
- (a) whether it is a fact that raw materials like wool, woollen yarn, steel-wire, stainless steel and Nylon Yarn etc. worth crores of rupees were sold in black market during the last five years at very high prices as a result of which Government suffered a loss of revenue of crores of rupees in income-tax and sale-tax;
- (b) whether Government have conducted any inquiry and, if so, the result thereof ;
- (c) whether any party was black-listed and, if so, the names of the parties and the period for which the parties were black-listed ; and
- (c) and (d) Information is being collected and will be laid on the Table of the House.

(d) whether it has come to the notice of Government that the black-listed firms changed their names with the help of the Officers and got import licences.

Referring to the reply given to Unstarred Question No. 8329 on the 23rd April, 1968 and asking :

(a) whether the information regarding the amount of foreign exchange allowed annually during the last five years and the amount of profits remitted abroad annually during that period by the Foreign-owned Tea Companies in India has since been collected ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay.

(c) the requisite information has to be collected from different sources and is expected to take some time.

101. USQ No. 5982 dated the 27th August, 1968 by Shri B.K. Das Chowdhury.

Referring to the reply given to Unstarred Question No. 8179 on the 23rd, April, 1968 and asking :—(a) whether the information regarding the foreign and Indian-owned tea companies with their capital investments has since been collected ;

(b) if so, details thereof; and

(c) If not the reasons for the delay.

(c) The required information has to be collected from different sources. This is expected to take some more time.

102 USQ No. 5985 dated the 27th August, 1968 by Shri B.K. Daschowdhury.

DEPARTMENT OF COMMUNICATIONS

103 USQ. No. 843 dated the 29th July, 1968 by Shri Nihal Singh

Referring to the reply given to Unstarred Question No. 6990 on the 11th April, 1968 and asking:

- (a) whether information has since been collected regarding telephone facilities at the residences of Gazetted Officers ;
- (b) if so, the details thereof ; and
- (c) if not, the reasons for delay in this regard.

(a) to (c)

Information from some of the Ministries/ Departments is still awaited and consolidated figures will be laid on the Table of the Sabha as soon as all the information is received and compiled.

104 USQ. No. 2109, dated the 1st August, 1968 by Shri Ramavatar Shastri.

- (a) whether it is a fact that more than Rs. 1 lakh are outstanding against Bihar Government on account of telephone charges and if so, the amount outstanding against each of the former Governments of Bihar since 1967 General Elections ;

(a) to (c)

The information is being collected and will be laid on the Table of the Sabha in due course.

- (b) whether it is also a fact that about Rs. 15,000 are outstanding against Government on account of telephone charges in Patna ;

- (c) if so, the reasons for which such heavy sums are outstanding for recovery ;

- (d) whether Government have taken any action for recovering the said amounts ; and

- (e) if so, the details thereof and if not, the reasons therefor.

MINISTRY OF EDUCATION

Since implemented.

- 105 USQ. No. 1191, dated the 26th July, 1968 by Shri Dhureswar Kalita.
- (a) whether the Planning Commission has suggested the setting up of an Indian Council of Social Science Research to coordinate and systematically encourage research on social sciences in the country ;
- (b) whether Government have examined the suggestion ; and
- (c) if so, the decisions taken thereon.
- (b) and (c)
The recommendation is being examined.
- 106 USQ. No. 2482, dated the 2nd August, 1968 by Shri Beni Shankar Sharma and Shri D.C. Sharma.
- (a) whether the Delhi Municipal Corporation has decided to transfer 414 Middle Schools and 11 Higher Secondary Schools to the Education Directorate of the Delhi Administration ;
- (b) whether the Ministry of Finance have taken objection to the same ; and
- (c) if so, the reasons therefor and the decision taken in the matter.
- (b) and (c)
The matter is still under consideration of the Government.
- 107 USQ No. 5191, dated the 23rd August, 1968 by Shri R.K. Sinha.
- (a) whether it is a fact that the people of Ayodhya have protested against the manner the embankments of the Ghagra bridge at Ayodhya have been put up obstructing the view of the ancient temples ;
- (b) if so, the steps taken to remedy the defect;
- (c) whether Government are aware that the area around the temples has been rendered unhygienic ; and
- (d) if so, whether Government propose to develop the area around the temples.
- (a) to (d)
The necessary information is being collected from the State Government and will be placed on the table of the Sabha in due course.

108 USQ. No. 5242, dated the 23rd August, 1968 by Shri Ram Charan.

(a) the total grant paid to the Aligarh Muslim University in 1966-67, 1967-68 and 1968-69 ;

(b) whether Government have received the details of the expenditure in respect of Central Grant ;

(c) whether it is also a fact that this grant is reported to have been misused ; and

(d) if so, the steps taken to check misuse thereof.

implemented 5-8-71

109 USQ. No. 5289, dated the 23rd August, 1968 by Shri J. Mohamied Imam and others

(a) whether it is a fact that according to the findings of a team appointed by the Sangeet Natak Akademi, most of the Tagore Theatres in India have been constructed on faulty lines and they are not fit for theatrical performances ; and

(b) if so, whether steps have been taken to rectify the faults.

(a) and (b) Only minor architectural flaws have been found in some of the Theatres which can be rectified to a very great extent even at this stage. As the management of the Theatres vests in the State Governments the findings of the team will be brought to their notice.

110 USQ. No. 6859, dated the 30th August, 1968 by Shri Sri Chand Goyal

(a) whether Government have received any recommendation from the Administration of Union Territory, Chandigarh regarding the grant of grades and allowances to the College teachers of private Colleges of Chandigarh and the same is pending in the Ministry of Education for a long time ; and

(b) if so, when a decision thereon is likely to be taken.

(a) and (b) The Chandigarh Administration has submitted a proposal for revision of salary scales of private college teachers. It is under consideration and a decision is likely to be taken soon.

MINISTRY OF EXTERNAL AFFAIRS

- 111 USQ. No. 588, dated the 24th July, 1968 by Shri Sitaram Kesri.
- (a) the total financial aid given to Bhutan during the last two years;
- (b) whether Bhutan has made proposals for quick yielding projects in place of the grants-in-aid as at present; and
- (c) if so, Government's reaction thereto.
- 112 S. Q. No. 238, dated the 31st July, 1968 by Shri Himatsingka.
- (a) whether it is a fact that the Ceylon Government have recently revised the Exchange Regulations in which a substantial premium has to be paid for transfer of assets from Ceylon to the potential repatriates from Ceylon under the Indo-Ceylon Agreement;
- (b) if so, what are the new regulations and what are the changes effected therein; and
- (c) Government's reaction with a view to protecting the interest of the intending repatriates from Ceylon.
- 113 28.8.1968-
- CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**—reported carrying of Indian Passports by persons responsible for hijack in an Israeli-aircraft to Algiers.
- The Deputy Minister of External Affairs stated, "The matter is under investigation by our Mission in Algeria, Iraq and Kuwait as well as by authorities here.."
- 114 USQ. No. 6266, dated the 28th August, 1968 by
- The Government have no information at present about representations to the UN

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Human Rights Commission. The required information will be obtained from the UN and placed on the Table of the House.

to the Human Rights Commission of the United Nations, New York, year-wise and State-wise.

Shri S. K. Tapuriah and others.

115 S. Q. No. 724, dated the 28th August, 1968 by Shri Hardyal Devgun.

(a) the number of Indians who have so far (a) and (b) been awarded International awards sponsored by official agencies in U.S.R. and other Communist countries; and

(b) the names of such awardees and their contributions for which awards have been given to them.

MINISTRY OF FINANCE

116 USQ. No. 5599 dated the 26th August, 1968 by Shri Raghavir Singh Shastri.

(a) whether it is a fact that various audits of the Comptroller and Auditor General of India are so far published only in English; and

(b) the steps taken to publish them in Hindi according to the provisions of the Official Languages Act.

The Auditor Reports of the Comptroller and Auditor General have hitherto been prepared in English only. Following the amendment of the Official Languages Act in December, 1967, the preparation of the Hindi versions of the Audit Reports has been taken in hand. The various Reports of the Comptroller and Auditor General for 1966-67 along with the connected Accounts for 1966-67 are in the process of being translated into Hindi and every effort will be made to lay the Hindi versions before both the Houses of Parliament in the next Session.

MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT

117 USQ. No. 20 dated the 22nd July, 1968 by

(a) whether the Fruit and Vegetable Market has been shifted to Azadpur;

Shri Kashi Nath Pandey
and Shri B. K. Daschow-
dhury

(b) whether it is a fact that there are arrears of rent and other taxes amounting to Rs. 42 lakhs against the Fruit Merchants; and

(c) if so, the steps being taken to realise the rent in full before the allotment is made to them.

(c) The matter is under active consideration

118 USQ. No. 289 dated the
22nd July, 1968 by
Shri P. R. Thakur.

Referring to the reply given to Unstarred Question No. 4999 on the 25th March, 1968 regarding Civil Hospitals and Dispensaries in India and state :

(a) whether the required information has since been collected;

(b) if so, the details thereof; and

(c) if not, when it is likely to be laid on the Table.

(a), (b) & (c) The information has been received from some States/Union Territories while it is awaited from others. It will be placed on the Table of the Sabha as soon as complete particulars become available.

119 USQ. No. 1418, dated
the 29th July, 1968 by
Shri Bedabrata Barua.

(a) whether the land which is being allotted to Cooperative House Building Societies across the Jamuna in Delhi will be developed by Government or by the Societies concerned;

(b) whether Government have received any suggestion to the effect that land should be developed by Government; and

(c) if so, the reaction of Government thereto.

(c) The matter is under consideration.

120. USQ. No. 3635, dated
the 12th August, 1968
by Shri Ram Charan.

Referring to the reply given to Unstarred Question No. 7070 on the 15th April, 1968 and asking:

(a) whether the information regarding Government Hospitals in District Pauri, Garhwal, has since been collected from the State Government ;

(b) if so, when it would be laid on the Table; (b) The information, when received, will be laid on the Table of the Sabha.

(c) if not, the reasons for the delay. (c) The information is awaited from the State Government.

121 USQ. No. 3726, dated the 12th August, 1968 by Shri M. Meghachandra.

(a) the amount of Central aid given for constructing the Lamphelpat General Hospital of Manipur and for equipments and other accessories ;

(b) the list of the equipments purchased for the Hospital and the amount spent thereon ;

(c) the names of the firms from whom the equipments were purchased and whether the said firms are in the list of Central Government approved firms ; and

(d) if so, the names of the Government approved firms from whom such equipments are to be purchased.

(a) to (d) The required information is being collected and will be laid on the Table of the Sabha.

122 S. Q. No. 538, dated the 19th August, 1968 by Shri Babarao Patel.

(a) the number of primary Health Centres in the rural areas which were without Doctors as on 31st March, 1968 and the total number of patients treated at these Centres during the year ending the year ending the 31st March, 1968 ; (a) 605 primary health centres were without doctors on the 31st March, 1968. Information about the total number of patients treated at these Centres during the year 1967-68 is being collected and will be laid on the Table of the Sabha.

- (b) the steps taken to persuade the doctors to go to the rural areas and particulars of the pay and amenities offered to them ; and
- (c) the number of unemployed Doctors registered in the Employment Exchanges as on the 31st March, 1968.
- (b) While laying a statement on the Table of the House it was stated that particulars of pay, allowances and incentives, etc., given to Medical Officers employed in primary health centres were being collected and would be laid on the Table of the Sabha.
- (c) The information is being collected and will be laid on the Table of the Sabha.

123 USQ. No. 5827, dated the 26th August, 1968 by Shri Kashi Nath Pandey.

Referring to the reply given to Unstarred Question No. 20 on the 22nd July, 1968 and asking :

- (a) when the vegetable market is likely to be shifted to Azadpur and what development have been carried out in the new subzimandi area;
- (b) the measures which are being adopted to realise the arrears of rent and other taxes from the fruit merchants before the allotment is made to them; and
- (c) who is responsible for non-realisation of rents and other taxes since 1959.
- (b) and (c) The matter is under consideration.

MINISTRY OF HOME AFFAIRS

124. USQ. No. 1052, dated the 26th July, 1968 by Shri Yajna Datt Sharma.
- (a) whether a large number of Chinese books containing the speeches and writings of the Chinese Communist Party Chairman, Mao were recovered with some printing and book binding companies in Allahabad in June, 1968;
- (b) whether these books are in Urdu, English and Hindi and have been printed in India;
- (a) to (d) — Facts are being ascertained from the State Government.

(c) whether Government have Conducted any investigations into the matter; and

(d) if so, the result thereof and the action taken in the matter.

Referring to the reply given to Unstarred Question No. 4821 on the 22nd March, 1968 and asking:

(a) the names of the Ministers, four Ambassadors and 160 officials referred to in the Statement laid in reply to the aforesaid question;

(b) the posts held by them and the Ministries/Offices in which they are working and the countries where these Ambassadors have been posted;

(c) the names of countries to which their wives originally belonged;

(d) the names of such officials as had obtained prior permission of Government before marrying foreign ladies; and

(e) the names of those whose wives have been granted Indian citizenship.

(a) whether Government have been approached by the Government of Manipur for financial help for payment of pay and dearness allowance to their employees as is admissible to Nagaland employees; and

(e) to (c) —
The name of the Minister is Since implemented. Dr. Chandrasekhar, the Minister of State in the Ministry of Health and Family Planning. Information regarding the remaining items is being collected.

(a) and (b) —
Sometime back the Government of Manipur requested G.O.I. to grant inner line special pay and House Rent Allowance to the employees of the Manipur Administration posted in the disturbed areas of Manipur at the rates

125 USQ No. 2266, dated the 2nd August, 1968 by Shri Molahu Prashad.

126 USQ No. 2465, dated the 2nd August, 1968 by Shri M. Meghachandra.

admissible in Nagaland. The matter is being examined.

127. USQ. No. 3459, dated the 9th August, 1968 by Shri M. N. Reddy.
- (b) if so, the details thereof and the reaction of Government thereto.
- (a) whether Government are aware that the Andhra Pradesh Public Employment (Requirement as to Residence) Rules, 1959 framed under the Public Employment (Requirement as to Residence) Act, 1957 have been violated by the Government of Andhra Pradesh and therefore the purpose of the Central Act has been defeated in its implementation;
- (b) if so, whether Government have taken any steps to rectify violations; and
- (c) if not, the reasons therefor.
128. USQ. No. 5396, dated the 23rd August, 1968 by Shri Jyotirmoy Bostu.
- Referring to the reply given to Unstarred Question No. 5665 on the 29th March, 1968 and asking:
- (a) the total expenditure incurred by the Central Government for stationing the Border Security Force and Central Reserve Police in different parts of West Bengal during 1967 and first five months of 1968;
- (b) how many times and on which occasions contingents of C.R.P. and B.S.F were made available for law and order duties at the request of West Bengal Government; and
- (c) the amount which the West Bengal Government have to reimburse as the cost of such contingents.
- (a) to (c)—The matter is under consideration.
- (c) The matter is under examination.

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129. Short Notice Question No.12, dated th 26th August, 1968 by Shri S. M. Joshi and Shri Ramavatar Shaastri. —

(a) whether Government's attention has been drawn to the incident reported in a weekly newspaper, 'Indian and World Events' of the 11th August, 1968, that in a letter written by a S.S.P. Minister of U.P. to the Governor, he had mentioned that a youngman of Hathnagarh Village of Toia Matpurva in Gonda district, was forced by the Police to cohabit with his mother;

(b) whether it is a fact that the villagers were beaten up when they protested against this and their huts were also burnt and they were insulted;

(c) whether it is also a fact that the said mother and son were brought from the Police Station to the Bus-stand in a naked condition; and

(d) whether it is further a fact that the police constable responsible for this incident, is still on duty there; if so, the details of the incident.

Denations of Political Parties

130. S.Q.No.783, dated the 30th August, 1968.

(b) to (d)—*Addition to main answer*—The Minister said, "I would like to add one more sentence at the end of the statement: that is the most important sentence that has not appeared in the statement, and it is this. However, since these and other allegations continue to be made, the State Government have been asked to institute an inquiry by a judicial officer."

During the course of supplementaries regarding inquiry made by IB, which is under the examination of the Government, the Minister said, "I would like to say that some time next session I will be in a position to make a statement about it."

131. USQ. No. 6788, dated the 30th August, 1968 by Shri Umanath and others.
- Referring to the reply given to Unstarred Question No. 2347 on the 2nd August, 1968 and asking:
- (a) whether the Commission of Enquiry on communal disturbances at Ranchi has since submitted its report;
 - (b) if so, the details thereof;
 - (c) the action taken thereon; and
 - (d) if no action has so far been taken, when it is likely to be taken.
132. USQ. No. 6827, dated the 30th August, 1968 by Shri K.R. Ganesh.
- (a) to (d)—There are numerous agencies and persons from whom a very large number of things are purchased by the Andaman & Nicobar Administration. Every effort is being made to collect the information as far as it is possible to do so in a reasonable time. The information available shall be laid on the Table of the House.
- (a) the number of tenders for the purchase of articles and goods invited by the different Departments of the Andaman and Nicobar administration during 1967 and upto the 1st July, 1968;
 - (b) the names of such Departments, the names of individuals and firms to whom tender were allotted;
 - (c) the rates of each of the articles quoted in the tenders and the prevailing market rates of these articles; and
 - (d) the names of co-operative societies who offered tenders and the names of such societies whose tenders were accepted.
- (b) to (d) The report is being examined.

MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS

133. USQ. No. 345, dated the 23rd July, 1968 by Shri Samar Guha.
- (a) what are the new industrial licences asked for the granted during the last three successive years in West Bengal;
- (a) to (e)—The information is being collected and will be laid on the Table of the House.

(b) whether it is a fact that many issued industrial licences in West Bengal remained unoperated and many units after beginning of preliminary constructions suspended or altogether stopped further work;

(c) if so, the figures of such units;

(d) whether many industrial units have been shifted or are being shifted from West Bengal; and

(e) if so, the reasons for such industrial slump and shifting of industrial concerns from West Bengal.

134. USQ. No. 347 dated the Referring to the reply given to Unstarred Question No. 133, on the 13th February, 1968 regarding development of Industries and asking;

(a) whether the requisite information has since been collected;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay.

(a) and (b)—No. Information is still awaited from most of the State Governments.

(c) the question is very wise as it involves collection of material from all the State Government in addition to the concerned Central Government Departments. All the State Govts. and others concerned have been addressed for the information and material from several State Govts. are yet to be received. They have been requested to take immediate steps to expedite the collection and supply of the requisite information.

135. USQ. No. 462, dated the 23rd July, 1968 by Shri Sitaram Keatri. Referring to the reply given to Starred Question No. 1698 on the 7th May, 1968 and asking:

- (a) whether it is a fact that the licensed capacities of original barrel fabricators were 45640 tons per annum on single shift during 1963-64;
- (b) if so, the reasons for not allocating steel sheets to these units to the extent of their licensed capacities;
- (c) whether increased demand for barrels could have been met easily by allocating steel sheets to these units on two shift basis; and
- (d) whether the information asked for in parts (b) and (c) of Satred Question No. 1698 dated the 7th May, 1968 has since been collected and if so, the details thereof.
136. USQ. No. 1614 dated the 30th July, 1968 by Shri Shashi Bhushan.
- (a) the number of foreign factory owners who have been recommended by the Ministry of Industrial Development and Company Affairs to expand their factories; and
- (b) the number of foreign companies who have been permitted to set up new factories in India and the facilities recommended for and assured to them by Government.
137. USQ. No. 1654 dated, the 30th July, 1968 by Shri S. M. Banerjee,
- Referring to the reply given to Unstarred Question No. 9870 on the 7th May, 1968 regarding Standard Vaucuum Oil Refinery and asking:
- (a) whether all the information has since been collected;
- (d) if so, the details thereof; and
- (c) if not, the reasons for the delay.
- (d)—Information is being collected.
- (a) and (b)—The Information will be collected for the years 1966 and 1967 and laid on the Table of the House.
- (b) and (c)—Incomplete information has been received and several points in the information received need further clarification. Full details of these are not readily available and the same, expected to be obtained soon, will be laid on the Table of the House.

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138. USQ. Np. 1801, dated the 30th July, 1968 by Shri C. K. Bhatta-charyya.

- (a) whether provisions of the Industrial Licensing Act have been violated by a large number of Industrial Units in the country;
- (b) whether this has happened mostly in the light engineering industries;
- (c) the *modus operandi* adopted; and
- (d) the steps taken or proposed to be taken to stop such violation.

139. USQ. No. 1846, dated the 30th July, 1968 by Shri K. P. Singh Deo.

- (a) the number of Major industry licences granted during the three plan periods both in the public and private sector State-wise; and
- (b) the number of licences implemented so far.
- (c) *and (d)*—The matter is being examined and the steps to be taken will be decided upon after the review is complete.
- (b) the Information is not readily available. However, the Industrial Licensing Policy inquiry Committee set up by the Ministry of Industrial Development and Company Affairs is collecting the information for the period 1957-66, and this will become available when the Report of the Committee is received.

140. SQ. No. 346, dated the 6th August, 1968 by Shri E. K. Nayyar and others.

- (a) whether it is a fact that a number of Sugar Mills under the control of the British India Corporation were sold just on the eve of partial decontrol of Sugar;
- (b) if so, the names of the Mills and the amount for which each mill has been sold and the persons to whom these were sold;
- (c) whether Government propose to investigate the matter; and
- (d) if so, when; and if not, the reasons thereof.
- (c) *and (d)*—The Department have received certain complaints in the matter which are under examination.

141. USQ. No. 2914, dated the 6th August, 1968 by Shri Prem Chand Verma.
- (a) the names of various Advisory Committees, Boards or any other such organisations connected with his Ministry, the names of their members and functions assigned to each of them;
- (b) how many members in each Committee or Board are public men and how many of them are officials;
- (c) whether nomination of members is for one term only and, if not, for how many terms a member can be renominated and what is the duration of a term; and
- (d) the total expenditure incurred on these organisations during the year 1967-68.
- (a) to (d) : The information is being collected and it will be laid on the Table of the House.
142. USQ. No. 2948, dated the 6th August, 1968 by Shri Nituraj Singh Chaudhary.
- (a) the number of companies to which licences were issued but which ran out because the companies could not avail of the licences in the last six years;
- (b) how many of these licences were extended or renewed during the same period; and
- (c) how many renewal cases were referred to the Cabinet Committee of Economic Affairs or the Cabinet during the said period.
- (a) to (c) : The information is being collected and will be laid on the Table of the House.
143. USQ. No. 2950, dated the 6th August, 1968 by Shri Himatsingka.
- (a) the total idle capacity in the various industries in general and in the engineering industry, cement industry and textile industry in particular during the first six months of the current years;
- (a) to (c) : The information is being collected and will be laid on the Table of the House in due course.

- (b) the reasons for this level of idle capacity in this year also; and
 (c) the steps taken to minimise it.

144. USQ. No. 2994, dated the 6th August, 1968 by Shri Nitiraj Singh Chaudhary.

(a) the total capital so far invested in the public sector industries (industry-wise) and in the identical industries in the private sector;

(b) the next annual sales separately for each industry in the public sector and private sector; and

(c) the reasons for the high production cost and low out turn in the public sector in comparison to private sector.

145. USQ. No. 3025, dated the 6th August, 1968 by Shri B. K. Das-chowdhury.

Referring to the reply given to Unstarred Question No. 9132 on the 30th April, 1968 and asking:

(a) whether the information regarding the different kinds of licences issued to the various concerns has since been collected;

- (b) if so, the details thereof; and
 (c) if not, the reasons for the delay.

146. SQ. No. 454, dated the 13th August, 1968 by Shri D. N. Patodia.

(a) whether Government are aware that by an order issued on the 12th December, 1967, the Madhya Pradesh Government

(a) to (c) : The information is being collected and will be laid on the Table of the House in due course.

(a) to (c) : The information is required to be collected from a large number of sources. It has not, therefore, yet been possible to obtain complete information.

(a) and (b) : The Federation of Indian Chambers of Commerce and Industry have recently brought to the notice of

have reserved 12 products manufactured and processed by departmentally run and other Government controlled industries in the State exclusively for Government purchases without inviting tenders;

(b) whether Government consider that such a practice results into a loss to the Exchequer as in the absence of open competitive tender the suppliers are given higher price to protect and cover their inefficiency and high cost of production;

(c) whether Government are aware of any such discrimination being practised anywhere else in other States or in the case of Centrally controlled products and if so, the particulars thereof; and

(d) what steps Government propose to take to end such discriminations.

147. SQ. No. 545, dated the 13th August, 1968—

Supplementary Question by Sant. Tarakesh-wari, Siphra.

(i) the total purchases being made by Government from the public sector and the private sector in proportionate terms; and

(ii) whether it is not a fact that a large part of Government purchases is from the private sector and very much less the public sector.

148. SQ. No. 454, dated the 13th August, 1968—

Supplementary Question by Shri Yaswant Singh Kushwaha.

(a) the 12 items of indigenous production which the Madhya Pradesh Government have decided to procure on priority basis from Government controlled industries;

(b) whether it is a fact that the purchase of the items was given priority because those piled up considerably; and

the Government that such an order has been issued by the Government of Madhya Pradesh. The matter has been referred to Government of Madhya Pradesh and their comments are awaited.

(c) and (d) : While giving some information, it was stated that the matter was under examination in consultation with the State Governments.

(i) and (ii) : Information promised later.

(a) to (c) : The Minister promised to lay the information on the Table of House.

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(c) whether it is also a fact that only those very private concerns have complained to this effect from whom previously large scale purchases were being made and now because of priority having been given to Government industries, their sales have decreased.

149 SQ. No. 471, dated the 13th August, 1968 by Shri Nitul Singh Chaudhary.

(a) the total installed capacity of the engineering industry in India; (a) to (e) : The information is being collected and will be placed on the Table of the House.

(b) the percentage of the capacity lying idle;

(c) whether inspite of the 70 per cent of the engineering industry lying idle, the country is importing engineering goods;

(d) if so, the value of engineering goods imported during 1967-68 and the first quarter of 1968-69; and

(e) whether the aforesaid goods could not be manufactured in the country and, if so, the reasons therefor.

150 SQ. No. 472, dated the 13th August, 1968 by Shri Abdul Ghasni Dar.

(a) whether it is a fact that different types of iron and tin sheets are not available in the country to meet the requirements of industrialists particularly of the cycle parts dealers;

(a) to (c) : The information is being collected and will be laid on the Table of the House.

(b) if so, what is the requirement of these sheets yearly and to what extent these requirements are met; and

- (c) whether there is any proposal to set up a public sector project for manufacturing these aircrafts and, if so, the main features thereof.
- 151 USQ. No. 4587, dated the 20th August, 1968 by Shri Abdul Ghani Dar.
- (a) whether it is a fact that Irrigation and Power Ministry was permitted to import huge machinery from abroad although it was available in the country; and
- (b) if so, the reasons therefor and whether the Prime Minister raised any objections for these imports.
- 152 USQ. No. 5926 dated the 27th August, 1968 by Shri Bogendra Jha.
- (a) the total number of class I and Class II officers from Bihar in the Heavy Engineering Corporation, Ranchi and other industries of the Union Government and what is their proportion to the total number of such officers; and
- (b) the proportion of such officers belonging to the State in which public sector undertakings are situated to the total number of such officers employed in those undertakings.
- 153 USQ. No. 6001, dated the 27th August, 1968 by Shri Jyotiromy Basu.
- Asking for the total number of (i) advisers and (ii) experts from each foreign country attached to each Ministry of the Government of India year by year from 1955 to 1967.
- (a) and (b) : The information is being collected and it will be laid on the Table of the House.
- (a) and (b) : The information is being collected and will be laid on the Table of the House.
- The information is being collected and will be laid on the Table of the House in due course.

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154 USQ. No. 6111, dated the 27th August, 1968 by Shri Jugal Monmal.

(a) how many industrial licences have been issued during the last three years to the following: (a) to (e) : The information is being collected and will be laid on the Table of the House.

- (1) Mafatlal Group of Industries;
- (2) Lal Bhai Sars Bhai Group;
- (3) Larsen and Toubro Group; and
- (4) Tata Group of Industries;

(b) the value of those licences;

(c) the number of licences used and those remaining unused out of the aforesaid licences;

(d) whether any complaints have been received against the said commercial establishment during the last three years; and

(e) if so, the nature thereof and whether any action has been taken thereon.

155 USQ. No. 66113, dated the 27th August, 1968 by Shri Kashi Nath Pandey.

(a) how many industrial licences have been issued to the following commercial establishment during the last four years; (a) to (e) : The information is being collected and will be laid on the Table of the House.

- (1) Birla Group of Industries;
- (2) Sahu Jain Group;
- (3) Simpson Group of Industries;
- (4) Walchand Group of Industries; and
- (5) Kamani's Group of Industries;

- 156 USQ. No. 6170-E dated the 27th August, 1968 by Shri Umanath and others.
- (b) the value of those licences;
- (c) the number of licences used and those remaining unused out of the aforesaid licences;
- (d) whether any complaints have been received against the said commercial establishments during the last four years; and
- (e) if so, the nature thereof and whether any action has been taken thereon.
- (a) whether Chilian nitrate quota is given to the Barium Chemicals Ltd., Kamavaram, Khammam District, Andhra Pradesh;
- (b) whether the factory management has carried on production with the Chilian nitrate;
- (c) if so, the products manufactured so far and the quantity of production ever since the said quota was given to the factory;
- (d) the amount of foreign exchange so far allotted for this purpose;
- (e) whether Government are aware of the misuse of this Chilian nitrate by the factory management; and
- (f) if so, the measures taken to prevent such misuse of Chilian nitrate.
- (a) to (f)—Information is being collected and will be laid on the Table of the House.

MINISTRY OF LABOUR, EMP. & REHABILITATION

157 USQ. No. 2177, dated the 1st August, 1968 by Shri C.K. Chandrappan and others.

(a) whether Government have received any representation from lightermen employed in the Cochin Port by various private boat-owners for including them in the Decasualised Scheme under the Dock Labour (Regulation and Employment) Scheme; and

(b) if so, the decision taken thereon.

(b) Under consideration.

MINISTRY OF LAW

158 26-7-1968

CONSTITUTION (AMENDMENT) BILL
(Amendment of articles 74 and 163)

In his reply to the Motion to consider the Bill, the Minister promised to bring a Bill before the House underlying the principles produced by Shri Madhu Limaye (to limit the strength of Cabinets both at the Centre and in the States and to have a common moral code for the country as a whole).

MINISTRY OF PETROLEUM AND CHEMICALS

159. SQ. No. 13, dated the 22nd July, 1968 by Shri S.R. Damani and others.

(a) whether the Planning Commission have completed the examination of the proposed Tata Fertilizer Project at Mithapur, Gujarat and whether a final decision has been taken in the matter;

(a) to (c)—The Planning Commission have completed their examination of the proposal, but a final decision has not yet been taken. The matter is still under consideration.

(b) if so, the nature of decision taken; and

(c) if not, the reasons for the delay.

160 SQ. No. 14, dated the 22nd July, 1968 by Shri Mrityunjay Prasad and Shri Shiva Chandra Jha.

- (a) whether the Inquiry Committee appointed to inquire into the fire that had broken out in the Ganges due to oil wastes and to suggest ways to prevent contamination of water in the Ganges by surplus oil wastes of Barauni refinery has since completed the inquiry;
- (b) if so, the findings thereof and the suggestions made by the said Committee and the names of the persons held responsible for the fire;
- (c) the action taken on their suggestions; and
- (d) whether Government propose to lay on the Table a copy of the Report of the Committee.

(d) Promised to lay a copy of the Report of the Committee on the Table of the House.

161 SQ. No. 306, dated the 5th August, 1968, by Shri Beni Shanker Sharma.

Asking whether the Commission of inquiry into the accident which occurred on the 5th April, 1968 in the filling tower of the Fertilizer Factory at Kota has submitted its report.

The report of the Commission of Enquiry is still awaited from the Govt. of Rajasthan.

162 USQ. No. 3592, dated the 12th August, 1968 by Shri Kanwar Lal Gupta.

(a) whether it is a fact that medicines and drugs manufactured by the foreign companies are sold at a high price on account of their terms of agreements with Government on being registered under the Patents Law; and

(b) if so, the steps Government propose to take to solve this difficulty.

(b) The question of high prices is separately under consideration. The Tariff Commission who had been requested to enquire into the question of prices for important drugs are expected to submit their report shortly.

163

USQ. No. 4254 dated the 19th August, 1968 by Sri Bhogendra Jha.

- (a) whether it is a fact that imported machinery used for the construction of Gauhati-Siliguri pipeline was later sold to the M/s. Dodsai (P) Ltd., Bombay;
- (b) if so, the details thereof including the specifications, prices, both in terms of foreign exchange at the present rate and the amount actually received from the M/s. Dodsai (P) Ltd., Bombay; and
- (c) if not, whereabouts and details of the aforesaid machinery.

164

USQ. No. 4255, dated the 19th August, 1968 By Sri Bhogendra Jha.

- (a) the total number of Bihari Officers and employees of Class I, II and III in the Undertakings directly or indirectly under the Ministry of Petroleum and Chemicals in Bihar and their proportion to the total number of these classes of officers; and
- (b) the total number and proportion of such officers and employees from those States, where such undertakings of the Ministry of Petroleum and Chemicals are situated to the total number of such officers and employees.

165

USQ. No. 5540 dated the 26th August, 1968 by S'ri N.B. Bhargawa.

- (a) the names of the recognised manufacturers of the Petroleum Jelly in India, their production capacities and the details of formula on which the raw material allocation to these manufacturers are based;

(a) to (c)—The construction equipment employed on the Gumbati-Siliguri Product Pipe line project was either re-exported or transferred by the contractor for use by them on the Haldia-Barauni-Kanpur Pipeline project. After completion of construction of some sections, a portion of the construction equipment, which would have ordinarily been exported, was sold by the contractor to Dodsai Ltd., Bombay. These details are not available but are being ascertained, and will be laid on the Table of the House.

(a) and (b)—The information is being collected and will be laid on the Table of the House in due course.

(b) and (c)—Information is being collected and will be placed before the House in due course.

(b) the terms and conditions which govern the raw material import licence issued by Government to these manufacturers in respect of import, utility, and marketing of the products; and

(c) the items which Government allow to the recognised manufacturers of jelly to be imported through their raw material licence and the break-up with date which Government allowed them to import during the years 1967 and 1968.

MINISTRY OF RAILWAYS

Referring to the reply given to Unstarred Question No. 350 on the 23rd July, 1968 regarding the advertisement of posts on Railways and asking:

(a) whether the required information has since been collected; and

(b) if so, the details thereof and if not, the time by which it is likely to be made available.

(a) and (b) The information is still being collected.

DEPARTMENT OF SOCIAL WELFARE

(a) the schemes in existence for the welfare and relief of Scheduled Castes and Scheduled Tribes, separately, stating the budgeted amount to be spent during the current year on each scheme;

(b) the amount spent annually by the Central and State Governments on the welfare of the Scheduled Castes and Scheduled Tribes separately in Gujarat State during the last five years ending 1967-68; and

(c) the type of work on which the amounts were spent and the result thereof.

(b) and (c)—The details for the latest year are being collected from the State Government and a consolidated account will be laid on the Table of the House.

166 USQ. No.4592, dated the 20th August, 1968 by Shri Molahu Prasad.

167 USQ. No. 1449, dated the 20th July, 1968 by Shri D.R. Parmar

168 USQ No. 4379, dated the 19th August, 1968 by Shri Karuk Orson.

(a) whether it is a fact that the following persons of Ranchi, who though not being members of the Scheduled Tribes, were given tribal scholarships;

(i) Shrimati Sarojini Singh, B.Ed. W/O Shri Johan I.P. Singh, Accounts Officer of the office of the Accountant General, Bihar.

(ii) Miss Maju Singh D'o Shri John Singh, A.O.

(iii) Miss Lucy Pillai D'o Shri V. N. E. Pillai of Ranchi.

(iv) Miss Bano Pillai D'o Shri V.N.E. Pillai of Ranchi.

(b) if so, the action Government propose to take against the persons who issued tribal certificates to them and the persons who recommended their names ; and

(c) the action Government propose to take to realise the amounts already disbursed to these people.

(a) to (c).—The details are being collected from the State Government and will be laid on the Table of the House when received.

169 USQ. No. 5867, dated the 26th August, 1968 by Shri Ramschandra Ujjala and Shri Dhuleshwar Meena.

(a) the number of cooperative societies started for the Scheduled Tribes and Scheduled Castes in Orissa and Rajasthan, separately, during 1967-68; and

(b) the manner in which the Scheduled Castes and Scheduled Tribes have been benefited by it.

(a) and (b): The details are being collected from the State Governments and will be laid on the Table of the House, when received.

MINISTRY OF STEEL, MINES & METALS

170. S.O. No. 339, dated the 6th August, 1968 by Shri Bhagaban Das and Shri B.K. Das-chowdhury.
- (a) whether it is a fact that the Durgapur Project Ltd., West Bengal has been incurring a huge loss since its inception; and will be laid on the Table of the House.
- (b) if so, the total loss incurred so far year-wise;
- (c) whether Government have enquired into the causes of loss;
- (d) if so, the findings thereof; and
- (e) the action taken in the matter.
171. USQ. No. 4609, dated the 20th August, 1968 by Shri D.D. Jena and Shri G.C. Naik.
- (a) the minerals discovered and surveyed in each State by the Geological Survey of India;
- (b) the policy adopted by Government for the exploitation of these minerals and for granting leases to public corporations or private parties; and
- (c) the total annual revenue in the shape of royalty and dead rent derived therefrom; separately, from
- (i) Public Sector Corporations, and
- (ii) individual persons and companies.
- (a) to (c): The necessary information is being collected from the road authorities in Delhi and will be laid on the Table of the sabha as soon as possible.
172. USQ No. 6656 dated the 30th August, 1968 by Shri Kanwar Lal Gupta
- (a) to (c): The necessary information is being collected from the road authorities in Delhi and will be laid on the Table of the sabha as soon as possible.

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		(b) the names of roads of Delhi, which are proposed to be constructed or repaired during the next two years ; and		
		(c) the amount earmarked by Government for this purpose during the last two years.		

MINUTES

IV. Fourth Sitting

(See para 5 of Report)

The Committee met on Monday, the 2nd August, 1971 from 15.30 to 17.00 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri V. Shanker Giri
3. Shri Popatlal M. Joshi
4. Shri T. D. Kamble
5. Shri Paokai Haokip
6. Shrimati B. Radhabai Ananda Rao
7. Shri C. K. Jaffer Shariff
8. Shri Hari Kishore Singh
9. Shri Ram Chandra Vikal.

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up for consideration Memorandum No. 3 regarding review of pending assurances of the Fourth Lok Sabha.

3. The Committee considered a batch of 220 pending assurances pertaining to Sixth and Seventh Sessions of the Fourth Lok Sabha. (Annexure I) After some discussion, the Committee decided that out of those, 98 assurances at—Sl. Nos. 3, 4, 7, 8, 9, 10, 11, 14, 16, 19, 21, 22, 25, 26, 27, 29, 31, 32, 35, 38, 39, 42, 43, 47, 49, 50, 55, 57, 58, 59, 60, 61, 62, 63, 65, 66, 69, 71, 72, 73, 75, 76, 77, 80, 81, 82, 84, 86, 91, 98, 99, 100, 106, 107, 111, 114, 138, 139, 141, 148, 149, 150, 152, 153, 160, 164, 165, 168, 170, 171, 173, 176, 177, 179, 182, 184, 186, 187, 189, 190, 191, 194, 195, 196, 201, 202, 203, 204, 205, 207, 208, 209, 210, 212, 216, 217, 218 and 219 (Annexure I) which were of substantial character and public importance might be pursued.

4. The Committee decided that 122 assurances at Sl. Nos. 1, 2, 5, 6, 12, 13, 15, 17, 18, 20, 23, 24, 28, 30, 33, 34, 36, 37, 40, 41, 44, 45, 46, 48, 51, 52, 53, 54, 56, 64, 67, 68, 70, 74, 78, 79, 83, 85, 87, 88, 89, 90, 92 to 97, 101 to 105, 108, 109, 110, 112, 113, 115 to 137, 140, 142 to 147, 151, 154 to 159, 161, 162, 163, 166, 167, 169, 172, 174, 175, 178, 180, 181, 183, 185, 188, 192, 193, 197, 198, 199, 200, 206, 211, 213, 214, 215 and 220 (Annexure I) might be dropped.

5. The Committee have decided to drop a large number of pending assurances pertaining to the Fourth Lok Sabha which had been pending for the last two to three years as they felt that the information promised in such assurances had lost their public importance and ultimate utility due to efflux of time.

6. During the course of the review of pending assurances, the Committee also noticed that most of the pending assurances contained a stereotyped reply viz. "the information is being collected and will be laid on the Table of the Lok Sabha." The Committee desired to reiterate the recommendations of the last Committee as contained in their Ninth Report (Fourth Lok Sabha) that "in all such cases where the collection of the information was likely to take a long time, instead of waiting for the collection of the entire information, whatever information was readily available should be laid on the Table of the House at the earliest possible opportunity. The rest of the information as and when it became available should be laid on the Table of the House periodically in piece-meal say, quarterly, half-yearly and so on."

7. The Committee desired that the various Ministries and Departments concerned should take vigorous steps to implement the Assurances selected by the Committee for being pursued further and ensure that the implementation was achieved within the next two months.

8. The Committee also desired that notwithstanding the decision taken by them to drop a large number of pending assurances, the Ministries on their part should continue to take action thereon, wherever necessary, in fulfilment of the assurances given by the Ministers on the Floor of the House.

9. The Committee then decided to meet on Tuesday, the 10th August, 1971 at 10.00 hours to consider and adopt their Draft First Report.

The Committee then adjourned.

ANNEXURE I

(Vide paras 3 and 4 of Minutes dt. 2-8-71)

Pending Assurances pertaining to Fourth Lok Sabha.

S. No.	Date and Reference	Text of the Question	Assurance given	Remarks
1	2	3	4	5
		<p style="text-align: center;">SIXTH SESSION, 1968 (MINISTRY OF COMMERCE)</p>		
	<p>1. USQ. No. 2230, dated the 26th November, 1968 by Shri K. M. Koushik.</p>	<p>Referring to the reply given to Starred (a) and (b) Question No. 771 on the 21st May, 1968 and asking :</p> <p>(a) the steps proposed to be taken to improve the village economy ; and</p> <p>(b) whether such measures have been tried in any particular area and if so, with what result.</p>	<p>The information regarding measures to improve village economy through the development of village industries is being collected and will be laid on the Table of the House indue course.</p>	
	<p>2. USQ. No. 2242, dated the 26th November, 1968 by Shri Abdul Ghani Dar.</p>	<p>(a) the total value of exports to and imports from each country during the years 1966-67, 1967-68 and 1968-69 (upto 15th October, 1968) and the value of wool-tops yarn, Stainless-steel, Steel-wires and mutton tallow imported during the period ;</p> <p>(b) the percentage to total value of exports and imports handled by the State Trading Corporation or by any other Government agency ;</p>	<p>(a) to (f) Information is being collected and will be laid on the Table of the House.</p>	

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(c) whether these exports and imports were undertaken by the State Trading Corporation itself or through any commission agent ;

(d) the exact procedure adopted by the S.T.C. for trade through the commission agents and the amount of commission paid to them during this period ;

(e) the percentage to total value of exports made by the private parties during this period and the total amount granted to them by way of incentives for the export of woollen and other textile goods ; and

(f) the steps taken by Government to exercise control on the consumption and prices of imported goods.

3. USQ. No. 3943, dated the 10th December, 1968 by Shri Maharaj Singh Bharati.

(a) and (b) Information is being collected and will be laid on the Table of the House.

(b) the areas where the said trade is likely to be developed.

4. USQ. No. 4875, dated the 17th December, 1968 by Shri Vasudevan Nair.

(a) to (c) The recommendations made by the Committee are being examined in the light of the Rubber Board's comments which have since been received.

(b) if so, the decision taken thereon ; and

(c) if not, the reason for the delay.

MINISTRY OF EDUCATION

5. USQ. No. 7815 dated the 15th November, 1968 by Shri Hem Raj.
- (a) the pay scales that have been sanctioned to the teachers of Himachal Pradesh;
- (b) How do they compare with the pay scales given by the Punjab Government to its teachers under the Kothari Commission Report ; and
- (c) the details showing comparative pay scales of teachers of both the Governments.
6. USQ. No. 4459, dated the 13th December, 1968 by Shri M. Meghachandra.
- (a) whether a seminar was held at Imphal on 27th and 28th October, 1968 on the question of deciding the differences on the "Meitie Mayek" Meitie Script;
- (b) if so, the decision of the seminar ;
- (c) whether the Government of Manipur made any grant to the organisers of the seminar ;
- (d) if so, the amount of the grant;
- (e) whether it is a fact that many delegates and visitors walked out from the seminar on the 27th October, 1968 ; and
- (f) if so, the reason therefor.
7. SQ. No. 875, dated the 20th December, 1968.
- Enquiry against Secretary of Indian Council for Cultural Relations.
- (a) to (c) The required details of the information are being collected and will be placed on the Table of the Sabha as soon as possible.
- (a) to (f) The requisite information is being collected from the Manipur Administration and will be laid on the Table of the Sabha in due course.
- During the course of supplementaries, the Minister promised to place on the Table a copy of the charges made by Shri V. M. Chordia against the Secretary of the Council.

8. USQ. No. 968, asked the 18th November, 1968 by Shri Kashinath Pandey.

Referring to the Reply given to Unstarred Question No. 2526 on the 5th August, 1968 and asking;

(a) whether the information regarding the total amount deposited in foreign banks as on the 31st March, 1968 by 38 Ex-Princes and 11 members of Princely families has since been collected;

(b) if so, the details thereof ; and

(c) the total amount paid collectively on the items during any year of completed assessment if the income Tax and Wealth Tax are paid in India.

MINISTRY OF FINANCE

(a) & (c) The information relating to Lok Sabha Unstarred Question No. 2526 dated the 5th August, 1968 is still under collection and the same will be laid on the Table of the House soon.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

9. USQ. No.1650, dated the 21st November, 1968 by Shri Jugal Mondal.

Referring to the reply given to Unstarred Question No. 6343 on the 29th August, 1968 and asking whether the information regarding import of Tractors spare parts has since been collected.

Information is still awaited from some States/Union Territories. A Statement would be laid on the Table of the Sabha as soon as all replies are received.

Since implemented.

**MINISTRY OF HEALTH, FAMILY PLANNING
AND URBAN DEVELOPMENT**

(a) whether it is a fact that Government (a), (b) and (c) A proposal to formulate a scheme to check-inter-State Food adulteration is under consideration.

10. USQ. No. 1986, dated the 25th November, 1968 by Shri Ram Avtar Sharma.

have drawn up a scheme to appoint Food Inspectors to check inter-State Food adulteration;

(b) if so, the details thereof and the names of food-stuffs whose adulteration these inspectors would check; and

(c) the time by which these inspectors would be appointed and the scheme enforced.

MINISTRY OF HOME AFFAIRS

(a) to (d) The matter is under examination of the Government.

(a) whether Government have decided to appoint a police Commissioner for Delhi with the powers of an Inspector-General;

11. USQ. No. 868, dated the 15th November, 1968 by Shri A. Sreedharan and others.

(b) if so, what are the details of the proposal;

(c) the reaction of the Delhi Administration thereto; and

(d) when these proposals are likely to be implemented.

Calling Attention to matter of Urgent Public Importance—Non-implementation of Central Government's orders by Kerala Government.

The Minister agreed to lay on the Table of the House the relevant correspondence exchanged between the Kerala Government and the Central Government.

12. 19-11-1968

MINISTRY OF INDUS. DEV. & COMPANY AFFAIRS

(a) to (c) The information is being collected and it will be laid on the Table of the House.

(a) the names of persons, firms and companies to whom loans for industrial development have been sanctioned in Punjab during 1957-67 and the amount thereof;

13. S.Q. No. 57, dated the 12th November, 1968 by Shri Hardayal Devgun and others.

14. USQ. No. 302, dated the 12th November, 1968 by Shri Madhu Limaye.

(b) whether it is also a fact that some companies were bogus and they did not establish industrial Units ; and

(c) if so, their names and the action taken by Government against them.

(a) whether Government have received a Memo/letter from a Member of Parliament about the takeover by the Kapadia family of the Killick group concerns and National Rayon and the earlier formation by them of the Standard Drum Company;

(b) if so, the salient points of the Memo/letter ;

(c) whether Government have since carried out a departmental/Official/demo-official inquiry ;

(d) the results thereof ; and

(e) if the answer to part (c) above be in the negative, the reasons for not holding the inquiry.

Referring to the reply given to Unstarred Question No. 4590, on the 20th August, 1968 regarding development of Industries and asking.

15. USQ. No. 365, dated the 12th November, 1968 by Shri Mollahu Prashad.

(a) for the details of the information received from Assam, Gujarat, Haryana, Kerala, Madhya Pradesh, Madras, Maharashtra, Punjab, Uttar Pradesh, West Bengal, Andaman Nicobar Islands, Dadra and

(a) to (e) The information is being collected and will be laid on the Table of the House as soon as available.

(a) and (b) The reply *inter alia* stated as under :
"Replies have been received from all the States except Andhra Pradesh, Orissa, Rajasthan, Mysore and Himachal Pradesh. The information received, however, does

not provide adequate and satisfactory material for preparing an answer to the Unstarred Question No. 133 dated 13th February, 1968. Further efforts are therefore being made to collect as complete and accurate an information as possible, which will be laid on the Table of the House."

(b) to (d) The information required in details will take considerable time to compile. However, important details of all collaboration cases approved so far—numbering over 9000—are being collected from records and will be placed on the Table of the House in due course.

(a) to (c) The required information in respect of loans given by the Government of Uttar Pradesh out of Government funds is being collected and will be laid on the Table of the House.

Nagar Haveli, Goa, Daman and Diu, Laccadive and Minicoy Islands, Nagaland, Pondicherry, Manipur and Tripura, and

(b) the reasons for inordinate delay in collecting the information from Andhra Pradesh, Bihar, Orissa, Rajasthan, Jammu and Kashmir, Mysore and Himachal Pradesh.

(a) the names of industrial concerns working in India with foreign collaboration with names of the collaborators ;

(b) the equity participation allowed in each case as against plant and machinery and for technical know-how supplied separately ;

(c) whether there have been cases where import of machinery which could be indigenously fabricated was allowed under collaboration agreements, if so, the details of such cases and the circumstances leading to the decision ; and

(d) whether full foreign exchange involvement was borne by the collaborators and if not, the drain on our own foreign exchange resources as a result.

(a) the number of firms and companies to whom loans were given for industrial development in Uttar Pradesh during the period 1957 to 1967 and the amount of loan given ;

(b) whether it is also a fact that some of the said firms and companies were bogus and they did not set up any industrial establishment ; and

16 SQ. No. 203, dated the 19th November, 1968 by Shri S. R. Damani.

17 USQ. No. 1202, dated the 19th November, 1968 by Shri Atal Bihari Vajpayee and others.

(c) if so, their names and the action taken by Government against them.

18 USQ. No. 1343, dated the 19th November, 1968 by Shri K. P. Singh Deo.

(a) whether it is a fact that Government of Orissa have requested the Centre to take over the Talcher Industrial Complex as Centrally sponsored project during the Fourth Five Year Plan ;

(b) if so, whether Government of Orissa have requested the Centre to take over any other projects besides the Talcher Industrial Complex ;

(c) if so, the projects which the Centre has been requested to take over ;

(d) whether Government have agreed to the request made by Government of Orissa ; and

(e) if not, the reasons therefor.

19 USQ. No. 2094, dated the 26th November, 1968 by Dr. Sushila Nayar and Shri Onkar Lal Berwa.

(a) whether Government have since finalised the proposal regarding the fulfilment of conditions regarding exports by private sector companies while obtaining licences for new units and expansion of existing capacity ; and

(b) the names of the licences whose exports during the years 1966 and 1967 were less than 25 per cent of their commitments and action taken by Government in the matter.

(a) 19 (e) (There is no specific request from the Government of Orissa for taking over the Talcher Industrial Complex as a Centrally sponsored project. However, a suggestion was received from the State Government for financial participation in the project and this is under consideration. The information in respect of projects, other than the Talcher Industrial Complex, is being collected and will be laid on the Table of the House.

(b) The information is being collected and it will be laid on the Table of the House .

20 USQ. No. 2172, dated the 26th November, 1968 by Shri M. Sundarasanam.

In case all the details of a proposal for foreign collaboration are furnished by the party in the first instance, it normally takes three months to consult the different Governmental authorities and arrive at a decision. A list of cases pending decision over three months as on the 1st November, 1968, in the Ministry of Industrial Development and Company Affairs is being compiled and will be laid on the Table of the House.

21 USQ. No. 2196, dated the 26th November, 1968 by Shri K. M. Abraham and others.

Referring to the reply given to Unstarred Question No. 6170-E on the 27th August, 1968 and asking:

(a) whether Chilian nitrate quota is given to the Barium Chemicals Factory, Ramavaram, Andhra Pradesh ;

(a) to (c). The information is being collected and it will be laid on the Table of the House.

(b) whether the factory, management has carried on production of Chilian nitrate ;

(c) if so, what is the production and the total quantity produced so far and if not, reasons thereof ;

(d) whether it is a fact that factory management has misused the quota of Chilian nitrate ; and

(e) if so, the action taken thereon.

22 USQ. No. 2202, dated the 26th November, 1968 by Shri Gadlingana Gowd.

(a) and (b). Information is being collected and it will be laid on the Table of the House. Since implemented.

(a) whether it is a fact that several public sector undertakings have not appointed senior officers to scrutinise thoroughly the demand for parts and components required by each assembly before they are imported so as to encourage indigenous substitution therefor; and

(b) if so, the names of such undertakings and the steps taken in this regard.

(c) }
(d) }
(e) }

Answer given.

23 USQ. No. 2254, dated the 26th November, 1968 by Shri Lobo Prabhu.

(a) to (d). The information is being collected and will be laid on the Table of the House.

(b) what was the capacity for sugar and textiles sanctioned to co-operatives during the same three years ;

(c) how much of the investment in the co-operative sector during the same years was financed by Government and Government institutions and how much by co-operative share holders ; and

(d) the steps taken by Government to engage the full capacity of the motor industry.

24 SQ. No. 634, dated the 10th December, 1968 by Shri Atal Bihari Vajpayee and others.

(a) and (b). The information has been received from a number of Ministries, but yet to be received from a number of other Ministries. It will be laid on the Table of the House, as soon as all the Ministries have sent their replies.

(i) experts attached to each Ministry of the Government of India from 1955 to 1967, year-wise alongwith the names of the countries to which they belonged ; and

- 25 USQ. No. 3895, dated the 10th December, 1968 by Shri Baburao Patel.
- (b) the amount of expenditure incurred thereon.
- (a) the names of companies in which Government hold shares or with directors representing Government and the amount of contributions each company made to political parties during the last three years with the names of the political parties who got the contributions ;
- (b) the names of companies where Government representative objected to such donations and whether these objections were minuted and if not, the reasons therefor ;
- (c) the reasons why Government controlled companies should contribute to political parties and whether there is a provision for such contributions in their respective constitutions ; and
- (d) if not, the steps taken in regard to the constitution.
- (a) the amount of loans granted to Madhya Pradesh Government for industrial development during the last ten years ;
- (b) the names of the companies to whom minimum and maximum amount of loans were granted as also the amount thereof ;
- (c) whether it is a fact that many units did not establish industrial units despite getting loan and if so, the names thereof ;
- d) whether Government propose to take action against them ; and
- (e) if so, the nature thereof.
- 26 USQ. No. 4739, dated the 17th December, 1968 by Shri G. C. Dixit.
- (a) to (d). Information is being collected and it will be laid on the Table of the House as soon as it is available.
- (a) to (e). The information is being collected and it will be laid on the Table of the House.
- Since implemented.

the information is being compiled and will be laid on the Table of the House.

Asking for the names of concerns under the control of Birla Brothers (as per Report of the Monopoly Enquiry Commission) Which have foreign collaboration agreements both financial and technical.

(a) whether it is a fact that certain members of the staff of the Technological Consultancy Bureau of the National Industrial Development Corporation are made to sit and work in the year and front basements of the Jeevan Vihar Building on Parliament Street, New Delhi ;

(b) if so, since when they are being made to sit and work in the basements ; and

(c) the by-laws of the New Delhi Municipal Committee under which the National Industrial Development Corporation was allowed to make their staff sit and work in the basements.

MINISTRY OF PETROLEUM & CHEMICALS

Referring to the reply given to Unstarred Question No. 140 on the 22nd July, 1968 and asking.

(a) whether the targets for different items of chemicals including petro-chemicals to be produced in the country during the Fourth Five Year Plan have since been fixed and if so, at what level and what will be the production level of each of these items likely to be achieved by the end of 1968-69 ;

27. USQ. No. 4809, Dated the 17th December, 1968 by Shri Jyotirmoy Bosu.

28. USQ. No. 4843, dated the 17th December, 1968 by Shri Vishwanath Menon.

29. USQ. No. 99, dated the 11th November, 1968 by Shri Himatsingka.

(c) The information is being collected and will be laid on the Table of the House.

Since implemented.

(b) and (c). Information is being collected of licences issued during 1968-69 and will be laid on the Table of the House.

(b) the industrial licences issued and to be issued for each of the products for installation in 1968-69 and under the Fourth Five year Plan including the parties to whom and the capacity for which licences have been issued and the parties from whom applications for issue of licences are under consideration ; and

(c) how much of the production capacity for each of these items is to be installed in the public sector.

30. USQ. No. 3834, dated the 9th December, 1968 by Shri Jugal Mondal and Shri Himatsingka.

Referring to the reply given to Unstarred Question No. 140 on the 22nd July, 1968 and asking:

(a) whether the information regarding the production of chemicals has since been collected ;

(b) if so, the details thereof;

(c) the total production during the last three years in these industries and the extent of imports of each of these items allowed during these years indicating the extent of foreign exchange spent ;

(d) the various stages of progress of the units in these industries which are already in the process of installation have not so far gone into production ; and

(e) whether there are any plants to manufacture some of these items in the public sector and if so, what is their installed capacity and the names of such units.

(a) to (e). The Annual Plan for 1968-69 was presented to the Parliament on the 31st July, 1968 and some of the information required is available in that document. Complete information to the extent available, is being collected.

DEPARTMENT OF SOCIAL WELFARE

- 31 USQ. No. 8, dated the 11th November, 1968 by Shri Siddaiya.
- (a) how many students belonging to Scheduled Castes and Scheduled Tribes are studying in the various institutions in Mysore State in Post-matric classes in the year 1968-69 as on the 1st October, 1968 ;
- (b) how many Scheduled Castes and Scheduled Tribes students applied for the grant of post-matric scholarship in 1968-69 up to the 1st October, 1968 and how many were awarded scholarships ; and
- (c) how many students whose parents income is Rs. 500 and above per mensuum had applied for the grant of post-matric scholarships in the years 1967-68 and 1968-69 upto the 1st October, 1968 in Mysore State.
- 32 USQ. No. 69, dated the 11th November, 1968 by Shri Siddaiya.
- Asking how many Scheduled Caste students whose parents' income is Rs. 500 and above per mensuum applied for the grant of post-matric scholarship in the years 1967-68 and 1968-69 upto the 1st October, 1968 in all the States and Union Territories.
- The details are being collected from the State Governments and Union Territory Administrations and will be laid on the Table of the House when received.
- 33 USQ. No. 5108, dated the 19th December, 1968 by Shri Om Prakash Tyagi.
- (a) the total number of Scheduled Castes and Scheduled Tribes studying in Medical and Engineering Colleges in the country at present ;
- (a) to (c). The details are being collected from the State Governments/Union Territory Administrations and will be laid on the Table of the Sabha when received.

(b) whether the number of these children in these colleges conforms to the ratio fixed by Government in this regard ; and

(c) if not, the reasons therefor.

MINISTRY OF STEEL, MINES AND METALS

(a) whether it is a fact that the Khetri Cop- per Project has ordered for a 1600 KW Winjer and the Mining and Allied Machinery Corporation Limited Durgapur has not fulfilled the order ;

34. USQ. No. 245, dated the 12th November, 1968 by Shri Kartik Oraon.

(b) whether it is also a fact that unless the bearings are imported and air lifted winder will not be available and the Khetri Cop- per Project will go far behind schedule;

(c) whether the foreign collaborators are very much concerned about its and

(d) if so, the action taken by Government to step up production to catch up the schedule.

(a) whether the Sukhtankar Committee which had been appointed to probe into the affairs of the two companies, namely, the Ratnakar Shipping and the Apeejay Shipping has sub- mitted its report ;

35. USQ. No. 1811, dated the 22nd November, 1968 by Shri S. K. Tapariah and others.

(b) if so, the main observations and findings of the Committee ; and

(c) Government's reaction thereto.

(b) and (c). The Report is under considera- tion of Government.

SEVENTH SESSION, 1969

DEPARTMENT OF COMMUNICATIONS

36. USQ. No. 8942, dated the 8th May, 1969 by Shri Nihal Singh.
- (a) whether it is a fact that there is no post office in Village Nagrota Surian and other nearby villages in Kangra District of Himachal Pradesh on account of which people in this area have to go to Mangwal Railway Station which is nearly 8-10 miles away to send a telegram or to make a trunk-call in cases of emergency; and
- (b) if so, whether Government propose to open a telegraph office/Public Call Office there and if not, the reasons therefor.
37. SQ. No. 1712, dated the 15th May, 1969.
- Commemorative Stamp on Vir Savarkar.
- The Minister said, "The Government will certainly consider the suggestion (about honouring Veer Savarkar to the people who really fought for freedom) made by Shri P. Venkatasubbiah."
- (b) Proposals for opening telegraph office, Public Call Office at Nagrota Surian are under examination.
- Since implemented
38. USQ. No. 4423, dated the 26th March, 1969 by Shri K. Lakshappa.
- Referring to the reply given to Starred Question No. 511 on the 4th December, 1968 regarding allotment of agricultural land to Ex Servicemen and asking :
- (a) whether the information has since been collected from the State Government; and
- (b) if so, the details thereof,
- MINISTRY OF DEFENCE
- (a) and (b). While giving information regarding some States and Union Territories it was stated that information regarding other States Andhra Pradesh, Assam, Bengal, Bihar, Madhya Pradesh, Orissa, Punjab, Rajasthan, Mysore, Jammu & Kashmir, Haryana, Laccadive, Minicoy and Adminidivi Islands, Nela, Dadra and Nagar Haveli would be laid on the Table of the House due in course,

USQ. No. 7383, dated the 23rd April 1969 by Shri Ramavatar Shastrri.

(a) whether it is a fact that a Conference of elected Members of Cantonment Boards of the whole country was held in Kirki on the 24th January, last;

(b) if so, whether it is also a fact that a Memorandum was submitted to the President of India on behalf of that Conference;

(c) if so, the details thereof; and

(d) the reaction of Government in regard thereto.

MINISTRY OF EDUCATION AND YOUTH SERVICES

40. USQ. No. 1360, dated the 27th February, 1969 by Shri Molahu Prashad,

Referring to the reply given to Unstarred Question No. 3580 on the 6th December, 1968 and asking:

(a) for the number of teachers belonging to the Scheduled Castes, Scheduled Tribes and non-Scheduled Castes in each category of Government Schools in the Union Territories school-wise and category-wise as mentioned in the statement laid in reply to part (b) of the aforesaid question; and

(b) the total number of teachers benefitted in each of the above schools upto December, 1968 by the Ministry of Home Affairs Office Memorandum No. 9/45/68/Fst. (D), Dated the 20th April, 1961.

(a) and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

(d) The question of extension of tenure will be dealt with as a part of the Bill to amend the Cantonments Act which will be placed before Parliament in the near future.

(a) to (d). The requisite information is being collected from the Manipur Administration and will be laid on the Table of the Sabha in due course.

41. USQ. No. 3963, dated the 21st March, 1969 by Shri M. Meghachand, Itra.

(a) whether the pension cases of Matriculates, untrained and non-Matriculate untrained teachers have now been finished;

(b) if so, the details thereof;

(c) whether Government have approved the orders of the Education Department of the former Manipur Territorial Council dated the 14th/15th January, 1963 exempting the non-Matriculate untrained teachers who had put in 20 years of service after the 1st January, 1959, from training and thereby sanctioning the scales of pay of trained teachers for them; and

(d) if not, the reasons for discriminatory treatment to the non-Matriculates who have already enjoyed the exemption referred to above.

ADOPTION OF THREE—LANGUAGE FORMULA.

42. SQ. No. 1025, dated the 11th April, 1969.

During the course of supplementaries, the Minister said, "Before I come before Parliament and give information regarding the implementation of three language formula position in the States I must get it properly checked and verified on the basis of communication from the State Governments".

43. SQ. No. 1190, dated the 18th April, 1969 by Shri Onkar Lal Berwa and others.
- (a) whether it is a fact that U.K., one of the principal beneficiaries of the Berne Convention on Copyright, has declined to relax its copyright hold and accept the concessions formulated by common agreement for the benefit of the developing countries;
- (b) if so, whether the U. K. Government has conveyed to the Indian Government that it did not intend admitting the application of the protocol regarding developing countries annexed to the Stockholm version of the Berne Convention; and
- (c) if so, whether Government of India have decided to discontinue its membership of the Berne Convention.
- The matter is under consideration.
44. USQ No. 9890, Dated the 16th May, 1969 by Shri B. K. Daschowdhury.
- (a) whether a major portion of land acquired by the Delhi Administration in 1961 for the constitution of school buildings lay unused till February last year; and
- (b) if so, the steps which Government propose to take to press upon the Delhi Administration to start work on the plots.
- (a) and (b). The requisite information is awaited from the Delhi Administration and will be laid on the Table of the Sabha as soon as possible.
45. USQ No. 9669, dated the 16th May, 1969 by Shri D. C. Sharma and Shri A. S. Saigal.
- (a) whether any Central assistance has been given for the celebration of Quincentenary of Guru Nanak Sahib.
- (a), (b) and (c). The matter is under consideration.
- (b) the programme chalked out in this regard; and
- (c) whether any booklets are proposed to be brought out to spread his message.

MINISTRY OF EXTERNAL AFFAIRS

46. USQ. No. 1174, Dated the 26th February, 1969 by Shri Brij Bhushan Lal and others.
- (a) whether any decision has been taken regarding the future of Office of Trade Representative of Mysore in London; and
- (b) if so, the details thereof.
- (a) and (b) . No. The matter is still under consideration.

MINISTRY OF FINANCE

47. USQ. No. 876, Dated the 24th February, 1969 by Shri D. N. Patodia and others.
- (a) whether it is a fact that the Administrative Reforms Commission recently recommended various steps and actions to improve the working and efficiency in the Life Insurance Corporation; and
- (b) if so, the broad recommendations made by the Administrative Reforms Commission and action taken thereon.
- (a) and (b) . The Report is under consideration.
48. USQ. No. 892, Dated the 24th February, 1969 by Shri Chengarayya Naidu and others.
- (a) whether it is fact that Government have appointed a small group of experts to undertake the study of the impact of foreign aid particularly PL-480 transactions on the monetary system and industrial development of the country;
- (b) if so, the names of the experts so appointed and their terms of reference;
- (c) whether the study Group has submitted its report; and

- (d) if so, the findings thereof and Government's reaction thereto.
49. USQ. No. 7044, dated the 21st April, 1969 by Shri H.N. Mukerjee.
- (a) the amount of foreign exchange sanctioned in connection with the recent visit of Shri G.D. Birla and his party to Ethiopia; and
- (b) if so, such amount was sanctioned, who financed the visit.
50. USQ. No. 9279, dated the 12th May, 1969 by Shri Raghuvir Singh Shastri.
- (c) whether Government have received the recommendations of the Morarka Committee appointed to look into the question of reducing the expenses of the Life Insurance Corporation;
- (d) if so, the main recommendations thereof; and
- (e) the reaction of Government thereto.
- (c) The report is under consideration of Government.
- (d) The report is under consideration of the Government and Government's final reply to recommendation No. 34 will be furnished to the Estimates Committee as soon as possible for being laid on the Table of the Lok Sabha.
- (a) and (b). Release of foreign exchange had been obtained from the Reserve Bank of India for the visit to Ethiopia. Further details are being ascertained and will later be laid on the Table of the House.

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION

51. SQ. No. 603, dated the 20th March, 1969. Supplementary Question by Shri Raghuvir Singh Shastri.
- Credit requirements for Agricultural purposes for next five years**
- Asking whether the Government will think about the coordination of the Commercial Banks and the Cooperative Societies just to remove the drawback of these banks of giving less amount of money on credit as compared to the deposit and savings received by them.
- During the course of supplementaries the Minister said, these are suggestions for action.

MINISTRY OF FOREIGN TRADE

52. SQ. Nos. 421 and 437, dated the 12th March, 1969—Supplementary Question by Shri S. K. Tapuriah.
- Stating that the country (with free Trade enterprise), when deals with the country where there is totalitarian enterprise (i.e. one agency for selling and purchasing purposes) tends to lose in selling goods and the totalitarian enterprising country takes the maximum benefits, and asking while dealing with such countries, Government of India would allow only the State Trading Corporation to deal with and would not allow any competition to creep in.
- The Minister said, "I welcome the suggestion. We shall examine it."
53. SQ. Nos. 421 and 437, dated the 12th March, 1969 by Supplementary Question by Shri Chengalraya Naidu.
- Whether it is fact (as reported by one Shri Katragada Rajagopala Rao, Ex-editor of Vishal-Andhra, a former Communist) that Russians import tobacco from India on personal selection basis and when tobacco reaches Russia, they inform the Indian Exporter that the quality is bad and settle terms on some percentage of the deal being given to the Communist Party of India.
- Promised to look into the matter.
54. SQ. Nos. 421 and 437, dated the 12th March, 1969.
- Commission agents appointed by European Communist countries and Soviet assistant to boost Indian Export.
- In the course of supplementaries, the Minister promised to inform the House whether Soviet Union have appointed agents for Commercial purpose in India.
55. USQ. No. 2703, dated the 12th March, 1969 by Shri Sursaj Bhan and others.
- (a) whether the report of Barcoah Committee on Tea Industry has been received; and
(b) if so, their recommendations and Government's reaction thereto.
- The report is under examination. Government's decisions on the recommendations will be released as soon as possible.
- Since implemented.

The Minister said, "I do not have complete figures of import & export. I can give these figures on receipt of the information."

Whether it is a fact that the films exported fetch more money than what we spend in importing and exhibiting foreign films in our country.

56. SQ. Nos. 574 and 592, dated the 19th March, 1969—Supplementary Question by Shri Shiv Charan Lal.

57. USQ No 4521, dated the 26th March, 1969 by Shri Arjun Singh Bhadoria.

(a) whether the information regarding foreign trade undertaken by the Public Sector has since been collected by Government; and

(b) if so, the areas where the said trade is likely to be developed

(b) The information is being collected and will be laid in the Table of the House.

58. SQ. No. 842 (843), dated the 2nd April, 1969—Supplementary by Shri S.K. Tapuriah.

Referring to the earlier statement of the then Minister of Commerce, December, 1967 that the sales-cum-study team which visited Canada had secured firm orders worth Rs. 5.7 crores and when these figures were challenged in March, 1968, the then Deputy Minister had said that firm orders were for Rs. 2.3 crores and unconfirmed orders amounted to Rs. 3.7 crores, whereas the actual exports had been only for about Rs. 70 lakhs; and asking about the position as to what has happened to the balance of the confirmed orders which, as stated in the House earlier, the Team had secured; and

(b) what action are the Government going to take against Officers who gave wrong information and against the Ministers who made wrong statements on the floor of the House.

The Minister stated: "I do not want to give wrong information. I do not have information about this at the moment. I shall look into it."

59. SQ. No. 961, dated the 9th April, 1969—
Supplementary by Shri Narendra Singh Mahida.

Shri Mahida stated that while he was in Nairobi sometime back it was brought to his notice that Indian Films have been going to South Africa. India has no trade relations with South Africa. The Member enquired whether those films have sneaked into South Africa and, if so, what has happened to those earnings and whether the film dealers have shown it in their accounts.

The Minister stated:
“I have no information regarding this. I will find out how they sneak out to South Africa.”

60. USQ. No. 5844, dated the 9th April, 1969—
by Shri Valmiki Choudhury.

(a) whether the report of the Borooah Committee which went into the problems of the Tea Industry in India has been published.

(b) if not, the reasons for the delay in publication; and

(c) the main recommendations of the Committee and Government's reaction thereto.

(b) and (c) The report is under examination. The report of the Committee and Government's decisions on its recommendations will be released as soon as possible.

Since implemented

61. SQ No. 1113, dated the 16th April, 1969—
Supplementary Question by Shri R. Barua.

Stating that the foreign companies are not ploughing back their profits for the development of the tea industry as such and that they are spending more money for overhead expenses as buildings, Luxury houses and other things, the Member asked whether Government can do something so that the profit is to some extent ploughed back for the real improvement of tea and not spent in unnecessary expenditure like luxury buildings and paying high salaries to officers from abroad.

The Minister promised to look into the question of development of tea industry and over-spending by the Tea Companies by way of Buildings and high salaries.

The Minister for Foreign Trade and Supply said "Under invoicing and overinvoicing are looked after by Ministry of Finance and I am quite sure that they will well aware of this problem and would look into it".

Stating that one of the ways adopted by foreign companies in India is to export the tea in the name of their own companies in foreign companies by the method of under invoicing which results in loss of foreign exchange and asking what action has been taken by the Government to stop this practice.

(a) to (f). The information is being collected and will be laid on the Table of the House.

(a) the names and addresses of businessmen of Bombay and Delhi who brought import licences from leather merchants of Madras and were involved in the fraudulent transactions as stated in the Fifty-sixth report of the *Public Accounts Committee* ;

(b) the names of cases of over invoicing of imports and underinvoicing of exports which have come to the notice of Government during the last two years;

(c) the names and designations of the officers who are reported to be mixed up with these businessmen;

(d) whether Government propose to make an inquiry by the C.B.I. in these cases;

(e) the action taken by Government against these traders who are involved in the fraudulent transactions; and

(f) the total loss of foreign exchange to the exchequer.

The Minister said "So far as the question of Railway wagons is concerned, it is about Russia, as I stated earlier that discussion is going on and after the decision is reached, we will place before the House."

62. S.Q. No. 1113, dated the 16th April, 1969—
Supplementary Question by Shri R. K. Amin.

63. USQ. No. 5346, dated the 16th April, 1969—
by Shri Kanwar Lal Gupta.

64. S.Q. No. 1266, dated the 23rd April, 1969—
Supplementary Question by Shri Suraj Bhan.

65. USQ. No. 7307, dated the 23rd April, 1969 by Kumari Kamle Kumari and others.

Referring to the reply given to Unstarred Question No. 4875 on the 17th December, 1968 and asking :
(a) whether the recommendations made by the Abdullah Committee on Small Scale Rubber Cultivators have since been considered;

(b) if so, the decision taken by Government in this regard; and

(c) if not, the time by which decision is likely to be taken in the matter.

66. SQ. No. 7353, dated the 23rd April, 1969 by Shri Molah Prasad.

(a) for the number of persons found involved in different cases under the Industries (Development and Regulation) Act, 1951, Imports and Exports (Control) Act, 1947 and rules made thereunder, during the years 1966-67, 1967-68, 1968-69 and 1969-70, yearwise;

(b) their names, designations and addresses and full details of the action taken against them in each case; and

(c) the measures being taken to make the aforesaid Acts obligatory.

67. SQ. No. 1413, dated the 30th April, 1969—
Supplementary Question on
by Shri R. D. Bhandare.

Whether the Tea Board will be constituted to safeguard the interest of India in foreign countries so that Indian tea could be popularised and there would be more propaganda in foreign countries.

(a) to (c). The recommendations made by the Committee are still under examination of the Government and a decision will be taken as early as possible.

(a) to (c). The information is being collected and will be laid on the Table of the House.

Implemented on 5-8-71

During the course of Supplementaries, the Minister promised "Certainly I shall ask them to see if propaganda is not effective and how it could be made more effective."

5. U.O. No. 8162, dated the 30th April, 1969 by Shri Raghuvir Singh Shastri.

(a) whether Government are aware that the export of woolen rugs can be increased many-fold if this industry is modernised; and

(b) if so, the scheme chalked out by Government in this regard.

69. U.S.O. No. 8222, dated the 30th April, 1969 by Shri Jugai Mondal.

(a) the quota of raw films allotted by Government to the following film companies in Madras during the last three years;

- (i) Himalaya Films, (ii) Chitrasagar, (iii) Suvriva Pictures, (iv) Kaumani Films, (v) Chitralaya, (vi) A.V.M. Studio, (vii) A.T.K. Productions, (viii) Modern Theatres Ltd., and (ix) Neela Production; and

(b) whether any complaints have been received by Government from the above film companies that they have got less quota of raw films as compared to that allocated to the Bombay film industry.

70. U.S.O. No. 8822, dated the 7th May, 1969 by Shri Arjun Singh Bhadoria.

(a) the quota of Raw Films allowed to each of the following during the last three years to the Bombay and Madras Film Producers; (i) Shri Rammiklal Ji Dave (ii) Shri Mahmood Ali and N.C. Sippy (iii) Supra Films (iv) Lotus Productions (v) Prasad Productions, Madras (vi) Sivaji Films (P) Ltd., (vii) Screen Gems, Madras (viii) Shri B. K. Adarsh and (ix) Shri S. J. Raideo; and Bombay and

(b) the total amount paid by each to Government and the price at which the Raw Films have been sold to them.

(a) and (b). A study has been undertaken into the pros and cons of modernisation of the traditional woolen carpet industry, both from short-term and long-term points of view and necessary economic, financial and technical information is being collected.

(a) and (b). The information is being collected and will be laid on the Table of the House.

(a) and (b). The information is being collected and will be placed on the Table of the House.

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71. SQ. No. 1687, dated the 14th May, 1969—
Supplementary by Shri D. N. Patodia.
- Referring to the reported statement of the Home Minister of Ceylon that the Government of Ceylon would like to ban the import of Indian films more particularly, South Indian films, and asking whether this attitude of the Government of Ceylon is the result of starting of commercial broadcasting over All India Radio.
- The Minister has stated: "We have seen that press reports, but we have no official information about it. We have asked our High Commissioner to report to us on this matter."
72. USQ. No. 9480, dated the 14th May, 1969
by Shri B. K. Desai—
chowdhury.
- (a) whether it is a fact that huge stocks of carpet wool have accumulated in the godowns of the Government owned Bikaner Woollen Mills ;
- (b) if so, the reasons for the delay in fixing the selling price of the same ; and
- (c) the quantity of carpet wool disposed of and that lying in stock at present.
- The matter concerns the State Government from whom necessary information is awaited and will be laid on the Table of the House.
- MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT**
73. USQ. No. 817, dated the 24th February, 1969
by Shri Hem Barua.
- (a) whether it is a fact that Government have decided to allow non-qualified medical practitioners restricted practice ; and
- (b) if so, the details thereof as also the reasons therefor.
- (a) and (b) of the matter is still under consideration of the Government of India.
74. USQ. No. 1658, dated the 3rd March, 1969
by Shri M. Megha-
chandra.
- (a) whether the Government of Manipur purchased its requirements for the Medical Directorate from private firms or from manufacturers or through D.G.S. & H. in the matter of purchase of Medicines and hospital equipment during 1967-68 and 1968-69 ;
- (a) to (c) The information is being collected and will be laid on the Table of the House in due course.

- (b) if purchased from private firms, the list of the firms; and
- (c) whether they are in the approved list of manufacturers of the goods to be supplied by them to the Government of Manipur, Medical Directorate.
75. USQ. No. 2278, dated the 10th March, 1969 by Shri Kanwar Lal Gupta.
- (a) for the amount spent for the research in Ayurveda system of medicine during the last three years ;
- (b) how much amount has been spent on Allopathy during the above period;
- (c) the steps which Government propose to take to popularise Ayurveda system in the next three years ; and
- (d) the number of Ayurvedahi spitals and allopathy hospitals run by Government in the Union Territories.
- (d) The information is being collected and will be placed on the Table of the Sabha.
76. USQ. No. 2323, dated the 10th March, 1969 by Shri Vahwanath Pandey.
- (b) and (c).
The information is being collected and will be laid on the Table of the Sabha in due course.
- (a) to (d).
The question of permitting unqualified medical practitioners to carry on practice and the conditions attaching to it is still under consideration and views of the State Governments are being ascertained.
- (a) the number of Primary Health Centres functioning at present in Uttar Pradesh ;
- (b) the number of Primary Health Centres opened during 1967-68 ; and
- (c) the amount allotted for the purpose.
- (a) whether the report, appearing in Newspapers stating that Pharmacists of more than 10 years standing will be licensed to Practice as Medical Practitioners and registered in a separate register, is true; (b) if so, whether Government have been advised in that manner by the Medical Council of India ;
77. USQ. No. 5399, dated the 7th April, 1969 by Dr. M. Santosham and Shri K .M. Madhukar.

(c) the reactions of the State Governments and Medical Associations in this regard ; and

(d) the number of persons who will be benefited as a result thereof.

78. USQ. No. 6316, dated the 14th April, 1969 by Shri M. Meghachandran.

(a) whether it is a fact that the C.B.I. have decided to investigate into the affairs of the Medical Directorate, Manipur ;
(b) whether it is also a fact that the Director, Medical and Public Health, Manipur is not included in the list of the accused in the F.I.R.;

(a) to (d).
The Accountant General Assam has also carried out special audit at the request of the Government of Manipur. The report is awaited.

Implemented
on 3-8-71

(c) if so, the reasons therefor ; and

(d) whether Government propose to take intercession against the present Director in view of the *prima facie* proof of the grave irregularities in the purchase of equipments and other hospital requirements in the General Hospital, Manipur.

79. USQ. No. 6343, dated the 14th April, 1969, by Shri Shaahi Bhushan.

(a) for the amount spent for the propagation of family planning devices during the three years preceding 1967-68, year-wise ;

(a) to (d).
The information is being collected and will be laid on the Table of the Sabha.

Implemented
on 5-8-71

(b) the value of contraceptives distributed among the public ;

(c) the amount by which it exceeded the estimated expenditure on this account ; and

(d) the reaction of Government to the expenditure incurred so far in this connection and the percentage of success achieved in this respect.

(a) whether it is a fact that Government had appointed an Expert Enquiry Committee of seven prominent doctors to enquire into the death of late Dr. Ram Manohar Lohia and the conditions prevailing in Government Hospitals in New Delhi as reported in the *Times of India* of the 24th January, 1968 and whether the said Committee has submitted its report ;

(b) whether it is also a fact that the said Committee has invited the attention of Government to this fact that the facilities of sterilisation, maintenance of operation theatre and the precautions taken by the Hospital authorities before operating upon Dr. Lohia Willington Hospital were inadequate; and

(c) if so, the action taken or proposed to be taken by Government in this regard.

(c) The Committee has made over 200 recommendations for effecting improvement in the existing facilities available in various hospitals of Delhi. The recommendations have been examined and Government's decision on them will be announced shortly.

MINISTRY OF HOME AFFAIRS

(a) A decision has been taken in regard to the broad outlines of the proposed statutory machinery. The details are being worked out.

(b) it is expected that the proposed legislation will be introduced during the current session.

10. USQ. No. 6957, dated the 21st April, 1969 by Shri Molahu Prashad.

81. SQ. No. 102, dated the 21st February, 1969 by Shri Brij Bhushan Lal and others.

(a) whether a decision in regard to the outlines of statutory Joint Consultative Machinery for the Central Government employes has been taken; and

(b) if so, the details thereof and by what time the concerned legislative proposal would be brought before Parliament.

82. USQ. No. 601, dated the 21st February, 1969 by Shri Sitaram Keari and Shri Hardayal Devgun.

- (a) whether it is a fact that the Chief Minister of Nagaland has demanded the integration of parts of Manipur, Assam and NEFA with Nagaland ;
 (b) if so, whether Government have received any written communication from the Chief Minister in this regard ; and
 (c) the reaction of Government thereto.

83. USQ. No. 659, dated the 21st February, 1969 by Shri A. Sreedharan and others.

- (a) whether the Delhi Administration propose to increase power and water charges and property tax, sales tax and other taxes ; and
 (b) if so, what were the specific proposals and what is the Government's reaction thereto.

84. USQ. No. 706 dated the 21st February, 1969 by Shri R. R. Singh Deo and others.

- (a) whether it is a fact that the National Integration Council had recommended setting up of a machinery to resolve the linguistic border dispute among the States ; and
 (b) if so, the reaction of Government in the matter.

85. USQ. No. 1345, dated the 27th February, 1969 by Shri Om Prakash Tyagi and others.

- (a) whether it is a fact that the Hindi Assistants were deprived of the opportunities which were opened to English Assistants by not forming any separate cadre for the former and they have been given the same pay scale as that of English Assistants, inspite of more responsibilities and qualifications prescribed for them and getting more work from them ;

(a) to (b)
 The question of appointing a Boundary Commission in regard to Nagaland's claim for certain areas in Assam is under consideration and the matter is under correspondence with the State Government.

(b) The proposals are under consideration with the Government.

(a) Yes, Sir.

(b) The matter is under consideration.

- (b) whether it is due to anti-Hindi attitude of officers and anti-Hindi atmosphere in the Ministry of Home Affairs that no further examination was held for recruitment of Hindi Assistants after 1959 whereas *ad hoc* appointments are made on the posts of Hindi Assistants ; and
- (c) the number of Hindi Assistants who have been appointed as Hindi Officers in the various Ministries of the Government of India and in other offices.

86. SQ. No. 482, dated the-14th March, 1969 Supplementary Question
Shri B. K. Daschowdhury.

When the decision about the erection of the statue of Netaji on the ramparts of the Red Fort would be taken.

The matter is under consideration.

Since Implemented

87. USQ. No. 3088, dated the 14th March, 1969 by Shri Hukam Chand Kachwai and others.

- (a) the number of Pakistani infiltrators apprehended in the country since 1st January, 1965, statewide ;
- (b) the number out of them prosecuted and those convicted by the courts ; and
- (c) the number of persons sent back to Pakistan and those who are under detention in India.

(a) to (c).
The information in respect of Bihar, Jammu & Kashmir, Kerala, Madhya Pradesh, Maharashtra, West Bengal and Pondicherry will be laid on the Table of the House on receipt from the Governments/Administration concerned.

88. USQ. No. 4612, dated the 28th March, 1969 by Shri Jyotirmoy Basu.

Asking for the figures regarding recruitment made from each minority community in the Central Reserve Police, the Police force in the States under the President's Rule and in the Union Territories during the last three years.

The requisite information is being collected and will be laid on the Table of the House as soon as possible.

Implemented on 5-8-71.

(e) to (c). Information in regard to the remaining Ministries/Departments information will be supplied in due course.

89. USQ. No. 4621, dated the 28th March, 1969 by Shri Raghuvir Singh Shastri and others. (a) the names of statistical reports published by different Ministries/Departments and Offices;

(b) the names of reports out of them as are printed in Hindi as well or in diglot form (Hindi-English); and

(c) the reasons for not making arrangements for publishing Hindi versions along with English version thereof and the date by which such arrangements are likely to be made.

90. USQ. No. 4730, dated the 28th March, 1969 by Shri Suraj Bhan.

The requisite information is being collected and will be laid on the Table of the House as soon as possible.

Asking for the number of Central Government Employees of all categories who were recruited in relaxation of age and/or educational standard, excluding the Scheduled Caste/Scheduled Tribe people during the last three years.

91. SQ. No. 1036, dated the 11th April, 1969 by Shri K. Lakkappa.

(a) to (c). The matter is under consideration and decision is likely to be taken shortly.

(a) whether Government have since examined the question of appointing a Police Commissioner for Delhi with the powers of an Inspector-General;

(b) if not, the reasons for the delay; and

(c) the time by which a final decision is likely to be taken in this regard.

92. USQ. No. 6038, dated the 11th April, 1969 by Shri Gadilingana Gowd.

(a) to (d). The information is being collected and will be laid on the Table of the House,

(a) the number of Ministers, Ministers of State and Deputy Ministers who visited foreign countries during the months of October, November and December, 1968;

- (b) the object of their visits to those countries;
- (c) the total amount of foreign exchange spent on their foreign tours; and
- (d) the details of discussions held and the outcome thereof.
93. SQ. No. 1199, dated the 18th April, 1969 by Shri S. K. Tapuriah.
- (a) whether his attention has been drawn to the reports that during the Prime Minister's recent election tours, local authorities in various States had made certain arrangements like setting up stockades, fencings etc. and posting policemen on round-the-clock duty;
- (b) whether these arrangements were paid for by the concerned State Governments; and
- (c) if so, the reasons therefor.
- (b) & (c). Arrangements for the protection of the Prime Minister and for maintenance of order in any public assembly are made by the State Governments. Information regarding the expenditure on provision of restrums, lighting, loudspeakers etc. in connection with Prime Minister's Election meetings is being ascertained from the State Governments concerned.
- (a) and (c). The information is being collected and the same will be placed on the Table of the House as soon as possible.
94. USQ. No. 6864, dated the 18th April, 1969 by Shri Vasudevan Nair.
- (a) how many candidates belonging to Kerala State had been selected for jobs by the Union Public Service Commission and the various Ministries of the Union Government during 1968;
- (b) whether they were all subjected to a separate verification of character and antecedents by the Home Ministry apart from the one done by the Kerala State Government; and

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(c) whether any persons selected were refused employment on the basis of verification reports and, if so, how many.

95. SQ. No. 1594, dated the 9th May, 1969 by Shri K. Lakappa and Shri Yashpal Singh.

(a) whether it is a fact that the representatives of the Opposition parties of India have lodged a protest with the Government of India that large amounts from public funds are being spent on providing security and other facilities to the Central Ministers, including the Prime Minister, during the Poll campaign in the country;

(b) if so, the amounts which have been spent on the security and other facilities of such Ministers and the Prime Minister during the last two years; and

(c) the details thereof.

(b) and (c). Information from the States of Bihar, Jammu & Kashmir, Orissa, Madhya Pradesh, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal is awaited.

PUBLIC FUNDS UTILISED FOR SECURITY AND OTHER FACILITIES TO CENTRAL MINISTERS IN CONNECTION WITH POLL CAMPAIGNS

96. SQ. No. 1594, dated the 9th May, 1969—Supplementary Question by Shri Ramavatar Shastri.

(a) the total expenditure incurred on all Congress leaders in connection with their Security arrangement Poll Campaigns in Bihar and whether that amount was received by Pradesh Congress Committee; and

(b) if not, the reasons therefor.

(a) and (b). The information has been asked for from the State Government. As soon as it is received, it will be laid on the Table of the House.

97. USQ. No. 8977, dated the 9th May, 1969 by Shri Baburao Patel and others.

(a) the number and names of Chinese and Pakistani spies arrested on charge of espionage since 1965, State-wise and sex-wise; and

(a) and (b). Information in respect of persons arrested on suspicion of having committed an offence of espionage under the Official Secrets Act of other analogous

acts is being collected and will be laid on the Table of the House.

During the course of making statement, the Minister said, "Some Hon'ble Members have already introduced Bills on this subject and Government will carefully examine the provisions of such Bills for the purpose of drafting their own legislation. Government will consult the leaders of the Opposition on the principles of such legislation."

(b) the nature of action taken against them with particulars of twenty top convictions with names of spies concerned.

The Statement Regarding the Report of the Intelligence Bureau on the Use of Foreign Money in the Last General Elections and for other Purposes.

99 SQ. No. 1769 dated the 16th May, 1969 by Shri P. L. Barupal and Shri Ramavatar Shastri.

(a) whether it is a fact that the Administrative Reforms Commission has recommended to extend the age limit from 24 years to 30 years for the I.A.S. and Allied Services examination; and

(b) if so, the reaction of Government thereto.

(b) the matter is under consideration of the Government.

100 USQ. No. 9998, dated the 16th May, 1969 by Shri Yashpal Singh.

Referring to the reply given to Unstarred Question No. 5518 on 23rd August, 1968 regarding sale of plots by officers in Delhi the Member wanted to know

(a) the action taken against each officer who has made profit of more than Rs. 30000 each on the sale of Government allotted plots instead of constructing their houses;

(b) whether Government have seen the news item published in the National Herald, Delhi dated the 17th April, 1969 under the heading "What does C.C. stand for" regarding sale of plots; and

(a), (b) & (c).
The news-item has come to Government's notice. The matter is being enquired into.

(c) what other steps are being taken to take back the profit money from the officials concerned and deposit it in the Government Treasury?

(MINISTRY OF INDUS. DEV. & COMPANY AFFAIRS)

101 SQ. No. 1, dated the 18th February, 1969—
Supplementary by Shri Chintamani Panigrahi.

Central Advisory Council for Industries

During the course of supplementaries the Minister promised to lay the latest report of the Industrial Licensing Review Committee.

102 USQ. No. 33 dated the 18th February, 1969 by Shri Himatsingka and others.

(a) what was the extent of idle capacity during the first 9 months of the current financial year ending December, 1968 in respect of different industries;

(a) to (c) : The information is being collected and will be laid on the Table of the House.

(b) which was the most hardhit industry in this respect; and

(c) what steps were taken to maximise the use of available installed capacity in each industry and what further efforts are being made to achieve cent per cent utilisation of available capacity during the ensuing year.

103 USQ. No. 105, dated the 18th February, 1969 by Shri Chintamani Panigrahi and Others.

(a) whether the cotton textiles, cement and sugar industries are going to be benefited from scheme of tax relief with a view to encourage the maximum utilisation of indigenous machinery;

(a) to (c) : The information is being collected and will be laid on the Table of the House.

(b) what is the idle capacity in these machine building industries in the country; and

(c) what is the amount of money that is being spent annually for importing such machinery and spare parts for these industries.

104 USQ. No. 187, dated the 18th February, 1969 by Shri Sharda Nand and Shri Bansh Narain Singh.

Referring to the reply given to Unstarred Question No. 148 on the 11th November 1968 and asking:

(a) the names of commodities for manufacturing which the Bombay Burma Trading Corporation Ltd., Bombay had applied for licence;

(b) the date on which licence was issued to the Company and the date on which it started functioning;

(c) whether this concern manufactured any goods other than those for which licence was granted to it; and

(d) if so, the details thereof. ;

105 USQ. No. 192, dated the 18th February, 1969 by Shri Bansh Narain Singh and Shri Sharda Nand.

(a) to (c)—The information is being collected and will be laid on the Table of the House.

(b) the terms and conditions for starting this company and the nature of goods manufactured by it; and

(c) the quantum of goods manufactured by this company since it started functioning.

(a) to (d):
The information is being collected and will be laid on the Table of the House.

106 USQ. No. 197, dated the 18th February, 1969 by Shri Vishwa Nath Pandey.

(a) to (e)—The information is being collected and it will be laid on the Table of the House.

(a) the amount of loans granted to Uttar Pradesh for the industrial development during the last ten years;

(b) the names of the Companies to whom minimum and maximum amount of loans were granted and also the amount thereof;

(c) whether it is a fact that many units did not establish industrial units despite getting loan and if so, the names thereof;

(d) whether Government propose to take action against them; and

(e) if so, the nature thereof.

107 USQ. No. 987, dated the 25th February, 1969 by Shri Himatsingka and others.

(a) to (c)—The question of setting up a Committee for co-ordinating basic problems and issues relating to public sector projects, some of which came up during discussions with the Soviet delegation led by Mr. Stachkov has been separately under consideration of the Government for some time. A decision as to its constitution together with the details of its composition, functions etc. is expected to be taken shortly.

(a) whether in the light of the talks with Mr. S. A. Stachkov, Chairman, State Committee of the USSR Council of Ministers for Foreign Economic Relations in December last year Government have decided to set up a high power committee of economic Ministries for the specific purpose of leading the public sector projects with orders and working them to full capacity;

(b) if so, the precise composition and functions of this Committee; and

(c) what other measures have been or are being taken to co-ordinate the working of the various economic Ministries in the light of the said talks.

- 103 USQ. No. 1053, dated the 25th February, 1969 by Shri A. Sreedharan and others.
- (a) whether Government have since decided to take over the Cooper Allen and the North-West Tannery Branches of the British India Corporation Ltd., at Kanpur;
- (b) if so, on what terms these units are being taken over; and
- (c) what will be the constitution and composition of the Board of Directors to be set up for the working of these units and how the management and control over these units will be shared between Government and the private partners.
- 109 USQ. No. 1090, dated the 25th February, 1969 by Shri Sharda Nand and Shri Bansh Narain Singh.
- (a) the date on which the Union Carbide India Ltd., Calcutta applied for licence and since when it started functioning;
- (b) the terms and conditions prescribed for running this Company and the nature of articles manufactured; and
- (c) the quantum of articles manufactured by it since its inception.
- 110 USQ. No. 1104, dated the 25th February 1969, by Shri Badrudduja.
- (a) the names of agro-industries set up in each district of West Bengal upto date since 1951-52;
- (b) total value of goods produced in each district of the State upto date year-wise since 1951-52; and
- (c) total additional employment potentialities and actual employment in these agro-industries in each district upto date since 1951-52.
- (c) A new wholly owned Government Company under the name and style of Tannery and Footwear Corporation of India Ltd., has been formed to manage the two units. The constitution and composition of the Board is under consideration.
- (a) to (c). The information is being collected and will be laid on the Table of the House.
- (a) to (c). The Information is being collected and will be laid on the Table of the House.

111 USQ. No. 1693, dated the 5th March, 1969 by Shri Baburao Patel.

(a) the names of ten top industries in which licenced capacity was not installed with licensed and unused capacity industry-wise and the year of licence in each case with reasons therefor;

(b) the names of ten top industries in which installed capacity was not fully utilized with installed and unutilized capacity industry-wise and the year of installation in each case with reasons therefor;

(c) the precise steps taken in each type of cases and the results thereof; and

(d) the amount of total foreign exchange tied up in the above type of industries on the whole.

(a) to (d). The information is being collected and will be laid on the Table of the House in due course.

112 USQ. No. 1832, dated the 5th March, 1969 by Shri A. Dipa.

(a) whether it is a fact that many irregularities were committed deliberately in regard to dyeing and printing work and disbursement of wages for the same between July, 1968 and November 1968 in the Dyeing and Printing Department of the Khadi Gramodyog Bhavan, New Delhi and that this matter has been reported in writing to the Manager of the Bhavan;

(a) to (d). Information is being collected and it will be laid on the Table of the House.

- (b) if so, the reasons for which no action has so far been taken against the concerned officers;
- (c) whether it is also a fact that the Khadi and Village Industries Commission is also aware of these irregularities and if so, the action taken by it in this regard; and
- (d) the steps proposed to be taken by Government to investigate into the matter and to punish the defaulters.
- (a) whether it is a fact that the A. T. Section of the Khadi Commission, Bombay, also falls under the trading units;
- (b) if so, whether all the facilities provided to the said A. T. Section are also provided to all other trading units of the Khadi Commission; and
- (c) if not, the number of trading units in the Khadi Commission, their names and the places where they are functioning, and the details regarding facilities provided to each of the said trading units.

(a) to (c). Necessary information is being collected and it will be laid on the Table of the House in due course.

113. USQ. No. 1844, dated the 5th March, 1969 by Shri P. L. Barupal

(a) whether before Government's instructions were issued to the Directors representing Government on Boards of private sector companies, it was pointed out that it was improper for Companies

114. SQ. No. 391, dated the 11th March, 1969 by Shri Kameshwar Singh.

Referring to the reply given to Unstarred Question No. 269 on the 12th November, 1968 and asking :

in which Government have shares or have advanced loans, to give donations to political parties;

(b) the name of Directors and companies to whom instructions were issued and dat thereof; and
(h) and (c). Information is being collected and a statement will be laid on the Table of the House.

(c) the number of meetings from which Directors have abstained and whether any decision to give donations was taken in any such meeting.

115. USQ. No. 2534, dated the 11th March, 1969 by Shri George Fernandes.

(a) whether Government have received any communication from any quarters regarding the take over of the Killick Group of Companies by the Kapadia Brothers;

(a) to (e). Government have received a communication from a Member of Parliament in the matter. The matters raised therein are being enquired into.

(b) if so, the nature of the representation received;

(c) whether Government have made enquiries into the points made in the representation;

(d) if so, with what results; and

(e) if not, the reasons therefor.

116. USQ. No. 2554, dated the 11th March, 1969 by Shri S.R. Damani.

(a) whether it is a fact that recently the Government of Andhra Pradesh have issued orders to all their Departments to buy only local products in preference to those from other States;

(a) and (b). The information is being collected and will be laid on the Table of the House.

- (b) if so, to which specific items the above orders will apply; and
- (c) the reaction of Government to such tendencies developing in States.
117. USQ No. 2580, dated the 11th March 1969 by Shri Lobo Prabhu.
- (a) whether the Ministry of Industrial Development, Internal Trade and Company Affairs accepts the estimate of the Gokhale Institute on idle industrial capacity;
- (b) since the overheads arising, raise the cost of production and reduce demand, the reason why Government do not forego taxes or at least one of the three taxes, Excise, Corporation or Income Tax, on the idle capacity engaged;
- (c) alternatively, the reasons for not extending the system of tax certificates and increasing their rates; and
- (d) whether Government would obtain technical opinion on diverting capacity, which cannot be engaged, and make cheap loans available for the same and if not, the reasons therefor.
118. USQ No. 2624, dated the 11th March, 1969 by Shri Deven Sen.
- (a) the total capital of Century Rayon, Bombay;
- (b) the quantum of goods exported to each country by them;
- (c) The question of preference to local products which is being shown by certain State Governments is under examination.
- (a) to (d).—The matter is being looked into and the answer will be laid on the Table of the House.
- (a) to (d). The information is being collected and it will be laid on the Table of the House.

(c) the basis and the extent to which the exports have gone up since 1967; and
 (d) the number of its share-holders and whether any foreign organisation is also a share-holder.

(a) the amount of loan and the names of the firms and companies to whom loans were given for Industrial Development in Gujarat during the period 1963 to 1968;

(b) if so, the names thereof; and

(c) action taken by Government in the matter.

(a) to (d). The information is being collected and will be laid on the Table of the House.

119. USQ No. 3436, dated the 18th March, 1969 by Shri Narendra Singh Malviya.

120. USQ No. 3457, dated the 18th March, 1969 by Shri Sharda Nand and Shri Bansh Narain Singh.

(a) the names of the articles for whose manufacture Moon Corporation Limited, Hargoon, had applied for licence;

(b) the date on which licence was granted and the date on which the work was started;

(c) whether the company manufactured articles other than those for which licence had been granted; and

(d) if so, the details thereof.

(a) to (d). The information is being collected and will be laid on the Table of the House.

(a) to (c). The information is being collected and will be laid on the Table of the House.

(a) and (b). The information is being collected and will be laid on the Table of the House.

(a) to (d). Information is being collected and it will be laid on the Table of the House.

- (a) for the date on which the Tata Oil Mills Limited, Bombay applied for a licence and when it started functioning;
- (b) the terms and conditions in regard to the setting up of the company and the nature of articles being produced by it; and
- (c) its total production since its inception.

- (a) for the details of the applications for licences for industries to be set up in Kerala indicating the names of the entrepreneurs, the nature of proposed industry, proposed location, capacity to be installed, cost and foreign exchange content; and
- (b) the details of industries in Kerala for which licences and letters of intent have been issued and are in the process of being set up, indicating also the progress made in their establishment and their likely dates of commissioning.

- (a) whether it is a fact that some people in the Khadi Gramodyog Bhawan New Delhi are earning through illegitimate means by supplying more goods to other concerns and showing less on the records with a view to serve their self-interest;
- (b) if so, the number of such incidents detected or brought to the notice of the authorities so far;

121 USQ No. 3458, dated the 18th March, 1969 by Shri Sharda Nand and Shri Bansh Narain Singh.

122 USQ No. 3561, dated the 18th March, 1969 by Shri P.C. Adichan.

123 USQ No. 3564, dated the 18th March, 1969 by Shri A. Dipa.

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(c) the details thereof and the action taken by the Department against the persons involved; and

(d) the steps proposed to be taken by the Khadi Commission and Government against persons indulging in such practices.

124 USQ No. 3566, dated the 18th March, 1969 by Shri A. Dipa.

(a) to (b). Information is being collected and it will be laid on the Table of the House.

(a) whether it is a fact that the practices of making payment to workers working on contract basis in the Ready-made Department of Khadi Gramodyog Bhawan, New Delhi without taking delivery of the finished products paying wages in excess of the work done and not taking correct average of cloth entrusted to them, were deliberately resorted to for personal gains and that the Manager of the Bhawan is also aware of such practices; and

(b) if so, the action taken or proposed to be taken by the said Manager, Khadi Commission or Government in this regard.

125 USQ No. 4272, dated the 25th March, 1969 by Shri Sharda Nand and Shri Bamsh Narain Singh.

(a) to (c). The information is being collected and will be laid on the Table of the House.

(b) the conditions in regard to the setting up of the company and the nature of articles being produced by it; and

(c) its total production since its inception.

126 USQ. No. 4341, dated the 25th March, 1969 by Shri S. Kanda

Referring to the reply given to Unstarred Question No. 3686 on the 12th August, 1968 and asking:

- (a) for the quantity and value of imported nitrate of soda inclusive of its use for manual purposes allotted to nitric acid, glass and other industries during the last three years;
- (b) out of this, the quantity of imported nitrate of soda released to small scale industries manufacturing nitric acid;
- (c) whether Government propose to protect the interest of small scales industries manufacturing nitric acid; and
- (d) whether Government propose to protect the interest of small scale chemical industries by continuing the supply of imported sodium nitrate indicative of its use for manual purposes free of duty.

127 USQ No. 4977, dated the 1st April, 1969 by Shri Jugal Mondal.

(a) and (b). Information is being collected and will be laid on the Table of the House.

- (b) the number of agreements that have expired and the number of those which have been renewed after expiry along with their terms.

128 USQ. No. 4987, dated the 1st April, 1969 by Shri Jugal Mondal.

Information is still awaited from ten Ministries with whom the matter is being pursued. The required information will be laid on the Table of the House when it is received.

129 USQ. No. 4988, dated the 1st April, 1969 by Shri Shashi Bhusan

Referring to the reply given to Unstarred Question No. 3689, on the 12th March, 1968 and asking:

(a) whether the requisite information in regard to the licences issued for the expansion of factories established by foreigners during 1967-68 has since been collected;

(b) if so, the details thereof; and

(c) the number of licences issued for such establishments for the year 1968-69 and details thereof.

(c) The information is being collected and will be laid on the Table of the House.

130 USQ. No. 4999 dated the 1st April, 1969 by Shri Kashi Nath Pandey.

Referring to the reply given to Unstarred Question No. 1202 on the 19th November, 1968 and asking :

(a) whether the required information regarding the loans to the Companies in U.P. has since been collected; and

(b) if so, the details thereof.

(a) and (b). Information is still awaited from the Government of Uttar Pradesh with whom the matter is being pursued. The required information will be laid on the Table of the House when it is received from them.

131 USQ. No. 5023, dated the 1st April, 1969 by Shri A. Dipa.

(a) whether it is a fact that the Manager of the Khadi Gramodyog Bhawan, New Delhi utilises the money of the Bhawan for the purpose of booking railway and airtickets for certain persons;

(b) is so, the details of such instances in the last two years and the names of the persons concerned;

(a) to (d). Information is being collected and it will be laid on the Table of the House in due course.

- (c) the dates on which the amounts so spent by the Bhawan were recovered from the persons concerned during the last two years together with the names of those persons;
- (d) the names of the persons from whom recoveries on this account are yet to be made, the amount due from each of them and the date from which is it due; and
- (e) the action proposed to be taken by Government against the official concerned and to check such misuse of the money of the Bhawan.
- 132 SQ No. 949, dated 8th April, 1969 by Shri M. Sudarsanam.
- (a) for the progress made in regard to the Haldia Industrial Complex; and
- (b) whether there is any proposal to have a Free Trade Zone for Haldia.
- 133 USQ. No. 5562, dated the 8th April, 1969 by Shri R. K. Amin.
- (a) whether arrangements have been made to obtain advice from the Central Mechanical Research Institute at Durgapur for Small and Medium scale manufacturers in Gujarat State; and
- (b) if not, the steps Government propose to take to provide such advice to small-scale manufacturers.
- 134 USQ. No. 5636, dated the 8th April, 1969 by Shri Kashi Nath Pandey, Shri Arjun Singh Bhadoria
- (a) The Government of Kerala has since replied whereas the reply from the Government of Bihar is still awaited;
- (b) A statement of the réplis received would be placed on the Table of the House.
- (a) and (b). The information is being collected and it will be laid on the Table of the House.
- (a) and (b). The Information is being collected and it will be laid on the Table of the House in due course.
- (a) The Government of Kerala has since replied whereas the reply from the Government of Bihar is still awaited;
- (b) A statement of the réplis received would be placed on the Table of the House.
- (a) whether the information regarding the Industrial Development in Bihar and Kerala has since been collected; and
- (b) if so, the details thereof.

- 135 USQ No. 1653, dated the 8th April, 1969 by Shri Kam Avtar Sharma
 (a) whether there is any proposal under Government's consideration to step up outlays on transport and hydro-electric projects to help the Engineering Industry; and
 (b) if so, the details thereof.
 (a) and (b). The information is being collected and it will be laid on the Table of the House in due course.
- 136 USQ No. 5685, dated the 8th April, 1969 by Shri Arjun Singh Bhardora
 (a) for the names of the items on which more than one collaboration has been entered into during the last three years; and
 (b) the number of such agreements for the same item.
 (a) and (b). The information is being collected and will be laid on the Table of the House.
- 137 SQ Nos. 1106, dated the 15th April, 1969 by Shri Jyotirmoy Beera
 (a) whether garment industry is currently facing a crisis;
 (b) if so, the nature of this crisis in each State;
 (c) the schemes of Government to help this industry; and
 (d) the schemes of Government to help the unemployed tailors in West Bengal, particularly in the Maheshbala P.S. under 24-Parganas District of West Bengal.
 (a) to (d). The information is being collected and will be laid on the Table of the House.
- 138 USQ No. 7186, dated the 22nd April, 1969 by Shri Bhogendra Jha
 (a) for the number of occasions and the number of cases when the Birla Group of Industries have been found to have violated the Companies Act, evaded the in-
 (a) and (b). The information is being collected and it will be laid on the Table of the House.

come-tax, customs duties, excise duties, undertaken these market manipulations, held foreign exchange without Reserve Bank permits, resorted to jugglery with Bank advances etc. during the last three years;

(b) the action taken or proposed to be taken in the matter.

139. USQ. No. 7212 dated the 22nd April, 1969 by Shri Nitinraj Singh Chaudhary.

Referring to the reply given to Unstarred question No. 301 on the 19th February, 1969 and asking;

(a) whether the reports of the working groups to identify backward areas and to suggest means for increasing the inflow of capital resources into them have since been received;

(b) if so, their broad outlines; and

(b) and (c). The reports of the Working Groups are under examination at present.

(c) if not, how much time more these working groups are likely to take to submit their reports.

140. USQ. No. 7214, dated the 22nd April, 1969 by Dr. Ranen Sen.

(a) whether the engineering industry in West Bengal is in crisis due to scarcity of flat products like plates and sheets;

(b) if so, the reasons for the present scarcity; and

(c) the steps taken to ensure adequate supply of plates and sheets to the industry.

(a) to (c). The information is being collected and it will be laid on the Table of the House.

141. USQ. No. 7259, dated the 22nd April, 1969 by Shri Shiva Chandra Jha.

- (a) whether it is a fact that some of the industries included in Group 'A' of the Industrial Policy Resolution of 1956 have been opened to the private enterprise;
- (b) if so, the names of these industries and the reasons therefor; and
- (c) whether it is also a fact that in Group 'B' of the Industrial Policy Resolution of 1956, there has been an increase of the private enterprise; if so, the reasons therefor.

(a) to (c). The information is being collected and will be laid on the Table of the House in due course.

142. USQ. No. 8069, dated the 29th April, 1969 by Shri Arjun Singh Bhadoria.

- (a) when the National Casting Company Calcutta, Naskarpara Jute Mills Co. Ltd. Calcutta, Indian Rubber Regenerating Co. Ltd., Bombay had applied for licences and the time when these started functioning;
- (b) the terms and conditions which were laid down for running these companies and the articles being produced by them; and
- (c) the total production of the said concerns since they were started.

(a) to (c). The information is being collected and will be laid on the Table of the House.

143. USQ. No. 8070, dated the 29th April, 1969 by Shri Arjun Singh Bhadoria.

- (a) for the date on which the Asiatic Soap Co. Ltd., Calcutta, Atlas and Union Jute Press Co. Ltd., Calcutta and Jaipur Udyog Ltd., had applied for licences and the time since when these companies started functioning;

(a) to (c). The information is being collected and will be laid on the Table of the House.

144. USQ. No. 8071, dated the 29th April, 1969 by Shri Arjun Singh Bhadoria.
- (b) the terms and conditions which were laid down for their running and the articles being produced by them; and
 - (c) the total production of these companies since they started functioning.
- (a) for the names of the articles for whose manufacture Kamami Industrial Corporation Ltd., Bombay, Bengal Jute Mill Company Ltd., Calcutta and Asiatic Glass Factory Company Ltd., Calcutta had applied for licences;
- (b) the date on which licences were granted and the dates on which the work was started;
- (c) whether the said companies manufactured articles other than those for which licences had been granted; and
- (d) if so, the details thereof.
145. USQ. No. 8072, dated the 29th April, 1969 by Shri Arjun Singh Bhadoria.
- (a) for the date on which the Asiatic Oxygen and Acetylene Company Ltd., Calcutta and Bardahi Lubricants Corporation Ltd., Calcutta, applied for licences and when the above companies started functioning;
 - (b) the terms and conditions in regard to the setting up of the companies and the nature of articles being produced by these companies; and
 - (c) the total production since their inception.
- (a) to (d). The information is being collected and will be laid on the Table of the House.
- (a) to (c). The information is being Collected and will be laid on the Table of the House.

146. USQ. No. 8078, dated the 29th April, 1969 by Shri Kashi Nath Pandey.
- (a) for the names of articles for whose manufacture Sooraj Mulli Nagar Mulli, Calcutta, Bombay Gas Co., Bombay and C & B Morron (India) Ltd., Calcutta, had applied for licences;
- (b) the dates on which the licences were granted and the dates on which the work was started;
- (c) whether the above mentioned firms manufactured articles other than those for which licences had been granted; and
- (d) if so, the details thereof.
- (a) to (d). The information is being collected and will be laid on the Table of the House.
147. USQ. No. 8079, dated the 29th April, 1969 by Shri Kashi Nath Pandey.
- (a) when the Kamani Engineering Corporation Ltd., Bombay, and Jai Shree Textiles Ltd., Calcutta, had applied for licences and the time when these started functioning;
- (b) the terms and conditions which were laid down for running these companies and the articles being produced by them; and
- (c) the total production of the said firms since their inception.
- (a) to (c). The information is being collected and will be laid on the Table of the House.
148. USQ. No. 8101, dated the 29th April, 1969 by Shri D. Manubhatri.
- (a) whether Hindustan Pilkington Glass Works Ltd., Calcutta had applied for an import licence to import machinery for safety glass during the year 1968-69;
- (b) if so, whether the licence was granted;
- (c) whether Government have received complaints that this company has imported machinery is lying in their godowns in Calcutta; and
- (b) The application is under consideration of Government.
- (c) and (d). Government have received a complaint that M/s. Hindustan Pilkington Glass Works Ltd., Calcutta have imported machinery for the manufacture of toughened glass. This complaint is being looked into.

149. USQ. No. 8102, dated the 29th April, 1969 by Shri Himatsingka.
- (d) whether Government propose to refer the matter to the Central Bureau of Investigation.
- (a) the date on which M/s. Hindustan Pilkington Glass Works Ltd., Calcutta applied for a licence;
- (b) the conditions on which this concern was to function and the items which are being produced by it; and
- (c) the extent of production by this concern since its inception and how it is distributed among the Glass manufacturers.
150. SQ. No. 1503, dated the 6th May, 1969 by Shri K. Lakshappa and others.
- (a) the number and names of firms and companies to whom loans were given for industrial development in Mysore State during the last three years;
- (b) whether it is a fact that some firms to whom the loans were sanctioned were found bogus and they did not set up any industrial establishment; and
- (c) if so, the names of such firms and the nature of action taken by Government in each case.
- (a) to (c). The information is being collected and will be laid on the Table of the House in due course.
151. USQ. No. 8645, dated the 6th May, 1969 by Shri Shiva Chandra Jha.
- (a) whether it is a fact that no industry in India has been completely modernized;
- (b) if so, the reasons thereof and the steps taken by Government in the matter;
- (c) if not, which industries are fully modernized, half or partially modernized and not modernized at all; and
- (d) the estimated cost for fully modernizing the not fully modernized industries.
- (a) to (d). The information is being collected and will be laid on the Table of the House.

132. USQ. No. 8655, dated the 6th May, 1969 by Shri Arjun Singh Bhardoria.
- (a) the names of commodities for the manufacture of which the Hind Gas and Industries Ltd., Calcutta; Usha Development Company Ltd., Calcutta; Binani Metal Works, Ltd., Calcutta and F.W. Heiglers and Co. (P) Ltd. Calcutta had applied for licences;
- (b) the dates on which the licences were granted to them and when they commenced production;
- (c) whether the aforesaid companies manufactured goods other than those in respect of which the licences were given; and
- (d) if so, the details thereof.
133. USQ. No. 8661, dated the 6th May, 1969 by Shri P. L. Barupal.
- (a) whether the Manager of the Khadi Gramodyog Bhawan, New Delhi, has since deposited the arrears of Provident Fund which includes the share of the employees also, as per the promise made in this regard;
- (b) if so, the full details thereof;
- (c) whether it is a fact that the Zonal Provident Fund Commissioner of Delhi has directed the Manager of the Bhawan to immediately reimburse to the employees the amount illegally deducted from their salaries for three months on this account;
- (a) to (d). The information is being collected and will be laid on the Table of the House.
- (a) to (e). The information is being collected and will be laid on the Table of the House in due course.

- (d) if so, whether the said amount has since been reimbursed to the employees concerned in pursuance of the orders of the Provident Fund Commissioner; and
- (e) if not, the action taken by Government for the disregard shown to the orders of the Provident Fund Commissioner.
154. USQ. No. 9367, dated the 13th May, 1969 by Shri Ram Avtar Sharma.
- (a) whether Government have received reports of Wanchoo and Pande Committees on backward areas;
- (b) if so, the details thereof; and
- (c) the time by which Government propose to take a decision in regard to their recommendations for the industrialisation of the backward areas like Madhya Pradesh.
155. USQ. No. 9517, dated the 13th May, 1969 by Shri R. Barua.
- Referring to the reply given to Unstarred Question No. 6136 on the 27th August, 1968 and asking;
- (a) whether any proposal has since been received by Government from Messrs, Hindustan Pilkington Glass Works, Ltd., Calcutta;
- (b) whether any communication dated the 13th March, 1969 has been received from Glass Manufacturer on the above proposal, and if so, what are its contents; and
- (c) the action taken thereon.
- (a) when the Jayashree Textiles Ltd., Calcutta; Bharat Produce Co. Ltd., Calcutta; and Hindi Gas and Industries Ltd. Calcutta had applied for licences;
- (b) when these companies started functioning;
- (b) and (c). The reports of the Working Groups are under examination, at present by the Committee of the National Development Council. These will be placed on the Table of the House after the examination is completed.
- (b) and (c). This complaint is being looked into.
- (a) to (d). The information is being collected and will be laid on the Table of the House.
156. USQ. No. 9531, dated the 13th May, 1969 by Shri Arjun Singh Bhadoria.

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(c) the terms and conditions which were laid down for running the above companies; and

(d) the total production of these companies since they started functioning.

MINISTRY OF INFORMATION & BROADCASTING

157. USQ. No. 1182, dated the 26th February, 1969 by Shri Om Prakash Tyagi and others.

Referring to the reply given to Unstarred Question No. 4959 on the 18th December, 1968 and asking,

(a) whether the question of paying the second instalments to the P.T.I. and Samachar Bharati has since been considered;

(b) if so, when the instalments were paid and the amounts thereof;

(c) if not, the reasons for the delay and the time by which they are likely to be paid;

(d) whether the question of giving loan to the Hindustan Samachar for purchasing the equipment has since been considered; and

(e) if so, the decision taken by Government in this regard.

(d) and (e). The matter is under consideration.

158. SQ. No. 890, dated the 3rd April, 1969 by Shri S.C. Samanta.
- (a) whether the small newspapers publishers are satisfied with the change in postal rates for newspapers which Government have accepted; and
- (b) if not, what are their demands and the difficulties in accepting them.
159. USQ. No. 5922, dated the 3rd April, 1969 by Dr. Surya Prakash Puri and others.
- (a) how much of total expenditure was incurred upon writing a report pertaining to the job evaluation, classification and wage fixation of artistes in the All India Radio by the Study Team for Reorganisation of Staff headed by Miss Masani;
- (b) whether any job Evaluation, classification, wage fixation experts were included in the committee or their help was sought at any stage and if not, the reasons therefor;
- (c) whether this report has been examined and decision taken; and
- (d) if so, how the A.I.R. has been benefited by this report.
160. USQ. No. 5348, dated the 3rd April, 1969 by Shri Brij Raj Singh.
- (a) whether there are any fixed rules or criteria for releasing foreign exchange to Indian films producers;
- (b) if so, the details thereof;
- (c) how many films have been thus made since 1st January, 1967 with the release of foreign exchange to Indian film producers; and
- (d) the details of amount of foreign exchange released to each such film and the return in point of earnings made by such films in foreign exchange since 1st January 1967.
- Since implemented
- (b) this matter, however, is under serious consideration of the Government.
- (c) & (d). The report is under examination.
- (c) & (d). Information is being collected and will be laid on the Table of the House in due course.

161. SQ. No. 995, dated the 10th April, 1969 Supplementary Question by Shri Prakash Vir Shastri.

Stating that the then Minister of Information and Broadcasting Shri K. K. Shah had given an assurance to lay a list on the Table of the House regarding the remuneration given to the eminent persons who participated in the A.I.R. broadcasts and asking to lay the list so that he could know towards which persons the behaviour of A.I.R. is partial.

The Minister stated that he would look into that and if that had not been placed he would place it.

162. USQ. No. 5910 dated the 10th April, 1969 by Shri Deven Sen.

(a) the number of films exempted from entertainment tax during 1967-68 by Government;

(b) their names and the names of their producers;

(c) the basis on which this was done in each case; and

(d) whether such films included those also which have been produced with grants given by the Film Finance Corporation and if so, the number thereof.

(a) to (d). Information is being collected and will be laid on the Table of the House in due course.

Russian Assistance to A Telugu Paper

163. SQ. No. 1141, dated the 17th April, 1969 Supplementary Question by Shri Ranjit Singh.

(a) whether it is known to the Government that shares were sold to individuals through Kussian agents for the Patriot and such other papers—comrades or fellow-travellers as they are called in the communist jargon; and

(b) whether these shares were then resold keeping the purchaser's name blank so

(a) and (b). The Minister said, "xxxx" I can assure the hon. Member that the information he has given now will be passed on to the Ministries concerned."

that at the time of inquiry they could say that so and so are the persons who purchased it.

The Minister stated "From the nature of the question, it will not be possible within 10 or 15 days. We shall try as early as possible to place the information on the Table of the House."

Asking for the figures of circulation of the periodicals published by U.K. and U.S.A. and in which presses these periodicals are published and further asking whether Government has got full information, about the names of the Printing presses owned by the Communist Party of India, where all the publications of the Russian Embassy are printed and also the total amount of income accruing from them and the time by which the information will be available.

(a) the steps, if any, taken recently by Government to play its role in the promotion and diffusion of the cinema more effectively;

(b) whether these steps would culminate in the constitution of a Film Council; and

(c) Details are being worked out.

In the course of reply to the Budget, the Minister referred to the point raised by Shri Prakash Vir Shastri that A.I.R. is using English lessons prepared by the B.B.C. and promised to look into the matter in detail and see what can be done.

The information is being collected from the subordinate units and will be placed on the Table of the Sabha as soon as it is received.

164. SQ. No. 1141, dated the 17th April, 1969 Supplementary Question by Shri Samar Guha and Shri Bal Raj Ma-dhok.

165. SQ. No. 1156, dated the 17th April, 1969 by Shri P. C. Adichan and others.

166. 21-4-1969

GENERAL BUDGET—DEMANDS FOR GRANTS MINISTRY OF INFORMATION & BROADCASTING

Asking for the decrease in the sale of post-cards, inland letters and envelopes till the 31st December, 1968 in comparison to the last year's sale during the same period in terms of their number as a result of the increase in the postal rates.

167. SQ. No. 1297 dated the 24th April, 1969 by Shri Yashpal Singh and Shri Sradhakar Supakar.

Chanda Committee Report

168. SQ. No. 1562, dated the 8th May, 1969 Supplementary by Shri Suraj Bhan.

The Member referred to the promise made by the Minister in July 1967, that Autonomous Corporation will be set up within two months and asked for the reasons of delay whether financial or otherwise in setting up the Corporation for A.I.R. while the number of listeners have increased to 13 crores as against the promise made that as soon as the number of listeners reach to lakhs, the Corporation will be set up. The Member further wanted to know when the promise of two months' will be fulfilled.

The Minister stated that he had no idea about such a promise having been made. Now the Hon'ble Member has drawn his attention about it, he would certainly look into it.

Since Implemented.

169. SQ. No. 1712, dated the 15th May, 1969 by Shri Om Prakash Tyagi and others.

(a) whether Government have decided to issue a stamp in the memory of Swatantrya Vir Savarkar;

(a) to (c). This proposal will be considered next year.

(b) if so, the time likely to be taken to issue the same; and

(c) in case his name has not been included in the list, the reasons therefor.

MINISTRY OF IRRIGATION AND POWER

Failures of Generator Units at Barauni

170. SNQ. No. 15, dated the 18th April, 1969—Supplementary Question by Shri M. A. Khan.

Asking for the arrangements to be made for the regular supply of Power line in villages and cities which is discontinued from 6 P.M. to 2 A.M. by the local staff due to the fact that the proprietors of

During the course of supplementaries, the Minister said, "I am not aware of this; I shall make enquiries about it."

Since Implemented.

oil engines approach the local staff and give them bribe for closing the power line and also to remove such type of corruption in the supply of electricity.

171. USQ. No. 7099, dated the 21st April, 1969 by Shri Lobo Prabhu.

(a) to (c) Information is awaited from the Government of Mysore and will be laid on the Table of the House. Since Implemented

(a) whether the Bijapur project has not been started when more than Rs. 7 lakhs have been spent on buildings for staff on the site;

(b) the reasons for the delay and how it is proposed to overcome the difficulties, if any; and

(c) when a decision in the matter is likely to be taken.

MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

172. USQ. No. 1884, dated the 6th March, 1969 by Shri R. Umanath and others.

(a) to (d) The matter is still under examination and a decision will be taken as early as possible.

(a) whether Government have examined the question of payment of Provident Fund dues to the employees of the India Electric Works, Calcutta;

(b) if so, the decision taken thereon;

(c) when the payment is likely to be made; and

(d) if not, when the examination is likely to be completed and the reasons for delay.

173. USQ. No. 2043, dated the 6th March, 1969 by Shri A. Dipa.

(a) whether it is a fact that the Regional Provident Fund Commissioner, Delhi had directed the Manager of Khadi and Gramodyog Bhawan, New Delhi to reimburse the amount of three months' Provident Fund to the employees' which was unduly recovered from them;

(b) if so, the reasons for which the said amount has not been reimbursed so far to the employees concerned when the Khadi Gramodyog Bhawan has paid the previous amount of the Provident Fund from both sides as per the rules; and

(c) the time by which the amount would be paid to the employees concerned.

(b) and (c) The matter is under consideration of the Ministry of Industrial Development, Internal Trade and Company Affairs who are in consultation with the Khadi and Village Industries Commission.

174. USQ. No. 2880, dated the 13th March, 1969 by Shri Kanwar Lal Gupta.

(a) whether it is a fact that shops were allotted to certain persons by Government at New Quab Road in Delhi and some land on the back of the shops was also allotted;

(b) whether it is also a fact that the land on the back of shops is under dispute between Government and the Municipal Corporation, Delhi;

(c) if so, since when, and when the dispute is likely to be settled;

(d) whether the shopkeepers have submitted any Memoranda to Government in this regard; and

(e) if so, the action taken by Government thereon.

(a) to (e) The information is being collected and will be laid on the Table of the Sabha.

175. USQ. No. 2971, dated the 13th March, 1969 by Shri Eswara Reddy.
- The management have made a representation against their coverage under the Act and the matter is still under consideration of Government in consultation with the provident fund authorities.
176. USQ. No. 8345, dated the 1st May, 1969 by Shri Sitaram Kesri.
- Referring to the reply given to Unstarred Question No. 6689 on the 17th April, 1969 and asking
- (a) the amount of compensation paid by the Rehabilitation Department to the private owners from whom land was acquired for the construction of the double storey quarters in Patel Nagar, Delhi and the extra amount of compensation to be paid as a result of the order of the Courts;
 - (b) whether an appeal had been filed before a higher Court in this regard and if so, the result thereof;
 - (c) whether the extra amount to be realised from the allottees will be equally distributed among the allottees including those who have already been given the sale deed; and
 - (d) the extra amount to be charged and the basis on which it has been calculated.
177. USQ. No. 9742, dated the 15th May, 1969 by Shri Beni Shanker Sharma and Shri D.C. Sharma.
- (a) to (c) A proposal to bring such institutions within the purview of the Delhi Shops and Establishment Act, 1954 is under consideration of the Delhi Administration.
- Referring to the reply given to Unstarred Question No. 6689 on the 17th April, 1969 and asking
- (a) whether the Delhi Administration was examining a proposal to bring public schools and missionary institutions within the purview of the Shops and Commercial Establishment Act to have a check on their acting arbitrarily at times and to provide security of service for employees working in them;

- (b) if so, the reaction of Government thereto; and
 (c) the steps proposed to be taken in the matter.

MINISTRY OF LAW

178. USQ. No. 544, dated the 20th February, 1969 by Shri Shiva Chandra Jha.
- (a) whether it is a fact that the Prime Minister made the mid-term election campaign tour in Bihar in general and in the Darbhanga District (Bihar) in particular;
- (b) if so, the specific places where she addressed public meetings and the kinds of arrangement made by Government and the total amount of money spent thereon by Government for those meetings;
- (c) whether she addressed an election public meeting at Behipur in Bahera Constituency in Darbhanga District (Bihar) and whether there was any disturbance in the meeting; and
- (d) if so, the details thereof.
179. USQ. No. 4280, dated the 25th March, 1969 by Shri Narendra Singh Mahida.
- (a) whether the question of retention of death sentence was considered by the Law Commission;
- (b) if so, the recommendations made by it in regard to this matter; and
- (c) the decision taken by Government thereon.
- (b) and (c) The report containing the recommendations of the Law Commission is under print and will be laid on the Table of the House in due course.

Half an hour discussion Re: Income Tax appellate Tribunal for Mysore

180. 26-3-1969

On a suggestion made by Shri Narendra Kumar Salve for shifting of one Bench to Nagpur so that people of Vidarbha; Marathwada and South and East Madhya Pradesh can be catered, the Minister said, "The suggestion would be considered and if it is found that it would facilitate the assessee it would certainly receive sympathetic consideration."

181. USQ. No. 7956, dated the 29th April, 1969 by Shri Suraj Bhan.

- (a) whether it is a fact that some recommendations of the Yardi Committee were forwarded by the Government of India to the State Governments/Administrations of the Union Territories for consideration and necessary action;
- (b) if so, the dates on which the same were forwarded to them; and
- (c) the names of the States indicating the recommendations accepted, implemented and not accepted by them and the reasons therefor.

(c) The recommendations forwarded are still being examined by the various State Governments and Union Territories Administrations.

182. USQ. No. 8529, dated the 6th May, 1969 by Shri Shri Chand Goyal.

(b) The matter is under consideration.

(b) if so, the reaction of Government to their demand.

183. USQ. No. 9377, dated the 13th May, 1969 by Shri George Fernandes.

(a) to (e) The requisite information is not readily available with the Ministry and will be laid on the Table of the House after it is collected.

Courts and in the Supreme Court of India;

- (b) the cases in which these lawyers were engaged;
- (c) the outcome of these cases;
- (d) the terms under which they were engaged; and
- (e) the total fees and other allowances paid to each of these lawyers.

MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS

184. SQ. No. 152, dated the 25th February, 1969 by Shri. Amat and others.

- (a) whether the Committee appointed to inquire into the working of the National Coal Development Corporation has since submitted its report to Government;
- (b) if so, whether its findings have since been considered by Government; and
- (c) the action taken or proposed to be taken in the matter.

Since Implemented.

- (b) and (c) The report of the Committee is under examination. A statement showing the main recommendations of the Committee and the decisions of Government thereon will be placed before Parliament (Before April, 1969) along with the report as soon as the examination is completed.

185. USQ. No. 5493 dated the 7th April, 1969 by Shri Hem Raj.

- (a) whether any scheme has been formulated or the expansion of Fertilizer Factory at Naya Nangal in the near future; and
- (b) if so, the details thereof.

(a) and (b) A scheme to expand the Nangal Fertilizer factory is under consideration.

186. SQ. No. 1073, dated the 14th April, 1969 by Shri G. C. Dixit.

- (a) whether it is a fact that rich iron deposits have been found in Chhattisgarh area of Madhya Pradesh;

(a) so (d) The information is being collected and will be laid on the Table of the House.

Since Implemented.

- (b) if so, the quantity thereof and the measures adopted to make use of them;
- (c) whether it is also a fact that the preliminary survey has shown that the quantity of iron in the ore exceeds 50 per cent; and
- (d) whether such rich deposits of iron ore have also been found in any other area of Madhya Pradesh.

MINISTRY OF RAILWAYS

187 SQ. No. 408, dated the 11th March, 1969 by Shri D. R. Parmar.

- (a) whether it is a fact that the quota reserved for the Scheduled Castes and Scheduled Tribes has not been filled up in the respective categories i.e. class I, II and III on the Western Railways;
- (b) if so, the reasons for not filling the reserved quota in each category through qualified candidates from Scheduled castes and Scheduled Tribes are available in sufficient numbers;
- (c) what further steps Government propose to take to complete the prescribed quota, category-wise for Scheduled Castes and Scheduled Tribes employees;
- (d) whether Government will consider to keep reserved quota in promotions for Scheduled Castes and Scheduled Tribes employees; and
- (e) percentage of Scheduled Castes and Scheduled Tribes' employees, category-wise separately in all the Divisions of the Western Railway.

(c) Information is being collected and will be laid on the Table of the Sabha.

188 USQ. No. 3429, dated the 18th March, 1969 by Shri Narain Swarup Sharma and others.

Referring to the reply given to Unstarred Question No. 4760 on the 17th December, 1968 and asking :

- (a) whether the proposal for providing additional terminal facilities at Hapur Station has since been examined;
- (b) if so, the decision of the Government in regard thereto; and
- (c) the action proposed to be taken in this regard.

(a) to (c) The proposal for providing additional terminal facilities at Hapur Station is still under examination.

189 18-3-1969

RAILWAY BUDGET—DEMANDS FOR GRANTS

On a point raised by Sh. Molahu Prasad regarding economy and for not recruiting 145 Jawans whose recruitment was cancelled due to the reason of economy, when 153 New Jawans were recruited during Feb. 1968, the Minister said, "I shall remove any injustice if it has been done after considering the question and consulting Sh. Molahu Prasad."

Since implemented.

190. USQ. No. 4307, dated 25th March, 1969 by Shri Nihal Singh and others.

(a) whether it is a fact that Railway Board's orders of 1963 for combining the seniority of Stenographers were not implemented on Northern Railway;

(b) whether it is also a fact that selections as a result of Railway Board's orders for upgradation of posts were held according to division-wise seniority even after the Railway Board's orders of 1963 on the Northern Railway;

(c) whether it is also a fact that equal opportunity was not afforded to all the stenographer in those tests;

(a) to (f) Information is being collected and will be laid on the Table of the Sabha.

- (d) whether it is also a fact that after the selections were over, the Northern Railway implemented Railway Board's orders of 1963;
- (e) if so, the reasons for combining the seniority after filling the vacancies and non-implementation of Railway Board's orders; and
- (f) whether Government propose to revert to its pre-1963 position and if not the reasons therefor?
191. USQ.No. 5016, dated the 1st April, 1969 by Shri Arjun Singh Bhadoria and Shri Shiv Kumar Shastri.
- (a) whether it is a fact that the decision in regard to posting matriculate firemen on the diesel engines was taken in 1965 while the decision to post non-matriculate firemen on the diesel engines was taken in 1967;
- (b) if so, whether it is a fact that non-matriculate firemen were declared senior in supersession of the matriculate ones;
- (c) if so, whether at the time of reversion, if any, the matriculate firemen would be reverted first or the non-matriculate firemen would be reverted first or the non-matriculate ones; and
- (d) the basis on which the said reversion would be made?
192. USQ. No. 5621, dated the 8th April, 1969 by Shri C. K. Chakrapani and others.
- (a) whether it is a fact that the staff of the Traffic Accounts Office of the Northern Railways, Delhi is demonstrating daily; and
- (b) if so, the demands of the employees and steps taken by Government to ameliorate their grievances.
- (b) to (d) Information is being collected and will be laid on the Table of the Sabha.
- (b) The demand of the employees is that while working out the quota of 25% of vacancies of clerks Grade I for the purpose

193. USQ. No. 5691, dated the 18th April, 1969 by Shri Jagdishwar Yadav.

- (a) whether it is a fact that most of the passengers travelling in Jaansi-Manikpur Post Passenger train have started travelling by buses as the train runs late daily;
- (b) whether it is also a fact that from the date one engine connected with operation of the said train was withdrawn from Manikpur, the earning from the passenger fare has been very much reduced at the stations between Matodh and Jhansi Stations; and
- (c) the sale proceeds of tickets at each of these stations separately.

Pressure of Traffic in Delhi

194. SQ. No. 1386, dated the 29th April, 1969.

- (a) whether Hindustan Steel Limited has revised its production and sale plans for the year 1969-70;
- (b) if so, the production targets and other salient features of the revised scheme;
- (c) how far the Company is likely to be a profitable venture in 1969-70;
- (d) the targets of exports (item-wise) fixed for products of the Company; and

of promotion of unqualified clerks Grade II the vacancies of short term duration may also be taken into account. Their demand is being looked into.

(b) and (c) Figures of earnings from passenger traffic at stations between Mataundh and Jhansi after the withdrawal of one engine with effect from 18th January, 1969 are being collected and will in due course be laid on the Table of the House along with comparative figures for 1968.

During the course of supplementaries the Minister said, "I will certainly look into the matter of construction of four lines on the Bridge of Hinden River and see what can be done."

Since implemented

Since implemented

(e) whether any amount of steel ingots is proposed to be exported; if so, how much during 1969-70 and how far it will be possible to do so after meeting the internal requirements of the industry.

MINISTRY OF SHIPPING AND TRANSPORT

- 196 USQ. No. 1336, dated the 27th February, 1969 by Shri K. Lakkappa and Shri Yashpal Singh.
- Referring to the reply given to Starred Question No. 576 on the 6th December, 1968 and asking (a) whether the question of making necessary amendments in the present Motor Vehicles Act regarding the number plates on motor vehicles has since been considered by Government;
- (b) whether the State Governments have also sent their comments in this regard;
- (c) if so, the details regarding the proposed amendments; and
- (d) the reasons for the delay and the date by which the Act is likely to be amended in this regard.
- 197 USQ. No. 1404, dated the 27th February, 1969 by Shri Sitaram Kesri.
- Referring to the reply given to Unstarred Question No. 1811 on the 22nd November, 1968 and asking (a) whether any decision has been taken on the report of the Sukthankar Committee; and
- (b) if so, the details thereof.
- 198 SQ. No. 493, dated the 14th March, 1969 by Shri Ram Gopal Shalwale and others.
- (a) the date on which Government received the report of the Gramin Marg Samiti;
- (b) the progress made in the Centrally administered areas so far; and
- (c) the progress being made in the various States in this direction.
- (a) to (d). The matter is still under consideration in consultation with the State Government.
- (a) & (b). The report is still under examination.
- (b) & (c). The required information is being collected and will be laid on the Table of the Sabha in due course.

the corresponding All India and State-wise figures;

(b) the programme for road development in Tripura for 1969-70 and for the Fourth Plan period; and

(c) how far Tripura would come up to the All India level in respect of road development by the end of the Fourth Five Year Plan.

202 USQ. No. 9904 dated the 16th May, 1969 by Shri. Molahu Prashad.

(a) the Department-wise, Section-wise and category-wise number of officers and other employees belonging to the Scheduled Castes and Scheduled Tribes who have been promoted against posts reserved for them upto 15th March, 1969 in and under Shipping and Transport Ministry according to the provisions contained in the Ministry of Home Affairs Office Memorandum No. 1/12/67-Establishment (C) dated 11th July, 1968; and

(a) and (b). The information is being collected and will be laid on the Table of the Sabha in due course.

since implemented

(b) the names and designations of such employees and the names of the Departments where they are working.

203 USQ. No. 10030 dated the 16th May, 1969 by Shri Dinkar Desai.

(a) whether it is a fact that the representatives of Japanese Company had talks recently with the Mysore Government about the proposal to develop Karwar Port into a modern port for the export of iron ore from Bellary-Hospet area; and

since implemented

(b) if so the nature of the talks and the reaction of the Government of India thereto.

(b) The details of the State Government's proposal are awaited.

DEPARTMENT OF SOCIAL WELFARE

- 204 USQ No. 380 dated the 20th February, 1969 by Shri P. M. Sayeed.
- (a) for the nature of Schemes formulated under social welfare for Laccadive Islands during the last three years ; and
 (b) the amounts sanctioned and spent thereon during the last three years ?
- (a) and (b) Necessary information is being collected and will be laid on the Table of the House. Since implemented
- 205 SQ No. 393 dated the 11th March, 1969—
 Supplementary Question by Shri Tulsidas Yadav.
- whether the Government will think about the persons who have a good earning and do not look after their parents and collect a part of the amount of the expenditure incurred on the old age pension scheme from the salaries of such persons and add the rest of the amount on their own account so that the old people can be helped. At least the Government can do so in the case of the Central Government employees. So far as the State Government are concerned the Central Government can approach to State Government that a part of the expenditure can be met from the deductions of the salaries of the employees and the rest of the expenditure can be met by the State Government in the form of subsidy.
- During the course of supplementaries the Minister said this is a suggestion which should be considered. Since implemented
- 206 SQ No. 393 ; dated the 11th March, 1969 Supplementary Question by Shri P. L. Barupal.
- whether the Government has tried to know that old age pension is insufficient and wherever it has been enforced it is not given to the blind, old, physically handicapped and other deserving persons but only clever and successful persons take away this pension and further asking whether Government would take any steps so that only the deserving persons could get it.
- The Minister stated that the suggestion of the Member would be considered.

207 USQ. No. 2583, dated the 11th March, 1969 by Shri Bibhuti Mishra and others.

(a) whether it is a fact that Government have decided to appoint a high-power Committee to inquire into the status of Indian women; and
 (b) if so, its personnel and the terms of reference of the Committee.

208 SQ No. 1082 dated the 15th April, 1969 supplemented by Shri Nathu Ram Ahirwar

whether Government's attention has been drawn to the various facts stated in Elayaperumal Committee Reports that the Gram Panchayat of a Delhi village, the inauguration of which was performed by Mahatma Gandhi, has declared and given wide publicity that no Harijan can pass through the fields of non-Harijan, and that a Harijan woman had to pay fine of Rs. 100/- to the Panchay at for such a trespass.

(b) The composition of the Committee and its terms of reference are under consideration.

The Minister stated that the allegations and suggestions contained in the report are being examined and action will be taken thereupon.

209 15-4-1969

[Shri K. Lakkappa cited an instance that a Harijan lady named Santodevi, aged 23 years, was raped by one Chowdhari Nihal Singh on the 19th March, 1969 in Bhadra Tehsil of Ganganagar District in Rajasthan and out of shame and hatred she along with her child jumped into the well and both were drowned. The culprits are moving freely.

210 SQ No. 1231, dated the 2nd April, 1969

[Shri Swell pointed out that whenever a Scheduled Caste or a Scheduled Tribe candidate qualifies in the All India Competitive examination either for the IAS or IPS in the General list by his own merit, the seat of this candidate is counted against the reserved seat for Scheduled castes and Scheduled tribes thereby reducing the seats for these communities by

Since implemented

The Deputy Speaker observed :
 "So far as that shocking incident that you mentioned is concerned, there is no objection; You have brought the case before this House and it is really a case which the Government should look into."

CENTRAL BUDGET DEMANDS FOR GRANTS

that number. the Member stressed that these communities should be encouraged and quickly brought to the status as enjoyed by other communities and reservation should be made not as stated above.!

CENTRAL SCHEME FOR THE CONSTRUCTION OF HOUSES FOR SCHEDULED CASTES AND SCHEDULED TRIBES

211 SQ No. 1232 and 1233 dated the 22nd April, 1969.

About the point suggested by Shri Madhu Limayethat there should be special conferences of National Development Council and Chief Minister Council to consider the reservation of seats for Scheduled Castes/ Scheduled Tribes and other related matters concerning these communities the Minister said, "It is a suggestion for action and it will be kept in mind."

212 SQ Nos. 1232 and 1233 dated the 22nd April, 1969 Supplementary by Shri R. D. Bhandarkar.

whether there was such a housing scheme sponsored and helped by the Centre where-in at the time of implementing and constructing houses it was stated that the scheme must be for mixed population Scheduled Caste and non Scheduled Castes, Scheduled Tribes and General Community and, if so how many States have implemented it. If implemented, how many such colonies are in existence in every States.

The Minister said "I understand the question is whether colonies intended for Scheduled Castes and Scheduled Tribes will not be solely isolated colonies but will be mixed type of colonies. As to how many such are in existence I cannot give of hand now. If necessary I can collect the information and inform the member or if a separate question is put I will give the answer.

213 USQ No. 7234, dated the 22nd April, 1969 by Shri P. R. Thakur.

(a) whether the Committee on Untouchability has made any observations and recommendations in its final Report about the organizational set-up of the office of the Commissioner for Scheduled Castes and Scheduled Tribes;

(b) if so, the details thereof; 1

(c) whether the question of re-organisation of the Commissioner's office was recently discussed and suggestions made at the meeting of the informal Consultative Committee for the Department of Social Welfare;

(d) if so, the nature thereof;

(e) whether the Commissioner has made (e) and (f) The Commissioner has asked proposals in this regard; and for an increase in the staff for dealing with service matters. This is under consideration.

(f) if so, the details thereof and the action taken thereon.

214 SQ. No. 1384, dated the 29th April, 1969 Report of Commission on Religious Establishments. During the course of Supplementaries, the Minister promised to take up the question of misuse of Public money by Sheik Abdullah as Chairman of Wakf Board with the Chief Minister of Jammu and Kashmir.

215 SQ. No. 1384, dated the 29th-April, 1969 Supplementary Question by Shri Hem Barua.

Asking what steps have the Government of India taken to see that the religious centres are not converted into Centres of espionage political activities and penetration of foreign money. The Minister said, "I do not know what exactly can be done, but I will look into it and tell him later."

216 USQ No. 9366, dated the 13th-May, 1969 by Shri Ram Avtar Sharma

(a) whether Shri R. Achutan, a member of the Committee on Untouchability in his note of dissent has stated that some vested interests are trying to exaggerate untouchability to capitalise on the misfortunes of poor communities; and

(b) if so, Government's reaction in this regard (b) The report as well as the dissenting note is under Governments Consideration.

MINISTRY OF STEEL AND HEAVY ENGINEERING

217 SQ. No. 271 dated the 5th March—1969 Supplementary Questions by Shri Brij Raj Madhok

Asking whether any suggestion has been made by the Russians that the part of the capital that has been invested in the Bhilai Steel Plant should be written off so that if there is less capital shown on the books, even if the profits are less the public can be beguiled and deceived by showing a better return on the capital invested.

The Minister said, "As regards the reconstruction of the capital structure, it is a separate matter altogether. This point was not made out by the Russian delegation. We ourselves have taken up this issue. It is under examination. But I must say that we have not yet considered it in all its aspects. We will look into this matter as to whether the reconstruction of the capital formation is warranted or not."

218 USQ. No. 1711, dated the 5th March, 1969 by Shri Kameshwar Singh and others.

Referring to the reply given to Unstarred Question No. 257 on the 12th November, 1968 regarding a complaint made against M/s. Arul Products and asking :

- (a) whether the investigation has been completed;
- (b) whether any action has been taken;
- (c) if not, the reasons therefor; and
- (d) the reasons for the delay.

Asking for—

219 USQ. No. 8569 dated the 6th May, 1969 by Shri Prakash Vir Shastri.

(a) the following particulars regarding re-rollers of Steel based on billets :
 (1) the name of re-roller (2) the capacity was sanctioned under the Iron & Steel Control Order (3) the dates when sanctioned capacity was allowed to be increased (4) the quantity increased (5) the total sanctioned capacity (6) the yearly average allotment of raw materials for the past three years

(a) (b), and (c) : The information is being collected and will be placed on the Table of the House.

upto 31st December, 1968 (7) the capacity as assessed by the Technical Committee recently appointed of which Mr. S. C. Mughetti was Chairman and (8) the allotment of raw materials as fixed for 1969 by the Joint Plant Committee;

- (b) if allotment of raw materials was made in excess of the sanctioned capacity, the reasons for conniving at the breaches of the Iron and Steel Control Order in increasing the capacity on the part of the re-roller and the names of officers who made the allotment; and
- (c) if the allotment for 1969 is not in proportion to the assessed capacity, the reasons therefor.

MINISTRY OF TOURISM AND CIVIL AVIATION

220 USQ NO. 6018, dated the 17th April, 1969 by Shri Ram Swarup Vidyarthi and others.

Referring to the reply given to USQ No. 5378, on the 20th December, 1968 and asking.

- (a) for the number of types of tourists bungalows and the nature of amenities provided in each type of bungalow;
- (b) the amount charged from each tourist for lodging in these bungalows;
- (c) the rules for lodging in each type of bungalow; and
- (d) the number of tourist bungalows at present in the country.
- (c) and (d) The information is being obtained from the State Government and will be laid on the Table of the House.

MINUTES

V. Fifth Sitting

(See para 5 of Report)

The Committee met on Tuesday, the 10th August, 1971 from 10.00 to 10.30 hours.

PRESENT

Dr. G. S. Melkote—*Chairman*

MEMBERS

2. Shri V. Shanker Giri
3. Shri Krishna Chandra Halder
4. Shri T. D. Kamble
5. Shri Inder J. Malhotra
6. Shri Paokai Haokip
7. Shri R. Balkrishna Pillai
8. Shri Hari Kishore Singh
9. Shri Ram Chandra Vikal.

SECRETARIAT

Shri K. D. Chatterjee—*Under Secretary.*

2. The Committee took up consideration of their draft First Report. After some discussion, the Committee adopted the Report and decided to present it to the House on Thursday, the 12th August, 1971.

3. The Committee authorised the Chairman, and in his absence, Shri V. Shanker Giri to present their Report to the House on 12th August, 1971.

4. The Committee then took up for consideration the request made by the Department of Parliamentary Affairs that the answer given by the Minister in the Ministry of Home Affairs to Unstarred Question No. 1695 on 9.6.1971 regarding 'Intelligence Report about Hijacking of I.A.C. Plane' may not be treated as an assurance.

5. After examining the reasons advanced by the Department of Parliamentary Affairs, the Committee agreed to their request and decided not to treat the answer as an assurance.

6. The Committee then considered their future programme of work and decided to sit at 10.30 hours daily on 5th, 6th and 7th October, 1971 to review further batches of pending assurances of Fourth Lok Sabha.

The Committee then adjourned.

APPENDIX

(Vide para 7 of Report)

Statement showing the up to-date position of assurances pertaining to the Fourth Lok Sabha

	Total No. of assurances given	No. of assurances implemented during life time of Fourth Lok Sabha	No. of assurances pending on dissolution of Fourth Lok Sabha w. e. f. 27-12-70	No. of assurances implemented on 2-4-71	No. of assurances implemented on 4-6-71	No. of assurances implemented on 2-7-71	No. of assurances implemented on 5-8-71	No. of assurances still outstanding
FOURTH LOK SABHA								
1st Session, 1967	125	124	1	1
2nd Session, 1967	960	951	9	2	7
3rd Session, 1967	598	587	11	1	10
4th Session, 1968	1518	1423	95	4	5	3	1	82
5th Session, 1968	1189	1098	91	7	1	1	1	81
6th Session, 1968	713	664	49	8	1	2	..	33
7th Session, 1969	1852	1592	260	42	18	10	6	184
8th Session, 1969	707	551	156	23	11	6	6	110

9th Session, 1969	683	497	186	24	9	4	7	142
10th Session, 1970	1365	853	512	132	54	26	27	273
11th Session, 1970	639	219	420	132	61	17	19	191
12th Session, 1970	651	45	606	147	114	39	22	284
TOTAL	11000	8604	2396	522	274	108	89	1493